BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 186 of 2026

Kapil and Ors. Vs. State of Uttar Pradesh and Ors.

I N D E X

S.No.	Particulars	Pages
1.	Joint Committee Report	
2.	Annexure 01 Copy of the order of Hon'ble NGT dated 24.03.2026	
3.	Annexure 02 Copy of the letter dated 17.01.2026	
4.	Annexure 03 Copy of the letter dated 29.01.2026	
5.	Annexure 04 Copy of the letter dated 14.08.2023	
6.	Annexure 05 Copy of the letter dated 15.07.2024	
7.	Annexure 06 Copy of the letter dated 27.07.2024	
8.	Annexure 07 Copy of the letter dated 06.02.2026	
9.	Annexure 08 Copy of the Sand Replenishment Study Supplementary to DSR	

10. Annexure 09
    Copy of the public

11. Annexure 10
    Copy of the Mining Plan
12. Annexure 11
    Copy of the letter dated 19.02.2026

13. Annexure 12
    Copy of the letter dated 26.02.2026

14. Annexure 13
    Copy of the letter dated 01.04.2026

15. Annexure 14
    Copy of the Report dated 28.02.2026

16. Annexure 15
    Copy of the notice dated 28.02.206

17. Annexure 16
    Copy of the challan deposit
    dated 29.03.2026

18. Annexure 17
    Copy of the report dated 09.03.2025

19. Annexure 18
    Copy of notice dated 12.03.2026

20. Annexure 19
    Copy of the challan dated 04.04.2026

21. Annexure 20
    Copy of the report dated 24.03.2026

22. Annexure 21
    Copy of the notice dated 01.04.2026

23. Annexure 22
    Copy of the deposit challan

24. Annexure 23
    Copy of the deposit challan

25. Annexure 24
    Copy of the deposit challan

26. Annexure 25
    Copy of the deposit challan

27. Annexure 26
    Copy of FIR dated 19.10.2025

28. Annexure 27
    Copy of FIR dated 06.04.2025

29. Annexure 28
    Copy of FIR No. 29.06.2025

30. Annexure 29
    Copy of letter dated 28.06.2025

31. Annexure 30
    Copy of letter dated 28.01.2026

32. Annexure 31
    Copy of letter dated 13.04.2026

33. Annexure 32
    Copy of report dated 30.03.2026

34. Annexure 33
    Copy of Notice dated 15.04.2026

35. Annexure 34
    Copy of report dated 15.03.2026

36. Annexure -35
    Copy of letter dated 02.04.2026

37. Annexure 36
Copy of letter dated 01.04.2026

Filed by

[MUKESH VERMA]
Advocate for D.M. Bagpat
Ch. No. 50, Old Block
Supreme Court of India,
New Delhi 110 001
(M) 9810108098
E-mail: mvermadv@gmail.com

New Delhi
Dated: 30.04.2026

JOINT COMMITTEE REPORT

IN THE MATTER OF

Original Application No. 186/2026

Titled as

Kapil&Ors Vs State of U.P. &Ors.

1. Background:

Hon'ble NGT, Principal Bench, New Delhi was pleased to pass the order dated 24.03.2026 in the matter Original Application No. 186/2026 titled as Kapil&Ors Vs State of U.P. &Ors. and direct visit the site ascertain the extent of sand mining done by the Respondent No. 9 and will also ascertain the compliance of the EC condition by the Respondent No. 9 and if the violation is found the committee will suggest the remedial and punitive action.

Relevant para of the Hon'ble NGT order is as below: -

"...8. Having regard to the seriousness of the issue involved in the matter we also constitute a Joint Committee comprising of the representative of RO MoEF&CC Lucknow, representative of the Member Secretary-UPPCB and District Magistrate-Baghpat. District Magistrate-Baghpat will act as a nodal agency in the Joint Committee. The Joint Committee will visit the site ascertain the extent of sand mining done by the Respondent No. 9 and will also ascertain the compliance of the EC condition by the Respondent No. 9 and if the violation is found the committee will suggest the remedial and punitive action.

9. Let this exercise be completed by the Joint Committee within a period of four weeks and the report be submitted before the Tribunal immediately thereafter.

10. The Respondent No. 2-District Magistrate, Baghpat is directed to immediately visit the site and ascertain the extent of the sand which has been extracted by the Respondent No. 9 and if the quantity already extracted has exceeded the permissible limit under the EC, then he would immediately stop the mining operation by the Respondent No. 9. The Respondent No. 3-District Magistrate will ensure that no illegal mining is done by the Respondent No. 9. The District Magistrate will submit a separate action taken report within four weeks.

*11. List on 06.05.2026."***(A copy of the order of Hon'ble NGT is annexed as Annexure No 1)**

27/4/26

In compliance with said order, the following officials were nominated from the concerned Department:

a. SmtAshmitalal, DM, Baghpat
b. Dr. A. K. Gupta, Scientist 'E', MoEF&CC, RO, Lucknow represent Regional Office, MOEF&CC.
c. Regional Officer, UPPCB, MEERUT , represents MS, UPPCB

2. Inspection of Joint Committee:

Joint inspection of the site was carried out on 15.04.2026 by the joint committee. During the visit, the following officials were present along with committee members:

- SmtAshmitalal, DM, Baghpat
- Dr. A. K. Gupta, Scientist 'E', MoEF&CC, RO, Lucknow.
- Shri Rohit Yadav, Junior Engineer, Ro, UPCB, Baghpat, representative of the Regional Officer, UPPCB, MEERUT

In addition to the above, other officers/officials were also available to assist the joint

Committee, namely:

- Shri Suraj Kumar Rai, SP, Baghpat;
- Shri Raghvendra Pandey, NayabTehsildar, Baghpat;
- Shri R.P.Singh, Senior Mining Officer;
- Shri Yogesh Shukla, Surveyor,
- Shri Nand Kishore, Kanoongo survey village NaithlaKhadar
- Shri Rajiv Kumar, permit holder, Village NaighlaKhadar etc.

3. Joint Committee Inspection and Monitoring of the Joint Committee and its observation:

The site inspection was conducted on 15.4.2026. Detailed observation of the joint committee is as follows:

a) Respondent No. 9 has Environmental clearance for 30.7646 acres of Gata No. 1/2 of Village NathlaKhadar has been issued by SEIAA on 17.01.2026 for 06 months under conditions, in which the proposed production quantity is 186750 cubic meters. The proposed land is government land (River Bed),the Yamuna. **(Copy of letter is Annexure-02).**

27/4/26

Geo-Coordinates are-

S.NO	PILLERS	LATITUDE	LONGITUDE
1	A	29°00"10.61N	77°11' "49.29E
2	B	28°59' "55.51N	77°11' "54.23E
3	C	28°59'47.66'N	77°12' "04.38E
4	D	28°59' "44.99N	77°11' "57.54E
5	E	28°59' "54.35N	77°11' "48.63E
6	F	29°00' "05.91N	77°11' "45.14E

a) Respondent No. 9 has obtained Consent to operate 259934/UPPCB/ Meerut(UPPCBRO)/CTO/both/BAGHPAT/2026 Date: 29/01/2026, which is valid from 29.01.2026 to 31.07.2026.**(Copy of letter is Annexure-03)**.

b) The Mining Department, Office of District Administration, Baghpat vide letter no 991/E-nivida/vigapti-balu/2022-23 dated 14.08.2023, inviting e-tender with e-auction notice. **(Copy of letter is Annexure-04).**

c) Letter of Intent (LOI) has been issued by the Mining Department, Office of District Administration, Baghpatvide letter no. 356/ Mining-E-Tender/2023-24 dated 15.07.2024. **(Copy of LOI letter is Annexure-05)**.

d) The Mining Department, Office of District Administration, Baghpat issued a cluster certificate vide letter no 395/Kha.Vi-Ba/2024-25 dated 27.07.2024 **(Copy of Cluster Certificate letter is Annexure-06)**.

e) The mining permit of submininal sand in favour of m/s Gaurav Builders pro. Rajeev Singh s/o shree Kalu Ram Resident of Badarkha Tehsil Baraut District Baghpat for 6 month from 06-02-2026 **(Copy of Mining Permit Letter Dated 06-02-2026 Annexure-07)**

f) Replenishment study (for pre-monsoon and post-monsoon period) was conducted by DAS India,ENV Development Assistance System (I) Pvt.Ltd, C-363, Indira Nagar, Lucknowin the year 2023, and the report was placed before SEIAA/SEAC-UP on dated 28.03.2025. Summary of DGPS survey stated that the highest sand Replenishment occurred in the river Yamuna in KotnaKhadar mine with 4591666 CuM, and the lowest sand Replenishment occurred in the river Yamuna in Sankraudmine with 233333 Cum. Respondent number 9, i.e., NethalaKhadar, with 311250 CuM (**A Copy of Replenishment study annexed as annexure-8)**

g) Public hearing of the Respondent no. 9 was done on 27.02.2025 (**A Copy of the Public Hearing annexure-9)**

h) By letter no. 2024/8/6/391988 dated 13.09.2024 of Director, Directorate of Geology and Mining, Uttar Pradesh, Mineral Building, Lucknow, mining plan has been approved for 186750 cubic meter of ordinary sand available in Khata no. 1/2 area 12.4500 hectare of village Naithla Khadar (**A Copy of Mining Plan annexure-10)**

i) As per the report received from the portal (upmines.upsdc.gov.in), 4667 EMM-11 transportation forms have been generated by the permit holder for the transportation of 61649 cubic meters till 15.04.2026.

j) Vide office letter no. 1071/ Kha. Anu.Ba./2026 dated 19.02.2026 of the District Magistrate, Baghpat, an investigation team was constituted from 19.02.2026 to 28.02.2026 for continuous monitoring to prevent illegal mining/transportation / overloading in the said approved permit area. Thereafter, by office letter no. 1095 / Kha. Anu.Ba./2026 dated 26.02.2026, from 25.02.2026 to 31.03.2026 and by office letter no. 2104/ Kha. Anu.Ba./2026 dated 01.04.2026 of the District Magistrate, Baghpat, an investigation team has already been constituted from 01.04.2026 to 30.06.2026. **(Latter dated 19-02-2026 annexure-11, Latter dated 26-02-2026 annexure 12, Latter dated 01-04-2026 annexure 13)**

k) In continuation of the complaint application dated 26.02.2026 received from Shri Sunil Kumar, resident of Village Naitla, GauripurNiwada, application dated 13.02.2026 from Pintu Pradhan and all the residents of Village Naitla, Tehsil and District Bagpat, application dated 25.02.2026 from Rajiv Chaudhary, District President, BagpatBharatiyaKisan Union (Bhanu), application dated 3.02.2026 from Kapil and others, on 28.02.2026, the Regional Lekhpal (Survey), Village NaitlaKhadar, Regional Survey Kanungo, Village NaitlaKhadar, Regional Enforcement Officer, Geology and Mining Department, Regional Office, Ghaziabad, Junior Engineer, Regional Pollution Control Board, Meerut and Forest Range Officer, It was mentioned in the investigation report submitted by Baghpat that illegal lifting and transportation of 768.9 cubic meters of sub-mineral was found to have been done by the licensee in two pits outside the approved area, in connection with which the licensee was fined Rs. 61512 at the rate of Rs. 80 per cubic meter and 5 times the mineral value royalty of Rs. 307560-00 on illegal lifting and transportation of 768.9 cubic meters of sand by letter number 2016 / Kha. Anu.-Bagpat / Notice / 2025-26 dated 28.02.2026 of the office of

District Magistrate, Baghpat, thus the total amount of royalty and mineral value was Rs. 369072 and for violation of the license conditions, a penalty of Rs. 50000-00 under Rule 60 (2) of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021 was imposed. A notice was issued for depositing the amount of Rs. 4,19,072-00, which was deposited by the licensee in the office through challan number AKV260010727 dated 19.03.2026 with the amount marked Rs. 4,19,072-00. **(Report dated 28-02-2026 annexure-14, Notice dated 28-02-2026 annexure-15, Challan Deposite dated 19-03-2026 annexure-16)**

l) On 09.03.2026, in the report dated 09.03.2026 of Regional Lekhpal (Survey), Village NaithlaKhadar, Regional Survey Kanungo, Village NaithlaKhadar, Senior Mining Officer/Regional Enforcement Officer, Geology and Mining, Department Regional Office, Ghaziabad, NaibTehsildar, Baghpat and Sub-Divisional Magistrate, Baghpat, it was found that 1188 cubic meter of sub-mineral sand has been illegally lifted and transported by the license holder outside the approved area, in connection with which, by office letter no. 2037 dated 12.03.2026, royalty on illegal lifting and transportation of 1188 cubic meter of sand at the rate of Rs. 80 per cubic meter i.e. Rs. 95040-00 and mineral value 5 times the royalty i.e. Rs. 475200-00, thus the total royalty and mineral value amount to Rs. 570240-00 and for violation of license conditions, Uttar Pradesh Under Rule 60 (2) of the Minor Minerals (Prevention) Rules, 2021, a notice was issued for depositing a penalty of Rs. 50000-00, thus totalingRs. 620240-00, which was submitted by the licensee in the office through challan number AKV260013512 dated 04.04.2026, with amount marked Rs. 620240-00. **(Report dated 09-03-2026 annexure-17, Notice dated 12-03-2026 annexure-18, Challan Deposite dated 04-04-2026 annexure-19)**

m) On 24.03.2026, in the report dated 25.03.2026 of Regional Lekhpal (Survey), Village NaithlaKhadar, Regional Survey Kanungo, Village NaithlaKhadar, Senior Mining Officer/Regional Enforcement Officer, Geology and Mining, Department Regional Office, Ghaziabad, NaibTehsildar, Baghpat, it was found that the license holder attempted to lift and load sub-mineral sand on 06.03.2026, 08.03.2026 and 12.03.2026 at night and signs of lifting of sub-mineral from below the water level were found at some places. In this regard, a notice was issued by the Office of the District Magistrate, Baghpat vide letter no. 2087 dated 01.04.2026 for depositing a total of Rs. 650000-00 under Rule 60 (2) of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, amounting to Rs. 1,50,000-00 on 3 defaults and Rs. 500000-00 under Rule 60 (4), which was submitted by the licensee in the

office through challan number AKV260014800, AKV260014792, AKV260014794, AKV260014797 dated 20.04.2026, with amount marked Rs. 650000-00. **(Report dated 24-03-2026 annexure-20, Notice dated 01-04-2026 annexure-21, Deposite Challan No. AKV260014800 annexure-22, Deposite Challan No AKV260014792 annexure-23, Deposite Challan No AKV260014794 annexure-24, Deposite Challan No AKV260014797 annexure-25)**

n) During the inspection, it was found that the water level of the river had risen due to which all the pillars of the approved mining area were found submerged.

o) At the time of inspection, no machine/vehicle was found in the approved area for mining or loading of sub-mineral sand.

p) Earlier, in the said area, First Information Report No. 0888 dated 19.10.2024, Second First Information Report No. 0176 dated 06.04.2025, Third First Information Report No. 0372 dated 29.06.2025 and Fourth First Information Report 0097 dated 12.02.2026 have been registered by the State of Haryana regarding illegal mining in Khata No. 1/2 of NathlaKhadar. In this regard, correspondence has been made to the Deputy Commissioner, Sonipat (Haryana) through office letter no. 383 dated 28.06.2025, 1007 dated 28.01.2026 and 2135 dated 13.04.2026 for providing cooperation in preventing illegal mining/transportation of sand and for taking action against the concerned. **(FIR dated 19-10-2024 annexure-26, FIR dated 06-04-2025 annexure-27, FIR dated 29-06-2025 annexure-28, Latter dated 28-06-2025 annexure-29, Latter dated 28-01-2026 annexure-30 , Latter dated 13-04-2026 annexure-31)**

q) In the report dated 30.03.2026 of the Sub-Divisional Magistrate, Bagpat, it was found that the holder of the approved mining permit in village NaithlaKhadar was found lifting sub-mineral sand from below the water level in the approved area, hence, a notice has been issued vide office letter no. 2041 dated 15.04.2026 for depositing a penalty of Rs. 5,00,000-00 under rule 60 (4) of the said rules for violation of rule 42 (j) of the Uttar Pradesh Mineral (Prevention) Rules, 2021. **(Report dated 30-03-2026 annexure-32, Notice dated 15-04-2026 annexure-33)**

r) As per the measurements made by the surveyor of the Regional Office of the Geology and Mining Department, Ghaziabad, using a GPS machine and tape, during the inspection, a total of 61,610 cubic meters of excavation was found to

have been carried out in an irregular manner, to an average depth of 1.2 meters **(Report dated 15-03-2026 annexure-34)**

s) arried out in an uncontrolled manner, to an average depth of 1.2 meters.

t) The environmental clearance dated 17.01.2026 mentions the planting of 1,000 trees, in accordance with which, in letter No. 1739 dated 02.04.2026 of the Divisional Forest Officer, Forest Division, Baghpat, a deposit of ₹162,650 for 1,000 trees has been collected from M/s Gaurav Builders. **(Forest Division, Baghpat Latter dated 02-04-2026 annexure-35)**

u) The Joint Committee observed that no mining activity is going on in the lease area,

v) The joint committee observed that two boundary pillars were found intact, except that four were submerged in the river/washed away and not visible.

w) Respondent No. 9 has established a weighting bridge along with the office, around 500 meters from the lease boundary.

x) In the project office site, one acoustic-type DG has been found with proper stack height,

y) Respondent No. 9 has a PTZ camera near the weighbridge, which has been found working during inspection.

z) Respondent No. 9 has deployed two tractor-mounted water sprinkling systems at the site office.

aa) Respondent No. 9 has a first aid facility in the site office.

bb) During the discussion with local officers and others, it has been found that the river Yamuna has shifted toward the District Panipat (State Haryana). Various village lands of the district Baghpat (State Uttar Pradesh) have been shifted to the District Panipat (State Haryana) due to the shifting of the course of the river Yamuna. Various meetings have also been convened by both districts' officers on village land issues.

cc) Respondent No. 9 has not yet made an all-weather road from the site office to the main road.

dd) Respondent No. 9 has not yet installed a solar-mediated lighting system in the site office.

ee) Respondent No. 9 has not conducted an Environmental audit so far.

ff) Respondent No.9 has submitted a six-monthly compliance report to RO, PPCB, regularly.

gg) In view of the above, it has been observed that the Respondent No. 9has been excavating minerals within the limit mentioned in the EC.

hh) After examining the mining area in question and matching it with the KML file prepared as per the prescribed geocoordinates. It has been found that currently, mining is going on in the lease area only.

27/4/26

ii) To continuously monitor the above mining area, a 24x7 team of person had been deployed in Naithla khadar, as per letter number 254 dated 01-04-2026 of the sub-Divisional Magistrate, Baghpat. **(sub-Divisional Magistrate, Baghpat Latter dated 01-04-2026 annexure-36)**

4.0. Recommendation:

a) It is preferable to grant a lease for more than a year for better compliance, etc.

b) It is not preferable to cut/grant a lease very close to the interstate boundary for better execution, monitoring, and compliance

c) To satisfactory assurance of compliance, the Local Administration may constitute a committee, comprising officials from the Mining Department and the UPPCB Regional Office, to monitor the strict enforcement of EC, CTO, and Mining Plan stipulations in their entirety

d) To prevent dust emissions, the local administration and Mining Department must ensure that mineral haulage roads are all-weather/ black-topped. Truck-mounted water tankers may sprinkle water regularly.

e) The respondent no.9 may develop a green belt as per the EC and CTO conditions.

f) The respondent no.9 can upgrade/replace all boundary pillars as per the Mining plan with Lat/ Long marking.

List Of Annexure:		
Number	**Content**	**Pages**
1	Copy of the order of Hon'ble NGT	12
2	Copy of E.C.	16
3	Copy of CTO	29
4	Copy of E-Tender	34
5	copy of LOI Letter	37
6	copy of Cluster Certificate Letter	40
7	copy of Mining Permit Letter	41
8	copy of Replenishment study	47
9	copy of the Public Hearing	86
10	copy of Mining Plan	96
11	copy of District Magistrate, Baghpat Letter date 19-02-2026	136
12	Letter date 26-02-2026	137
13	Letter date 01-04-2026	138
14	Report date 28-02-2026	140
15	Notice date 28-02-2026	143
16	Challan Deposite date 19-03-2026	144
17	Report date 09-03-2026	145
18	Notice date 12-03-2026	146
19	Challan Deposite date 04-04-2026	147
20	Report date 24-03-2026	148
21	Notice date 01-04-2026	150
22	Deposite Challan no AKV260014800	152

27/4/26

104

23	Deposite Challan no AKV260014792	153
24	Deposite Challan no AKV260014794	154
25	Deposite Challan no AKV260014797	155
26	FIR date 19-10-2024	156
27	FIR date 06-04-2025	161
28	FIR date 29-06-2025	168
29	Letter date 28-06-2025	181
30	Letter date 28-01-2026	182
31	Letter date 13-04-2026	183
32	Report date 30-03-2026	184
33	Notice date 15-04-2026	185
34	Report date 15-03-2026	186
35	Forest Division, Baghpat Letter date 02-04-2026	188
36	Sub-Divisional Magistrate, Baghpat Letter date 01-04-2026	189

	Name of the Committee members	Signature
1.	~~Smt. Amrita Lal~~, ASMITA LAL District Magistrate Baghpat	27/4/26
2.	Regional Officer UPCB, Baghpat	J.E 27/4/26.
3.	Dr. A.K. Gupta, Scientist, E Ministry of Environment, Forest and Climate Change, Regional Office, Lucknow.	27/4/26
Dated:		

Annexure - 1

Item No. 3 Court No. 1

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 186/2026

Kapil & Ors. Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 24.03.2026

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Vishal Singh, Adv. for Applicant

Respondents: Ms. Priyanka Swami, Adv. for R - 1 to 5 & 7

ORDER

1. In this Original Application, the applicant has made allegation related to rampant, unauthorized and illegal sand mining by the Respondent No. 9-M/s Gaurav Builders. The applicant has pleaded that the Environmental Clearance has been issued for the sand mining at Gata No. 1/2 Village- Naithala Khadar, Tehsil Baghpat, District Baghpat, Uttar Pradesh for the leased area of 12.45 hectare for a period of 6 months.

2. The plea of the applicant is that the Respondent No. 9 has started large scale illegal mining in the river Yamuna at Village Naithala Khadar. Learned counsel appearing for the applicant referring to the photographs filed as Annexure A-2 has submitted that the Respondent No. 9 is using the poclain machines to carry out the sand mining which is not permissible. He has further submitted that the in-stream mining is being done by the Respondent No. 9 and he is even changing the course of the river. In this regard, he has referred to the photographs placed on record as Annexure A-3. He has further submitted that the sanction quantity of

(13)

sand mining as per the EC dated 17.01.2026 Annexure A-1 is 1,86,750 m^3 for 6 months, but the Respondent No. 9 has extracted the sanctioned sand quantity within 15 days from starting the mining operation. Now, he is going beyond the sanction limit and carrying of the illegal mining. He has further submitted that the complaint dated 11.02.2026 and 23.02.2026 were made to the District Magistrate, Baghpat but till now no action has been taken by the District Magistrate.

3. The OA raises substantial issue relating to compliance of environmental norms.

4. Issue notice to the respondents.

5. Ms. Priyanka Swami, learned counsel accepts notice on behalf of the Respondent No. 1 to 5 & 7 and seeks four weeks' time to file the reply.

6. The applicant is directed to serve the remaining respondents and file affidavit of service at least one week before the next date of hearing.

7. Counsel for the applicant is directed to supply a copy of the OA along with all the Annexures to counsel for the State of Uttar Pradesh who has accepted notice today within two days.

8. Having regard to the seriousness of the issue involved in the matter we also constitute a Joint Committee comprising of the representative of RO MoEF&CC Lucknow, representative of the Member Secretary-UPPCB and District Magistrate-Baghpat. District Magistrate-Baghpat will act as a nodal agency in the Joint Committee. The Joint Committee will visit the site ascertain the extent of sand mining done by the Respondent No. 9 and will also ascertain the compliance of the EC condition by the Respondent No. 9 and if the violation is found the committee will suggest the remedial and punitive action.

9. Let this exercise be completed by the Joint Committee within a period of four weeks and the report be submitted before the Tribunal immediately thereafter.

10. The Respondent No. 2-District Magistrate, Baghpat is directed to immediately visit the site and ascertain the extent of the sand which has been extracted by the Respondent No. 9 and if the quantity already extracted has exceeded the permissible limit under the EC, then he would immediately stop the mining operation by the Respondent No. 9. The Respondent No. 3-District Magistrate will ensure that no illegal mining is done by the Respondent No. 9. The District Magistrate will submit a separate action taken report within four weeks.

11. List on 06.05.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

March 24, 2026
Original Application No. 186/2026
P

File No.: 9988-9255

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

***

Dated 17/01/2026

To

SHRI RAJIV SINGH
M/S GAURAV BUILDERS, VILLAGE BADARKHA, BAGHAPAT, VILLAGE BADARKHA , BAGHPAT, UTTAR PRADESH, 250611
gauravbuilder469@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Naithala Khadar Sand Mining for mining of Ordinary Sand from the Bed of River Yamuna, at Gata No.- 1/2 ,Village- Naithala Khadar, Tehsil- Baghpat, Dist.- Baghpat (U.P)., (Leased Area- 12.45 ha.).

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/529496/2025 dated 25/04/2025 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25B0107UP5412687N
(ii) File No.	9988-9255
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	NAITHALA KHADAR SAND MINING PROJECT
(viii) Location of Project (District, State)	BAGHPAT, UTTAR PRADESH
(ix) Issuing Authority	SEIAA
(x) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 12-11-2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be

accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 12-11-2025 based on information submitted viz: Form 1 (Part A, B and C), EIA EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 22-12-2025 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal RAJIV SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not

(17)

implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

S. No	EC Conditions
1.1	1. Mining Department/District Administration shall ensure that LoI confirms to the approved DSR. 2. The project proponent has submitted a proposal dated 28/05/2025 to the DFO requesting estimate from the Forest Department for planting and maintaining 13,000 trees to fulfill the plantation requirement of 1,000 plants per hectare of the lease area. The committee instructed that an accurate cost estimate should be obtained from the Forest Department as per rules, and the proponent must submit an undertaking to the committee confirming their commitment to provide the specified amount to the Forest Department in compliance with TOR No. 12 related to plantation. All necessary actions must be completed before commencing any mining activities. 3. It shall be the responsibility of the Project Proponent to duly and promptly inform the concerned District Authorities regarding directions and conditions, issued by SEIAA/SEAC. 4. The environmental clearance (EC) shall be co-terminus with the validity period of the mining lease mentioned in the Letter of Intent (LoI) or the current approved mine plan, whichever expires earlier. After this period, the EC will automatically become null and void. 5. The maximum quantity of material to be extracted shall be the lesser of the LoI-mention or the amount specified by the replenishment study. The District Administration and Directorate of Geology and Mining will ensure compliance, including conducting replenishment studies yearly by reputed institutions as mandated by the National Green Tribunal (NGT). 6. Mining shall be carried out by semi-mechanized open-cast riverbed methods strictly following the approved Mining Plan without extending below the water level. Excavations must remain dry, within approved zones and depths. Visible markers indicating the mandatory safety strip along the riverbank and the lowest permissible excavation level above water shall be installed at the start of each mining season. 7. Required No Objection Certificates (NOCs) from the Irrigation Department or relevant authority must be obtained before commencing mining. 8. Groundwater abstraction via borewells is prohibited without prior written permission from the competent groundwater authority, complying with environmental and hydrological norms. 9. Mining within the stream channel is prohibited as per Sustainable Sand Mining Management Guidelines (SSMMG) 2016. Heavy machinery, drilling, or blasting is not allowed; mining should be manual or semi-mechanized. 10. An annual Environmental Audit must be conducted and submitted to the State Environmental Impact Assessment Authority (SEIAA). 11. The project proponent shall prepare and implement a plantation and afforestation plan, planting a minimum of 1,00plants per hectare of lease area on government or community lands within a 5 km radius. The plan shall be approved by the Forest Department or District Plantation Committee and maintained for at least five years. 12. The Miyawaki method should be explored using native plant species in consultation with the Forest Department. Full details related to plan of plantation to be submitted . The survival rate shall meet the Uttar Pradesh Forest Department standards, with any shortfall replenished in the same planting season. 13. Annual survival audits, supported by geo-tagged photographs, shall be included in six-monthly environmental compliance reports submitted to the competent authority.

S. No	EC Conditions
	14. Solar lighting shall be installed in the project area to minimize electricity consumption. 15. Six-monthly compliance reports shall include periodically taken site photographs. 16. Indigenous local plant species, as advised by the local Forest Officer or expert agencies, should be prioritized for plantation. 17. The link road from the quarry site to the main road shall be constructed as an all-weather, blacktopped road and maintained by the project proponent. 18. Corporate Social Responsibility (CSR) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation. At least 2% of the project cost should be earmarked towards Corporate Environment Responsibility (CER). 19. Vehicular emissions shall be controlled and regularly monitored, with suitable maintenance measures for vehicles involved in quarry operations and transportation. 20. Rainwater harvesting possibilities shall be explored within the project premises. 21. Agreements or consents must be secured between the project proponent and competent authorities or landowners for haulage roads from lease sites to link roads. 22. Modern technologies such as water sprinklers or tankers must be employed to mitigate dust at source points in lease areas and haulage roads during operations. 23. Plantation plans specifying species, number of plants, and greenbelt development reports shall be submitted to concerned departments. Species selection should consider pollution removal effectiveness, and mortality replacements must be ensured. 24. Water requirements, sources, and permissions or agreements with water supplying authorities shall be submitted. 25. A hydrological study shall be submitted to demonstrate that mining quantities will not adversely affect the river's Hydrogeological regime of the River . 26. Environmental management shall align with the environmental status and impact assessment of the project. 27. Transportation of minerals shall be restricted during school opening and closing times to ensure safety. 28. Paved, motorable haul roads shall be maintained by the project proponent. 29. An Environmental Management Cell with qualified personnel, reporting to senior management, shall be established. 30. Loading vehicle capacity shall comply with government and Transport Department norms. 31. Two toilets and hand pumps shall be provided at the mining site. 32. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016. 33. If the EC was granted based on incorrect information about mine distances or cluster status, the EC shall be revoked. 34. The Ministry of Environment, Forest and Climate Change (MoEF&CC), SEIAA, or other competent authorities may modify or add conditions in the interest of environmental protection. 35. Mining shall restrict activities within a minimum of 50 meters or 10% of the river width from the riverbank. 36. Appeals against this EC shall lie with the National Green Tribunal within 30 days as per law. 37. All issues raised during the Public Hearing must be fully complied with as per norms, documented in six-monthly compliance reports. 38. Any damage to haulage roads due to mining must be promptly repaired and maintained, ensuring safety and convenience for all competing users.
1.2	1. The project proponent shall comply all orders/directions/guidelines/OM of the Hon'ble Supreme Court, Hon'ble National Green Tribunal (NGT), Hon'ble High Court, Govt. of India and Govt. of

(19)

S. No	EC Conditions
	UP. The project proponent shall obtain all the necessary permissions/ approvals from the concerned Govt. Departments/ Authorities/Organizations. 2. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with. 3. DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted before signing lease deed that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work. 4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted. 5. Stream will not be diverted to form inactive channel for mining. 6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. Also, the coordinates of area earmarked for plantation should be clearly spelt out. Survival of plants should be as per GoUP norms. 7. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA III (E-241594) dated 24.07.2024. 8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 9. The project proponent shall ensure that water bodies do not get polluted due to mining activity. Water conservation, ground water recharging shall be undertaken as part of CER activities. 10. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation. 11. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity. 12. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB. 13. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022. 14. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.

S. No	EC Conditions
1.2	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.3	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
1.4	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.5	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.6	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
1.7	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.8	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred, PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

2.

S. No	EC Conditions
2.1	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.2	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded.

S. No	EC Conditions
	protected against felling and plantation of such trees should be promoted.

3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
3.2	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.2	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.3	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
4.4	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case,

S. No	EC Conditions
	mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area
4.5	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.6	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.7	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
5.2	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.3	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer

S. No	EC Conditions
	shall be monitored periodically as per applicable DGMS guidelines

6. Mining Plan

S. No	EC Conditions
6.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
6.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

7. Land Reclamation

S. No	EC Conditions
7.1	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
7.2	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
7.3	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7.4	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing

S. No	EC Conditions
	adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

8. Transportation

S. No	EC Conditions
8.1	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
8.2	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].

9. Green Belt

S. No	EC Conditions
9.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

10. Public Hearing And Human Health Issues

S. No	EC Conditions
10.1	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

11. Miscellaneous

S. No	EC Conditions
11.1	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
11.2	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
11.3	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
11.4	In pursuant to Ministrys O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
11.5	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
11.6	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11.7	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
11.8	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
11.9	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
11.10	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.

12. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
12.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

(27)

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Rian enviro Private Limited to SEAC on 12-11-2025.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Naithala Khadar Sand Mining for mining of Ordinary Sand from the Bed of River Yamuna, at Gata No.- 1/2 ,Village- Naithala Khadar, Tehsil- Baghpat, Dist.- Baghpat (U.P)., (Leased Area- 12.45 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U P vide Letter No. TO24B0107UP5763578N dated 09/11/2024.
3. The Public Hearing was organized on 27/02/2025. Final EIA report submitted by the project proponent on 25/04/2025.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/529496/2025
File No. allotted by SEIAA, UP	9988-9255
Name of Proponent	M/s Gaurav Builders Prop- Rajiv Singh
Full correspondence address of proponent and mobile no.	Village Badarkha, Baghpat, Uttar Pradesh
Name of Project	Naithala Khadar Sand Mining Project
Project location (Plot/ Khasra /Gata No.)	Khasra No-1/2
Name of Village	Naithala Khadar
Tehsil	Baghpat
District	Baghpat
Name of Minor Mineral	Sand
Sanctioned lease Area (in Ha.)	12.45
Max.& Min mRL within lease area	241mRL & 233mRL
Pillar Coordinates (Verified by DMO)	Pillars: A – Latitude 29°00'10.61"N, Longitude 77°11'49.29"E B – 28°59'55.51"N, 77°11'54.23"E C – 28°59'47.66"N, 77°12'04.38"E D – 28°59'44.99"N, 77°11'57.54"E E – 28°59'54.35"N, 77°11'48.63"E F – 29°00'05.91"N, 77°11'45.14"E
Total Geological Reserves	3,51,000 m3
Total Minable Reserves	2,10,600 m3
Total Proposed Production	-
Proposed Production / year	1,86,750 m3 for six months
Sanctioned Period of Mine lease	6 Months
No. of workers	35
Type of Land	Govt. Land (River Bed) Yamuna
Ultimate depth of mining	3
Nearest metalled road from site	NH 334B
Water Requirement	Particulars – KLD Domestic &drinking – 0.88 Dust Suppression – 6.0 Plantation – 2.0

	Total 8.88
Name of QCI Accredited Consultant with QCI No and period of validity.	Rian enviro Private Limited Ground Floor, Shyam Residency, near Kalyan Jweilers, RPS More, Bailey Road, Danapur, Patna, Bihar QCI Accreditation No. NABET/EIA/24-27/RA 0368 Valid till: 11/09/2027
Any litigation pending against the project or land in any court	No
Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 395/ khvi-ba/2024-25, on Dated 27/07/2024
Details of Lease Area in approved DSR	Pg. 58
Proposed EMP cost	2.9 Lakh
Length and breadth of Haul Road.	1000 Length &6m width
No. of Trees to be Planted	1000
Monitoring Period	October 2024-December 2024

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. **Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Baghpat.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

(Manish Mittal (IFS))
Member Secretary, SEIAA

Signature Not Verified

Digitally Signed by: Shri Manish Mittal IFS
Member Secretary, SEIAA

Date: 17/01/2026

122 संलग्नक - 03 (29)

Uttar Pradesh Pollution Control Board

Building No IC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone 0522-2720828,2720831, Fax 0522-2720764, Email: ...@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 35374659

259934/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGHPAT/2026

Date: 29/01/2026

To,

M/s

NAITHLA KHADAR SAND MINING PROJECT

GATA NO. 1/2, VILLAGE NAITHLA KHADAR, TEH AND DIST. BAGHPAT,BAGHPAT,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NAITHLA KHADAR SAND MINING PROJECT** located at **GATA NO. 1/2, VILLAGE NAITHLA KHADAR, TEH AND DIST. BAGHPAT,BAGHPAT,** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA NAITHLA KHADAR SAND MINING PROJECT **granted for the period from 29/01/2026 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	ORDINARY SAND 186750 CUM (for 06 month)	ORDINARY SAND 186750 CUM (for 06 month)	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.88	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

PRAVEEN Digitally signed by PRAVEEN KUMAR

immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011 81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL -http //www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

...ance of this direction, your consent will be revoked by the Board.

...proposes for ground water and requires the permission from SGWA/CGWA for water abstraction ...then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary

Specific Conditions:-

1. This CTO is valid only for the mining of ORDINARY SAND 186750 CUM (for 06 month) in favour of M/s NAITHLA KHANDAR SAND MINING PROJECT, GATA NO- 1/2, VILLAGE- NAITHLA KHADAR, TEHSIL AND DIST. BAGHPA.
2. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
3. Project shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time

5. Project shall not installed any source of Air Pollution without obtaining prior CTE from the Board.
6. In case of violation of above mentioned conditions or any public complaint the consent may be withdrawn in accordance with law.
7. Project shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
8. The Project should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
9. Project shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E P Act 1986.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
12. The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide any mobile toilet facility. In no case proponent is allowed to discharge ant trade effluent from the lease area.
13. The Project Proponent shall install water sprinkling at different dust emission sources like mining area, by transportation and loading/unloading of sand.
14. The validity of this CTO is upto 31.07.2026 up to the validity of mining lease. After this period this CTO will become null and void.
15. The project shall comply with all conditions mentioned in the EC issued by State Level Environment Impact Assessment Authority Uttar Pradesh vide vide letter dated 17-01-2026 EC Identification No. EC25B0107UP5412687N and File no. 9988-9255.
16. Unit shall comply with Mining Lease issued by Director Geology and Mining, Uttar Pradesh. LOI issued by Office of District Magistrate (Mining Department) and Cluster certificate for mining from Office of the District Magistrate (Mining Department).
17. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
18. Project shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CPGWD.
19. Project should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
20. Project shall summit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the board.
21. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
22. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
23. The dust suppression measures like water spraying will be done on the haul roads and working areas.
24. Project should comply with the provisions of various waste management Rules issued under the provisions of Environmental (Protection) Rules, 1986. Waste should be disposed in such manner, so that no water, air and soil pollution takes place.

PRAVEEN KUMAR
Digitally signed by PRAVEEN KUMAR
Date: 2026.01.30 17:14:56 +05'30'

(33)

CEO-1

PRAVEEN KUMAR

CEO-3

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- सफाई ... दैनिकी में आस पास परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- सिंगल यूजेबल प्लास्टिक (प्लास्टिक उत्पाद जैसे कप, कटलरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं प्लास्टिक अपशिष्ट विकेन्द्रित रूप से स्थानीयस्तर पर बने रहने या कटलरी को प्राथमिकता दी जाय |
- आवश्यक उपयोग प्लास्टिक उत्पाद के उपयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- पहिये अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रोकें | इनके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन ई - कचरे का पर्यावरण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- खरीद करते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? दोस्तों, दूरी के लिए पैदल चलना पसंद करें अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- [illegible] पर कम से कम सिंगल यूजेबल प्लास्टिक का उत्सर्जन करें और इनका एकीकरण करें
- [illegible] खाद्य सामग्री अपने स्तर प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के [illegible] तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 [illegible] भोजन को जल जाने से बचाया जा सकता है
- [illegible] के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं [illegible] से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- [illegible] के इजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- [illegible] का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद कर | [illegible] विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारा द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure – 4

(150) (34)

कार्यालय जिलाधिकारी बागपत
(खनन अनुभाग)
ई–निविदा आमन्त्रण हेतु सूचना

पत्र सं0 991 /ई–निविदा/विशेष–बालू/2022–23 दिनांक 14 अगस्त, 2023

सर्वसाधारण को सूचित किया जाता है कि जनपद बागपत में नदी तल में उपलब्ध निम्न विवरण के अनुसार बालू/मोरम के खनन क्षेत्र को शासनादेश संख्या– 781/86–2020–14(सा0)/2020 दिनांक 23.05.2020 एवं शासनादेश संख्या– 782/86–2020–14(सा0)/2020 दिनांक 26.05.2020 उत्तर प्रदेश उपखनिज परिहार नियमावली 2021 में दिये गये प्रावधानानुसार 06 माह की अल्प अवधि के लिये ई–निविदा प्रणाली खनन अनुज्ञा पत्र पर स्वीकृत किये जाने हेतु उपलब्ध घोषित किया जाता है। इस क्षेत्र पर दिनांक 19.08.2023 से 24.08.2023 तक को समय सायं 5.00 बजे (05 कार्य दिवस) तक क्षेत्र के लिए ई–निविदा पोर्टल etenders.up.nic.in पर ई–निविदा आमंत्रित की जाती है।

2. क्षेत्र का विवरण:–

क्र0 सं0	तहसील	ग्राम / एरिया कोड	गाटा संख्या / खण्ड संख्या	क्षेत्रफल (एकड में)	सीमायें	जीपीएस कोर्डिनेट्स	उपखनिज का नाम	प्रतिबन्ध मात्रा (क्यूबिक मी0 में)	आधार मूल्य (रॉयल्टी दर X निर्धारित अधिकतम मात्रा)	अर्नेस्ट मनी (आधार मूल्य का 50 प्रतिशत)
1	2	3	4	5	6		7	8	9	10
1	बागपत	मैथला खादर 219624 0101	1/2	30.7616	पूरब–गाटा सं0 1/2 का शेष भाग पश्चिम–गाटा सं0 1/2 का शेष भाग उत्तर– गाटा सं0 1/2 का शेष भाग दक्षिण– गाटा सं0 1/2 का शेष भाग	A- N- 29° 00' 10.61" E- 77° 11' 49.29" B- N- 28° 59' 55.51" E- 77° 11' 54.23" C- N- 28° 59' 47.66" E- 77° 12' 04.38" D- N- 28° 59' 44.99" E- 77° 11' 57.54" E- N- 28° 59' 54.35" E- 77° 11' 48.63" F- N- 29° 00' 05.91" E- 77° 11' 45.14"	साधारण बालू	86,750	1,21,38,750	60,69,375

उक्त निविदा गठित समिति द्वारा दिनांक 25.08.2023 को पूर्वान्ह 11.30 बजे से कलेक्ट्रेट सभागार में खोली जायेगी।

1– खनन अनुज्ञा पत्र की अवधि (मानसून सत्र जुलाई, अगस्त, सितम्बर को छोडकर) अधिकतम 06 माह के लिये होगा।

2– जिलाधिकारी द्वारा निर्धारित उपखनिज (बालू या मोरम या बजरी या बोल्डर या इनमे से कोई भी मिली जुली अवस्था में हो) की मात्रा यदि पर्यावरण अनापत्ति प्रमाण पत्र में अनुमन्य मात्रा से भिन्न हो तो पर्यावरण अनापत्ति की मात्रा अनुमन्य होगी।

3– किसी क्षेत्र के ई–निविदा हेतु निविदा में भाग लेने से पूर्व प्री बिड अर्नेस्ट मनी जमा करना अनिवार्य होगा। अर्नेस्ट मनी, आधार मूल्य के 50 प्रतिशत के समतुल्य होगी, जिसे बैंक ड्राफ्ट के माध्यम से सम्बन्धित जिलाधिकारी के पक्ष में, जहां वह खनन क्षेत्र स्थित है अग्रिम के रूप में दी जायेगी। प्रत्येक क्षेत्र के लिये अलग–अलग निविदा प्रस्तुत की जायेगी तथा तद्नुसार प्रत्येक क्षेत्र के लिये अलग अलग अर्नेस्ट मनी का बैंक ड्राफ्ट प्रस्तुत करना होगा।

4– ई–निविदा में भाग लेने से पूर्व क्षेत्र में अंकलित उपखनिज बालू/मोरम की मात्रा एवं खनन स्थल के लिये पहुंच मार्ग आदि के लिये मौके का निरीक्षण कर लिया जाना आवश्यक होगा। ई–निविदा में भाग लेने के पश्चात इस सम्बन्ध में किसी प्रकार का दावा स्वीकार नहीं किया जायेगा।

5– यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड को प्रदेश में ई–निविदा कराने हेतु नोडल संस्था नामित किया गया है। निविदाकार को ई–निविदा प्रक्रिया में भाग लेने से पूर्व निम्नांकित कार्यवाही करना होगा:–

(35)

(149)

(क) ई- निविदा प्रकिया मे प्रतिभाग करने वाले बिडर्स/कन्ट्रैक्टर्स/बेन्डर्स द्वारा किसी भी सर्टिफाइड एजेंसी से टाइप -II का डिजिटल सिग्नेचर प्राप्त करना होगा।

(ख) इच्छुक व्यक्ति/फर्म/कम्पनी (आवेदक) को यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड के माध्यम से etenders.up.nic.in पर आनलाइन पंजीयन कराना होगा। पंजीयन हेतु व्यक्ति/फर्म/कम्पनी को ई-निविदा etenders.up.nic.in के पोर्टल पर उपलब्ध ऑनलाइन फार्म भरना होगा, निविदादाता अपने स्वयं जनित यूजर आई0डी0 व पासवर्ड बनायेंगे।

(ग) बिडर्स/कान्ट्रैक्टर्स/बेन्डर्स ई-निविदा पोर्टल पर प्रशिक्षण यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड से निःशुल्क प्राप्त कर सकते है।

(घ) निविदा से सम्बन्धित अधिकारीगण, निविदा समिति के सदस्य भी डिजिटल सिग्नेचर प्राप्त करेंगे। इसके अतिरिक्त सम्बन्धित अधिकारी एवं निविदा समिति के सदस्य यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड से निःशुल्क प्रशिक्षण प्राप्त कर सकते है।

6- निविदादाता द्वारा ऑनलाइन निविदा प्रकिया में प्रतिभाग करते समय etenders.up.nic.in पोर्टल पर स्वयं की आईडी लॉगिन कर तकनीकि बिड के समय **संलग्न प्रारूप-2** पर सूचनायें भरकर स्कैन प्रति एवं निम्न स्वप्रमाणित अभिलेख/प्रमाण पत्र की स्कैन प्रति अपलोड करना अनिवार्य होगा।

प्रारूप-2 की सूचनायें:-

क. विज्ञप्ति संख्या व दिनांक जिसके द्वारा क्षेत्र विज्ञापित किया गया है।
ख. विज्ञप्ति में क्षेत्र का क्रमांक।
ग. निविदाकार का नाम, पिता का नाम पता (स्थायी एवं वर्तमान) ई-मेल एवं मो0नं0।
घ. उस क्षेत्र और खनिज का विवरण, जिसके लिये निविदा प्रस्तुत की गयी है।
ड. अप्रतिदेय आवेदन शुल्क रू0 2,000.00 का चालान संख्या व दिनांक।
च. आधार कार्ड या अन्य पहचान पत्र का कमांक।
छ. पैनकार्ड का कमांक।
ज. चरित्र प्रमाण पत्र की संख्या व दिनांक तथा जनपद जहां से जारी किया गया हो।
झ. कम्पनी की दशा में कम्पनी का DIN संख्या।

स्वप्रमाणित अभिलेख/प्रमाण पत्रः-

क. ई-निविदा की प्रकिया में भाग लेने हेतु रू0 2,000.00 का अप्रतिदेय आवेदन शुल्क का चालान।
ख. आधार कार्ड या अन्य पहचान पत्र।
ग. पैनकार्ड।
घ. जिलाधिकारी या ऐसे अधिकारी, जो जिलाधिकारी द्वारा तदर्थ प्राधिकृत किया जाये, द्वारा जारी खनन अदेयता का प्रमाण पत्र, परन्तु जहां आवेदक प्रदेश में पट्टाधारक/परिहारधारक न रहा हो, वहां इस आशय का शपथ पत्र।
ड. सम्बन्धित व्यक्ति को उस जिले के जिलाधिकारी, जहां वह स्थायी रूप से निवास करता है, से जारी चरित्र प्रमाण पत्र। फर्म की दशा में फर्म के प्रत्येक पार्टनर का चरित्र प्रमाण पत्र तथा कम्पनी की दशा में कम्पनी का DIN आवश्यक होगा।

7- विज्ञप्ति के अनुसार पाँच कार्यदिवसो में प्राप्त निविदाओं को अगले कार्यदिवस में जिलाधिकारी की अध्यक्षता में गठित समिति के दो सदस्योंके डिजिटल सिग्नेचर द्वारा खोला जायेगा।

8- यदि निविदाकार द्वारा **बिन्दु संख्या-6 में वांछित अभिलेख/बैक ड्राफ्ट की प्रति ई-निविदा के साथ अपलोड नही की जाती है तो उसकी ई-निविदा अस्वीकार कर दी जायेगी।** अपलोड किये गये प्रारूप-2 की प्रति तथा बैक ड्राफ्ट की मूल प्रति निविदा खोले जाने से पूर्व निर्धारित अवधि के अन्तर्गत जमा करना होगा। बैक ड्राफ्ट के पीछे विज्ञप्ति संख्या व दिनांक, विज्ञप्ति क्षेत्र का क्रमांक तथा निविदाकार का नाम व मोबाइल नम्बर लिखना अनिवार्य होगा।

9- बैक ड्राफ्ट की मूल प्रति ई-निविदा खोले जाने से पूर्व निर्धारित तिथि (निविदा डाल जाने की अन्तिम तिथि के अगले कार्यदिवस) तक सम्बन्धित खनिज कार्यालय में उपलब्ध करानी होगी। जिस निविदाकार का बैक ड्राफ्ट निर्धारित तिथि तक जमा नही होगा, उसकी ई-निविदा नही खोली जायेगी एवं निरस्त समझी जायेगी।

10- सर्वोच्च दर के निविदाकर्ता का चयन, उस क्षेत्र पर खनन अनुज्ञा दिये जाने के पश्चात किया जायेगा। सफल निविदाकर्ता द्वारा निविदा डाले जाने के समय ऑनलाइन अपलोड किये गये समस्त अभिलेखों की मूल प्रति सम्बन्धित खनिज कार्यालय में प्रस्तुत किया जायेगा, जिसका कार्यालय द्वारा अपलोड किये गये अभिलेखों से

(145) (36)

मिलान कर लिया जायेगा। अभिलेखों के मिलान के उपरान्त समिति के संस्तुति के आधार पर जिलाधिकारी द्वारा सफल निविदाकर्ता के पक्ष में खनन अनुज्ञा हेतु आशय पत्र जारी किया जायेगा।

11– सफल निविदाकर्ता को छोड़कर अन्य निविदादाताओं द्वारा प्रस्तुत अर्नेस्ट मनी के बैंक ड्राफ्ट को उसे वापस कर दिया जायेगा।

12– प्राप्त ई–निविदा के अनुसार 06 माह के लिये देय कुल निविदा धनराशि के 50 प्रतिशत की धनराशि में से अर्नेस्ट मनी के रूप में जमा धनराशि को समायोजित कर शेष धनराशि आशय पत्र निर्गत होने के दो कार्यदिवसों के अन्दर जमा करना पड़ेगा। शेष 50 प्रतिशत की धनराशि अनुज्ञा पत्र जारी होने से पूर्व जमा करना अनिवार्य होगा। निविदा धनराशि पर नियमानुसार डी0एम0एफ0 एवं टी0सी0एस0 देय होगा।

13– जिन क्षेत्रों की पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त है, उन क्षेत्रों के सफल निविदादाता को नियमानुसार पर्यावरण अनापत्ति को अपने पक्ष में हस्तांतरण कराना होगा। जिन क्षेत्रों के लिये पर्यावरण अनापत्ति प्राप्त नहीं है, के सफल निविदाकार खनन अनुज्ञा हेतु इस आशय का पत्र प्राप्त होने के उपरान्त पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 14.09.2006 के प्राविधानों के अनुसार पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त करेगा। अनुज्ञा पत्र धारक से अनुज्ञा अवधि समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक अथवा राज्य सरकार के पक्ष में अन्तरित किये जाने के सम्बन्ध में सहमति पत्र लिया जायेगा।

14– पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त होने एवं सम्पूर्ण देय धनराशि जमा करने के उपरान्त नियमानुसार क्षेत्र का सीमांकन किया जायेगा। तत्पश्चात खनन अनुज्ञा पत्र निर्गत किया जायेगा।

15– अनुज्ञा पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक, या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न जी जाये, इनमें से जो भी पहले हो, के लिये अनुज्ञा पत्र वैध रहेगा।

16– पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गयी शर्तों एवं प्रतिबन्धों के अधीन ही खनन संक्रियायें सम्पादित करेगा।

17– क्षेत्र की स्थानीय स्थिति तथा प्राविधिक समस्याओं के दृष्टिगत अतिरिक्त शर्तों का निर्धारण सम्बन्धित जिलाधिकारी द्वारा आवश्यतानुसार किया जा सकेगा।

18– मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिये गये आदेश उ0प्र0 उपखनिज (परिहार) नियमावली 1963 तथा समय–समय पर निर्गत समस्त संगत शासनादेशों/निर्देशों का अनुपालन सुनिश्चित कराना होगा।

19– अन्य नियम एवं शर्ते– जो क्षेत्र की भौगोलिक स्थिति के कारण जिलाधिकारी द्वारा आवश्यक समझी जाये।

11.08.23
जिलाधिकारी
बागपत।

पत्रांक व दिनांक उपरोक्तानुसार।

प्रतिलिप निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– सचिव, भूतत्व एवं खनिकर्म, उत्तर प्रदेश शासन,लखनऊ।
2– निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
3– निदेशक, सूचना एवं जनसम्पर्क विभाग, उत्तर प्रदेश लखनऊ।
4– प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग उत्तर प्रदेश क्षेत्रीय कार्यालय गाजियाबाद।
5– प्रबन्ध निदेशक, यू0पी0 इलेक्ट्रॉनिक्स कारपोरेशन लिमिटेड, अशोक मार्ग, लखनऊ।
6– उपजिलाधिकारी, बागपत/बड़ौत/खेकड़ा को व्यापक प्रचार–प्रसार हेतु।
7– जिला सूचना विज्ञान अधिकारी, एनआईसी, बागपत।
8– निदेशक, सूचना एवं जनसम्पर्क विभाग उत्तर प्रदेश, लखनऊ को इस आशय के साथ कि उक्त विज्ञप्ति को जनपद बागपत में प्रचलित कम से कम मुख्य दो दैनिक समाचार पत्रों में निःशुल्क प्रकाशन कराने का कष्ट करें।
9– नाजिर सदर, कलेक्ट्रेट, बागपत को सूचना पट पर चस्पा कराने हेतु।

11.08.23
जिलाधिकारी
बागपत।

Scanned with OKEN Scanner

Annexure -5

(37)

कार्यालय जिलाधिकारी, बागपत।

(खनन अनुभाग)

दिनांक: 15 जुलाई, 2024

पत्रांक 356 /खनन-ई-निविदा/2023-24

खनन अनुज्ञा हेतु आशय-पत्र
(Letter of Intent)

मै0 गौरव बिल्डर्स,
पो0 राजीव सिंह पुत्र कालू सिंह,
निवासी ग्राम बदरखा, तहसील बड़ौत,
जनपद -बागपत।

शासनादेश संख्या-1875/86-2017-57(सा0)/2017 टीसी-1 दिनांक 14.08.2017 एवं शासनादेश संख्या 781/86-2020-14(सा0)/2020 दिनांक 23.05.2020 एवं शासनादेश संख्या 782/86-2020-14 (सा0)/2020 दिनांक 26.05.2020 में दिये गये निर्देशानुसार 6 माह की अल्प अवधि के लिये ई-टेण्डरिंग प्रणाली के माध्यम से साधारण बालू खनन अनुज्ञा-पत्र पर स्वीकृत किये जाने हेतु विज्ञप्ति संख्या 992/ई-निविदा/विज्ञप्ति बालू/2022-23 दिनांक 14 अगस्त, 2023 के द्वारा नैथला खादर निम्नवत क्षेत्र की घोषणा की गई। इस सबंध में ई-टेण्डरिंग के द्वारा पोर्टल etenders.up.nic.in पर दिनांक 19.08.2023 से 24.08.2023 को सांय 5.00 बजे ई-निविदायें आमन्त्रित की गयी जिसमें ई-निविदा खोले जाने हेतु दिनांक 25.08.2023 नियत की गयी थी किन्तु मै0 त्यागी कंस्ट्रक्शन प्रो0 श्री बाबू राम त्यागी पुत्र हरिशचन्द्र त्यागी निवासी 60-गगन विहार, रोहटा रोड मेरठ द्वारा निगरानी संख्या 83, 87 व 92(आर)जी0एंडएम0(यू0पी0)/2023 प्रमुख सचिव महोदय के समक्ष योजित की गयी। निगरानी के निस्तारण उपरान्त पुनः दिनांक 12.01.2024 को उक्त ई-निविदा खोले जाने हेतु दिनांक 19.01.2024 नियत की गयी। नियत दिनांक को गठित समिति के द्वारा ई-निविदा खोलने की कार्यवाही सम्पादित की गयी।

क्षेत्र का विवरण

क्र0 सं0	तहसील	ग्राम / एरिया कोड	गाटा संख्या/ खण्ड संख्या	क्षेत्रफल (एकड में)	सीमायें	जीओ-कॉर्डिनेट्स	उपखनिज का नाम	खनन योग्य निर्धारित / आंकलित उपखनिज की मात्रा (घनमी0में)	आधार मूल्य (रॉयल्टी दर X निर्धारित आंकलित मात्रा)	अर्नेस्ट मनी (आधार मूल्य का 50 प्रतिशत)
1	2	3	4	5	6		7	8	9	10
1	बागपत	नैथला खादर 1194240 101	1/2	30.7646	पूरब-गाटा सं0 1/2 का शेष भाग पश्चिम-गाटा सं0 1/2 का शेष भाग उत्तर- गाटा सं0 1/2 का शेष भाग दक्षिण- गाटा सं0 1/2 का शेष भाग	A- N- 29° 00' 10.61" E- 77° 11' 49.29" B- N- 28°59 55.51" E- 77° 11' 54.23" C- N- 28° 59' 47.66" E- 77° 12' 04.38" D- N- 28° 59' 44.99" E- 77° 11' 57.54" E- N- 28° 59' 54.35" E- 77° 11' 48.63" F- N- 29° 00' 05.91" E- 77° 11' 45.14"	साधारण बालू	1,86,750	1,21,38,750	60,69,375

उपरोक्त क्षेत्र ग्राम नैथला खादर के लिए प्राप्त निविदाओं को उपरोक्त शासनादेशों के अनुपालन में गठित समिति के द्वारा दिनांक 19.01.2024 को पूर्वान्ह 11.30 बजे खोला गया, जिसमे कुल 04 निविदाकर्ताओं में आप द्वारा 1,86,750 घनमीटर साधारण बालू के लिए प्रति घनमीटर सर्वोच्च दर रू0 156/-कुल धनराशि अंकन 2,91,33,000/-की बिड अंकित की गयी है। आप द्वारा 1,86,750 घनमीटर साधारण बालू की रायल्टी नियमावली 2021 की अनुसूची-1 मे उपखनिज की प्रचलित रायल्टी दर रू0 65/-प्रति घनमीटर की दर से रायल्टी अंकन 1,21,38,750/-के 50 प्रतिशत की धनराशि रू0 60,69,375/-का ड्राफ्ट संख्या 915285 दिनांक 19.01.2024 प्रस्तुत किया गया है।

.....क्रमशः 2 पर

इस प्रकार आप द्वारा जमा उपरोक्त धनराशि रू0 60,69,375/–को समायोजित करते हुए आपको सूचित किया जाता है कि आप आशय–पत्र प्राप्त करने के 02 कार्य दिवसों के अन्दर उपरोक्त क्षेत्र ग्राम–नैथला खादर में साधारण बालू खनन अनुज्ञा हेतु निम्नलिखित शर्तों को पूर्ण करना अनिवार्य/सुनिश्चित करें–

01– अनुज्ञा पत्र की अवधि (मानसून सत्र जुलाई, अगस्त, सितम्बर को छोड़कर) अनुज्ञा पत्र स्वीकृति के दिनांक से 06 माह के लिए होगी।

02– बिड की कुल धनराशि रू0 2,91,33,000/–के 50 प्रतिशत धनराशि रू0 1,45,66,500/–में से अर्नेस्ट मनी रू0 60,69,375/–को समायोजित करते हुए शेष धनराशि रू0 84,97,125/–को आशय–पत्र निर्गत होने के दो कार्यदिवसों के अन्दर ड्राफ्ट/चालान के माध्यम से जमा कराना होगा तथा शेष 50 प्रतिशत धनराशि रू0 1,45,66,500/–की सभी आवश्यक औपचारिकतायें पूर्ण करने के उपरान्त तथा अनुज्ञा–पत्र जारी होने से पूर्व जमा कराना अनिवार्य होगा।

03– बिड की कुल धनराशि रू0 2,91,33,000/–पर नियमानुसार 10 प्रतिशत डी0एम0एफ0 (बागपत जिला खनिज फाउण्डेशन न्यास) की धनराशि अंकन 29,13,300/–रू0 का अनुज्ञा–पत्र जारी होने से पूर्व Baghpat District Mineral Foundation Trust के खाता संख्या 8626221005546 आई0एफ0 एस0सी0 कोड CNRB0018626, कैनरा बैंक कलक्ट्रेट परिसर, बागपत में जमा कराना अनिवार्य होगा तथा डी0एम0एफ0 की कुल धनराशि पर नियमानुसार स्टाम्प भी देय होगा।

04– बिड की कुल धनराशि रू0 2,91,33,000/–पर नियमानुसार 02 प्रतिशत टी0सी0एस0 की धनराशि अंकन 5,82,660/–रू0 को अनुज्ञा–पत्र जारी होने से पूर्व TAN No. MRTD021018 में जमा कराना अनिवार्य होगा।

05– बिड की कुल धनराशि रू0 2,91,33,000/–पर नियमानुसार देय स्टाम्प अनुज्ञा–पत्र जारी होने से पूर्व जमा कराना अनिवार्य होगा।

06– जिलाधिकारी द्वारा उपखनिज साधारण बालू की निर्धारित मात्रा यदि पर्यावरण अनापत्ति प्रमाण–पत्र में अनुमन्य से यदि भिन्न हो तो पर्यावरण अनापत्ति प्रमाण–पत्र की मात्रा अनुमन्य होगी। अनुज्ञा–पत्र हेतु अनुमन्य मात्रा को प्राप्त निविदा की दर से गुणा कर धनराशि निर्धारित की जायेगी।

07– बालू खनन हेतु प्रस्तावित उक्त क्षेत्र नैथला खादर के लिए भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ से अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण–पत्र (Environmental Clearance) प्रस्तुत करना होगा।

08– पर्यावरणीय अनापत्ति प्रमाण–पत्र प्राप्त होने एवं सम्पूर्ण देय धनराशि जमा करने के उपरान्त नियमानुसार क्षेत्र का सीमांकन किया जायेगा। तत्पश्चात खनन अनुज्ञा–पत्र निर्गत किया जायेगा तथा खनन क्षेत्र से रास्ते विकसित करने की समस्त जिम्मेदारी आपकी होगी।

09– अनुज्ञा–पत्र में विर्निदिष्ट अवधि की समाप्ति दिनांक तक, या ऐसे दिनांक तक जब तक खनिज अनुज्ञात मात्रा हटा न ली जाये, इनमें से जो भी पहले हो, के लिये अनुज्ञा–पत्र वैध रहेगा।

10– पर्यावरण अनापत्ति प्रमाण–पत्र एवं अनुमोदित खनन योजना में दी गयी शर्तो एवं प्रतिबन्धों के अधीन ही खनन संक्रियाएं सम्पादित करेगा।

11– मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिये गये आदेश, उ0प्र0 उपखनिज (परिहार) नियमावली–2021 तथा समय–समय पर निर्गत समस्त संगत शासनादेशो /निर्देशों का अनुपालन सुनिश्चित करना होगा।

12– पर्यावरण स्वच्छता प्रमाण–पत्र एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा निर्गत CTO/CTE प्राप्त होने पर सम्पूर्ण देय धनराशि जमा करने के उपरान्त ही खनन अनुज्ञा–पत्र निर्गत किया जायेगा। तत्पश्चात ही खनन कार्य प्रारम्भ होगा।

.....क्रमशः 3 पर

(39)

यदि आप द्वारा उपरोक्त निर्धारित अवधि में उपरोक्त शर्तें पूर्ण नहीं की जाती है तो आपके द्वारा ली गयी लिज निरस्त कर दी जायेगी तथा आप द्वारा जमा उपरोक्त धनराशि जब्त करते हुए नियमानुसार अग्रिम कार्यवाही सुनिश्चित कर दी जायेगी।

(जितेन्द्र प्रताप सिंह)
जिलाधिकारी,
बागपत।

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

01–प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
02–निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
03–आयुक्त, मेरठ मण्डल, मेरठ।
04–पुलिस अधीक्षक, बागपत।
05–प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग उ0प्र0 क्षेत्रीय कार्यालय गाजियाबाद।
06–उपजिलाधिकारी, बागपत।
07–क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, मेरठ।

(पंकज वर्मा)
अपर जिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी खनन
बागपत।

Annexure – 6

(40)

कार्यालय जिलाधिकारी, बागपत।

(खनन अनुभाग)

पत्र सं0 395 / खo वि0–बा0 / 2024–25 दिनांक: २७ जुलाई, 2024

क्लस्टर प्रमाण–पत्र

प्रमाणित किया जाता है कि मैसर्स गौरव बिल्डर्स प्रो0 श्री राजीव सिंह पुत्र श्री कालू निवासी ग्राम बदरखा, तहसील बड़ौत, जनपद बागपत को पत्रांक 356 / खनन–ई–निविदा / 2023–24 दिनांक 15.07.2024 के माध्यम से जनपद बागपत की तहसील बागपत स्थित ग्राम नैथला खादर के गाटा संख्या 1 / 2 रकबा 30.7646 एकड बालू खनन क्षेत्र के संबंध में सहमति–पत्र (एल0ओ0 आई0) निर्गत किया गया है। ओ0ए0 नं0–186 / 2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ0एम0न0–L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है:–

(अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नही है। संबंधित प्रकरण 0 से 5 हैक्टेयर तक है। अतः श्रेणी बी–2 से आच्छादित होता है।(लागू नही)

अथवा

(ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नही है। संबंधित प्रकरण 5 हैक्टेयर से अधिक है। अतः परियोजना श्रेणी बी–1 से आच्छादित होता है।

अथवा

(स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है।
(1) गाटा सं0–NIL ग्राम NIL खनन क्षेत्र NIL हैक्टेयर
(2) गाटा सं0–NIL ग्राम NIL खनन क्षेत्र NIL हैक्टेयर
उक्त सभी खनन क्षेत्रों का कुल योग हैक्टेयर (05 हे0 से कम) है। अतः परियोजना श्रेणी–बी–1 का क्लस्टर नही बनता है। संबंधित प्रकरण श्रेणी बी–2 से आच्छादित होता है। (लागू नही)

अथवा

(द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है।
(1) पुराना गाटा सं0 1 / 2, नया गाटा संख्या 3,4,5क ग्राम गौरीपुर खादर तहसील व जनपद बागपत क्षेत्रफल 14.0224 है0।
(2) गाटा सं0–NIL ग्राम NIL खनन क्षेत्र NIL हैक्टेयर
उक्त सभी खनन क्षेत्रों का कुल योग हैक्टेयर (05 है0 से अधिक) है। संबंधित प्रकरण श्रेणी बी–1 से आच्छादित होता है। (लागू होता है)

अथवा

(घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 है0 से अधिक निम्नांकित एकड खण्ड क्षेत्र है।
(1) गाटा सं0–NIL ग्राम NIL खनन क्षेत्र NIL हैक्टेयर
(2) गाटा सं0–NIL ग्राम NIL खनन क्षेत्र NIL हैक्टेयर
संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नही)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई0ए0सी0 भारत सरकार एस0 ई0आई0ए0ए0, यू0पी0 / डी0ई0आई0ए0ए0 से निर्गत पूर्व–पर्यावरणीय क्लीयरेन्स के गाटा / खण्ड संख्या को सम्मिलित कर लिया गया है।

(अनुज कुमार)
खनन निरीक्षक,
बागपत।

कार्यालय जिलाधिकारी,बागपत।

पत्रांक: 1047 /खनन अनुभाग–बागपत/अनुज्ञा/2026 दिनांक: 6 फरवरी, 2026

–::अनुज्ञा–पत्र::–

मै0 गौरव बिल्डर्स,
प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम,
निवासी बदरखा, तहसील बडौत,
जिला बागपत।

भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ द्वारा जारी शासनादेश संख्या 1875/86–2017–57 (सा0)/2017 टीसी–1 दिनांक 14.08.2017 एवं शासनादेश संख्या–781/86–2020–14 (सा0)/2020 दिनांक 23.05.2020 एवं शासनादेश संख्या 782/86–2020–14(सा0)/2020 दिनांक 26.05.2020 के क्रम मे नदी तल में उपलब्ध उपखनिज /साधारण बालू स्थित तहसील–बागपत के ग्राम नैथला खादर गाटा संख्या 1/2 रकबा 30.7646 में उपलब्ध साधारण बालू अनुमानित मात्रा 186750 (एक लाख छियासी हजार सात सौ पचास घनमीटर) को अधिकतम 06 माह की अवधि के लिए ई–निविदा के माध्यम से परिहार पर स्वीकृत किये जाने के लिये विज्ञप्ति संख्या–992/ई–निविदा/विज्ञप्ति–बालू /2022–23 दिनांक 14 अगस्त, 2023 के माध्यम से घोषित किया गया था, जिसकी फाइनेन्सियल बिड को जिला स्तर पर गठित कमेटी द्वारा दिनांक 19.01.2024 को खोली गया, जिसमे मै0 गौरव बिल्डर्स, प्रो0 राजीव सिंह पुत्र श्री कालू सिंह निवासी बदरखा, तहसील बडौत, जिला बागपत द्वारा रू0 156/–की उच्चतम दर प्रस्तुत की गयी। जिसके उपरान्त मै0 गौरव बिल्डर्स, प्रो0 राजीव सिंह पुत्र श्री कालू सिंह निवासी बदरखा, तहसील बडौत, जिला बागपत के पक्ष में कार्यालय पत्र संख्या–356/खनन/ई–निविदा/2023–24 दिनांक 15.07.2024 द्वारा सहमति–पत्र निर्गत किया था। सहमति–पत्र में दी गयी शर्तों के अनुसार खनन योग्य साधारण बालू अनुमानित मात्रा 1867500 (एक लाख छियासी हजार सात सौ पचास घनमीटर) से सर्वोच्च दर अंकन 156/–(एक सौ छप्पन रूपये मात्र) प्रति घनमीटर गुणा किये जाने पर रायल्टी के मद मे कुल सकल धनराशि रू0 2,91,33,000/–(दो करोड इक्यानवे लाख तैंतीस हजार रूपये मात्र) का 50 प्रतिशत की धनराशि रू0 1,45,66,500/–(एक करोड पैंतालीस लाख छियासठ हजार पाँच सौ रूपये मात्र) में से जमा अर्नेस्ट मनी की धनराशि रू0 60,69,375/–(साठ लाख उनहत्तर हजार तीन सौ पिच्छहत्तर रूपये मात्र) को समायोजित करते हुए, अवशेष धनराशि रू0 84,97,125/–(चौरासी लाख सत्तानवे हजार एक सौ पच्चीस रूपये मात्र) को चालान संख्या–GP31233 दिनांक 25.07.2024 के माध्यम से विभागीय Head में जमा की गयी है। जिसके उपरान्त श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा, तहसील बडौत, जिला बागपत द्वारा नियम 35 के प्राविधानों के अन्तर्गत स्वीकृत खनन योजना एवं भारत सरकार के वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 14.09.2006 के प्राविधानों के अनुसार पर्यावरण अनापत्ति प्रमाण–पत्र (EC25B0107UP5412687N दिनांक 17.01.2026, फाइल न0 9988–9255) प्राप्त कर प्रस्तुत कर दिया गया है। जिसके उपरान्त श्री राजीव सिंह पुत्र कालूराम द्वारा रायल्टी के मद मे 50 प्रतिशत धनराशि रू0 1,45,66,500/–(एक करोड पैंतालीस लाख छियासठ हजार हजार रूपये मात्र) को चालान संख्या–8655662 दिनांक 06.02.2026 व 4 प्रतिशत स्टाम्प शुल्क के रूप में रू0 11,65,320/–(ग्यारह लाख पैंसठ हजार तीन सौ बीस रूपये मात्र) का स्टाम्प दिनांक 02.02.2026, टीसीएस की धनराशि अंकन 5,82,660/–(पाँच लाख ब्यासी हजार छः सौ साठ रूपये मात्र) दिनांक 04.02.2026 को जमा कराकर चालान रसीद जमा किया गया है तथा CTO No.259934/UPPCB/Meerut (UPPCBRO)/CTO/both/BAGHPAT/2026 DATED 29-01-2026 प्रस्तुत किया है, जिसकी अवधि दिनांक 31.07.2026 तक है।

अतः मै0 गौरव बिल्डर्स, प्रो0 राजीव सिंह पुत्र श्री कालू सिंह निवासी बदरखा, तहसील बडौत, जिला बागपत द्वारा अंकन 156/–(एक सौ छप्पन रूपये मात्र) की उच्चतम दर प्रस्तुत की गयी। जिसके उपरान्त मै0 गौरव

.....क्रमशः 2 पर

बिल्डर्स, प्रो0 राजीव सिंह पुत्र श्री कालू सिंह निवासी बदरखा, तहसील बडौत, जिला बागपत के पक्ष में नदी तल स्थित उपलब्ध उपखनिज/साधारण बालू अनुमानित मात्रा 186750 (एक लाख छियासी हजार सात सौ पचास घनमीटर) स्थित तहसील–बागपत, ग्राम नैथला–खादर 1/2 रकबा 30.7646 एकड पर खनन की अनुमति 06 माह (छः माह) की अवधि हेतु सहमति–पत्र एवं पर्यावरण स्वच्छता प्रमाण–पत्र में उल्लिखित शर्तो के अतिरिक्त निम्नलिखित शर्तो के अधीन प्रदान की जाती है।

1. अनुज्ञा–पत्र अवधि (मानसून सत्र जुलाई, अगस्त, सितम्बर को छोडकर) अनुज्ञापत्र स्वीकृत के दिनांक से 06 माह (छः माह) के लिए होगी।
2. लेटर–आफ–इन्टेण्ट मे अंकित उपखनिज साधारण बालू की मात्रा यदि पर्यावरण अनापत्ति प्रमाण–पत्र में अनुमन्य मात्रा से भिन्न हो तो पर्यावरण अनापत्ति की मात्रा अनुमन्य होगी। अनुज्ञाधारक द्वारा 3.0 मीटर गहराई अथवा जल स्तर में से जो कम हो से अधिक गहराई मे खनन संक्रियाएं नही करेगा।
3. अनुज्ञा–पत्र में विर्निदिष्ट अवधि की समाप्ति दिनांक तक या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न ली जाय, इनमे से जो भी पहले हो, के लिए अनुज्ञा–पत्र वैध रहेगा।
4. पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गई शर्तो एवं प्रतिबन्धों के अधीन ही खनन संक्रियाएं सम्पादित करेगा।
5. उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम 17 के प्राविधानों के अनुसार क्षेत्र के सीमाबन्धन हेतु अनुज्ञापत्रधारक द्वारा निर्धारित शुल्क जमा कर सीमांकन कराया जायेगा। साथ ही साथ अनुज्ञापत्रधारक के स्वयं के व्यय पर सीमा स्तम्भ लगवाया जायेगा एवं पट्टा अवधि तक उसका अनुरक्षण किया जायेगा।
6. नदी की जल धारा में सेक्शन मशीन, लिफ्टर आदि मशीनों द्वारा एवं अन्य किसी भी अनाधिकृत माध्यम से खनन कार्य नही किया जायेगा।
7. उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम 36 के प्राविधानों के अनुसार वाहनों के प्रवेश व निकासी स्थल पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य पी0टी0जेड0 (PTZ)व चार सी0सी0टी0वी0 कैमरा लगाने सहित चेकपोस्ट/गेट का निर्माण करेगा। खनिज के निकासी पर स्थापित चेकपोस्ट/गेट पर सी0सी0टी0वी0 कैमरा इस प्रकार लगे हों, जिससे प्रत्येक खनिज लदे वाहन का फोटो capture हो सके। अनुज्ञापत्रधारक उक्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम के उपबन्धो के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
8. पी0टी0जेड0 (PTZ) कैमरा में निम्न Features का होना आवश्यक है।
   2MP PTZ camera of minimum resolution 1080p X 720p capable of sending RTMP feeds over the internet, controllable using APIs and equipped with night vision capabilities."
9. अनुज्ञाधारक को खदान के निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्श युक्त सॉफ्टवेयर से इन्टीग्रेट किया जाना होगा। इन्टीग्रेशन के लिये तौल मशीन में निम्न Features का होना आवश्यक है।
   1- The weigh bridge device should use the MOTT protocol to transmit data.
   2- The weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
10. स्वीकृत क्षेत्र के अन्दर जहां परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करना होगा। सार्वजनिक सडक, जलाशय, नहर, रेलवे लाइन, निर्वासित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नही किया जायेगा।

.....क्रमशः 2 पर

11. यदि अनुज्ञापत्रधारक द्वारा नियमो, खनन पटटा, पर्यावरण स्वच्छता प्रमाण पत्र में दी गई शर्तो का उल्लंघन किया जाता है, तो अनुज्ञापत्रधारक को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा अधिकृत अधिकारी द्वारा अनुज्ञा–पत्र समाप्त किया जा सकता है।
12. स्थानीय स्थिति तथा परिवेश को ध्यान मे रखते हुए समय–समय पर अन्य शर्ते जो जिलाधिकारी, बागपत एवं निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ द्वारा उचित समझी जायेगी उसे लागू किया जायेगा। जो अनुज्ञापत्रधारक को मान्य होगी।
13. मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण (मा0एन0जी0टी0) द्वारा समय–समय पर दिये गये आदेश एवं उ0प्र0 उपखनिज (परिहार) नियमावली–2021 तथा समय–समय पर निर्गत समस्त सुसंगत शासनादेशों /निर्देशों का अनुपालन अनुज्ञाधारक को अनिवार्य होगा।
14. समय–समय पर पर्यावरण की परिस्थितियों को ध्यान में रखते हुए GRAP कमेटी द्वारा निर्धारित गाइडलाईन के अन्तर्गत ही खनन कार्य किया जायेगा।

(अमृता लाल)
जिलाधिकारी,
बागपत।

संख्याः /खनन अनुभाग–बागपत/अनुज्ञा–पत्र/2026 तद्दिनांक फरवरी, 2026

प्रतिलिपिः **निम्नलिखित को सादर सूचनार्थ एवं अवलोकनार्थ प्रेषित।**

01–सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन, लखनऊ।
02–आयुक्त महोदय, मेरठ मण्डल, मेरठ।
03–निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
04–निदेशक, पर्यावरण निदेशालय, विभूति खण्ड, गोमतीनगर, लखनऊ।

प्रतिलिपिः– **निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।**

01–पुलिस अधीक्षक, बागपत।
02–प्रभागीय निदेशक, सामाजिक वानिकी वनप्रभाग, बागपत।
03–क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, गाजियाबाद।
04–उपजिलाधिकारी/क्षेत्राधिकारी, तहसील व जनपद बागपत।

जिलाधिकारी,
बागपत।

11. यदि अनुज्ञापत्रधारक द्वारा नियमो, खनन पटटा, पर्यावरण स्वच्छता प्रमाण पत्र में दी गई शर्तो का उल्लंघन किया जाता है, तो अनुज्ञापत्रधारक को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा अधिकृत अधिकारी द्वारा अनुज्ञा–पत्र समाप्त किया जा सकता है।
12. स्थानीय स्थिति तथा परिवेश को ध्यान मे रखते हुए समय–समय पर अन्य शर्ते जो जिलाधिकारी, बागपत एवं निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ द्वारा उचित समझी जायेगी उसे लागू किया जायेगा। जो अनुज्ञापत्रधारक को मान्य होगी।
13. मा0 उच्चतम / उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण (मा0एन0जी0टी0) द्वारा समय–समय पर दिये गये आदेश एवं उ0प्र0 उपखनिज (परिहार) नियमावली–2021 तथा समय–समय पर निर्गत समस्त सुसंगत शासनादेशों / निर्देशो का अनुपालन अनुज्ञाधारक को अनिवार्य होगा।
14. समय–समय पर पर्यावरण की परिस्थितियों को ध्यान में रखते हुए GRAP कमेटी द्वारा निर्धारित गाइडलाईन के अन्तर्गत ही खनन कार्य किया जायेगा।

(अमिता लाल)
जिलाधिकारी,
बागपत।

तद्दिनांक फरवरी, 2026

संख्याः /खनन अनुभाग–बागपत/अनुज्ञा–पत्र/2026

प्रतिलिपि: **निम्नलिखित को सादर सूचनार्थ एवं अवलोकनार्थ प्रेषित।**

01–सचिव, भूतत्व एव खनिकर्म अनुभाग, उ0प्र0 शासन, लखनऊ।
02–आयुक्त महोदय, मेरठ मण्डल, मेरठ।
03–निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
04–निदेशक, पर्यावरण निदेशालय, विभूति खण्ड, गोमतीनगर, लखनऊ।

प्रतिलिपि:– **निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।**

01–पुलिस अधीक्षक, बागपत।
02–प्रभागीय निदेशक सामाजिक वानिकी वनप्रभाग, बागपत।
03–क्षेत्रीय अधिकारी, भूतत्व एव खनिकर्म विभाग, क्षेत्रीय कार्यालय, गाजियाबाद।
04–उपजिलाधिकारी / क्षेत्राधिकारी, तहसील व जनपद बागपत।

जिलाधिकारी,
बागपत।

11. यदि अनुज्ञापत्रधारक द्वारा नियमो, खनन पटटा, पर्यावरण स्वच्छता प्रमाण पत्र में दी गई शर्तो का उल्लंघन किया जाता है, तो अनुज्ञापत्रधारक को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा अधिकृत अधिकारी द्वारा अनुज्ञा–पत्र समाप्त किया जा सकता है।
12. स्थानीय स्थिति तथा परिवेश को ध्यान मे रखते हुए समय–समय पर अन्य शर्ते जो जिलाधिकारी, बागपत एवं निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ द्वारा उचित समझी जायेगी उसे लागू किया जायेगा। जो अनुज्ञापत्रधारक को मान्य होगी।
13. मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण (मा0एन0जी0टी0) द्वारा समय–समय पर दिये गये आदेश एवं उ0प्र0 उपखनिज (परिहार) नियमावली–2021 तथा समय–समय पर निर्गत समस्त सुसंगत शासनादेशों /निर्देशों का अनुपालन अनुज्ञाधारक को अनिवार्य होगा।
14. समय–समय पर पर्यावरण की परिस्थितियों को ध्यान में रखते हुए GRAP कमेटी द्वारा निर्धारित गाइडलाईन के अन्तर्गत ही खनन कार्य किया जायेगा।

(अदिति लाल)
जिलाधिकारी,
बागपत।

संख्या: /खनन अनुभाग–बागपत/अनुज्ञा–पत्र/2026 तद्दिनांक फरवरी, 2026

प्रतिलिपि: **निम्नलिखित को सादर सूचनार्थ एवं अवलोकनार्थ प्रेषित।**

01–सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन, लखनऊ।
02–आयुक्त महोदय, मेरठ मण्डल, मेरठ।
03–निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
04–निदेशक, पर्यावरण निदेशालय, विभूति खण्ड, गोमतीनगर, लखनऊ।

प्रतिलिपि:– **निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।**

01–पुलिस अधीक्षक, बागपत।
02–प्रभागीय निदेशक सामाजिक वानिकी वनप्रभाग, बागपत।
03–क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, गाजियाबाद।
04–उपजिलाधिकारी/क्षेत्राधिकारी, तहसील व जनपद बागपत।

जिलाधिकारी,
बागपत।

11. यदि अनुज्ञापत्रधारक द्वारा नियमो, खनन पटटा, पर्यावरण स्वच्छता प्रमाण पत्र में दी गई शर्तो का उल्लंघन किया जाता है, तो अनुज्ञापत्रधारक को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा अधिकृत अधिकारी द्वारा अनुज्ञा–पत्र समाप्त किया जा सकता है।
12. स्थानीय स्थिति तथा परिवेश को ध्यान मे रखते हुए समय–समय पर अन्य शर्ते जो जिलाधिकारी, बागपत एवं निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ द्वारा उचित समझी जायेगी उसे लागू किया जायेगा। जो अनुज्ञापत्रधारक को मान्य होगी।
13. मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण (मा0एन0जी0टी0) द्वारा समय–समय पर दिये गये आदेश एवं उ0प्र0 उपखनिज (परिहार) नियमावली–2021 तथा समय–समय पर निर्गत समस्त सुसंगत शासनादेशों /निर्देशों का अनुपालन अनुज्ञाधारक को अनिवार्य होगा।
14. समय–समय पर पर्यावरण की परिस्थितियों को ध्यान में रखते हुए GRAP कमेटी द्वारा निर्धारित गाइडलाईन के अन्तर्गत ही खनन कार्य किया जायेगा।

(अमिता लाल)
जिलाधिकारी,
बागपत।

संख्याः /खनन अनुभाग–बागपत/अनुज्ञा–पत्र/2026 तद्दिनांक फरवरी, 2026

प्रतिलिपिः **निम्नलिखित को सादर सूचनार्थ एवं अवलोकनार्थ प्रेषित।**

01–सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन, लखनऊ।
02–आयुक्त महोदय, मेरठ मण्डल, मेरठ।
03–निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
04–निदेशक, पर्यावरण निदेशालय, विभूति खण्ड, गोमतीनगर, लखनऊ।

प्रतिलिपिः– **निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।**

01–पुलिस अधीक्षक, बागपत।
02–प्रभागीय निदेशक, सामाजिक वानिकी वनप्रभाग, बागपत।
03–क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, गाजियाबाद।
04–उपजिलाधिकारी/क्षेत्राधिकारी, तहसील व जनपद बागपत।

जिलाधिकारी,
बागपत।

47

Annexure - 8

DISTRICT-BAGHPAT

(UTTAR PRADESH)

SAND REPLENISHMENT STUDY

Supplementary to DSR

2023

Richa Singh

Client:

District Magistrate, Baghpat
Mining Section, DM Camp Office, Collectorate,
Baghpat - 250619 (U.P.)

Consultant:

DAS INDIA

ENV Developmental Assistance Systems (I) Pvt. Ltd.
C-363, Indira Nagar, Lucknow-226016
Ph: +91 522 4007470, 4107624,
Email: admin@dasindia.org

LIST OF FIGURES, TABLES AND ANNEXURES

	FIGURES
Fig 1:	Administrative Map of Baghpat District
Fig 2:	Transportation Map of Baghpat District
Fig 3:	Total population along with number of households in the villages of Baghpat on the River Banks of Yamuna
Fig 4:	Total population, males, females along with SC/ST population in the villages of Baghpat on the River Banks of Yamuna
Fig 5:	Literacy status in the villages of Baghpat on the River Banks of Yamuna
Fig 6:	Worker and non-workers in villages of Baghpat on the River Banks of Yamuna
Fig 7:	Monthly rainfall (in mm) trends for Baghpat from 01 April 2007 to 31 September 2023
Fig 8:	Annual Rainfall in Baghpat District
Fig 9:	Topographical Map of Baghpat District
Fig 10:	Land use Map of Baghpat District
Fig 11:	Soil Map of Baghpat District
Fig 12:	Drainage Map of Baghpat District
	TABLES
Table 1:	Name of Tehsils and blocks of Baghpat
Table 2:	Name of Administrative Unit in Baghpat
Table 3:	Roads details in Baghpat
Table 4:	Villages of Baghpat on the banks of Yamuna River
Table 5:	Rainfall in Baghpat District (from 2007-2023)
Table 6:	Land use pattern of Baghpat
Table 7:	Drainage System with Description of main rivers
Table 8:	Details of replenishment study done by CMPDI in 2022
Table 9:	Details of replenishment in pre and post-monsoon season (2023)

क्षेत्र अधिकारी

49

CONTENT

SL.	DESCRIPTION	PAGE NOS.
1.0	**INTRODUCTION**	1
2.0	**GENERAL PROFILE OF THE DISTRICT**	1
2.1	ADMINISTRATIVE DETAILS	1
2.2	TRANSPORTATION	3
2.3	DEMOGRAPHY ALONG THE RIVER BANK	4
2.4	CLIMATIC CONDITION	7
2.5	RAINFALL AND HUMIDITY	8
2.6	CROPPING PATTERN	10
2.7	TOPOGRAPHY & TERRAIN	11
2.8	WATER COURSE & HYDROLOGY	12
3.0	**LAND UTILIZATION PATTERN OF THE DISTRICT :FOREST, AGRICULTURE, HORTICULTURE, MINING ETC.**	12
4.0	**PHYSIOGRAPHY OF THE DISTRICT**	15
5.1	FLORA	15
5.2	FAUNA	15
6.0	**PROCESS OF DEPOSITION OF SEDIMENTS IN THE RIVERS OF THE DISTRICT (RIVER GEOMETRY)**	15
6.1	EVOLUATION	16
6.2	MODE OF SEDIMENT TRANSPORT	16
6.3	REPLENISHMENT	17
6.4	SEDIMENT DISCHARGE RATE	17
6.5	SEDIMENTATION YIELD	18
7.0	**GEOLOGY AND MINERAL WEALTH**	19
7.1	REGIONAL GEOLOGY	19
7.2	LOCAL GEOLOGY	20
7.3	SOIL	23
8.0	**OVERVIEW OF MINERALS**	25
9.0	**DRAINAGE SYSTEM WITH DESCRIPTION OF MAIN RIVERS.**	26
10.0	**GUIDELINES FOR SUSTAINABLE SAND MINING**	28
11.0	**VOLUME ESTIMATION**	31
12.0	**REPLENISHMENT IN THE LEASES IN BAGHPAT**	32
13.0	**LEASE WISE DISCUSSION OF LEASES**	35

खान अधिकारी
बागपत

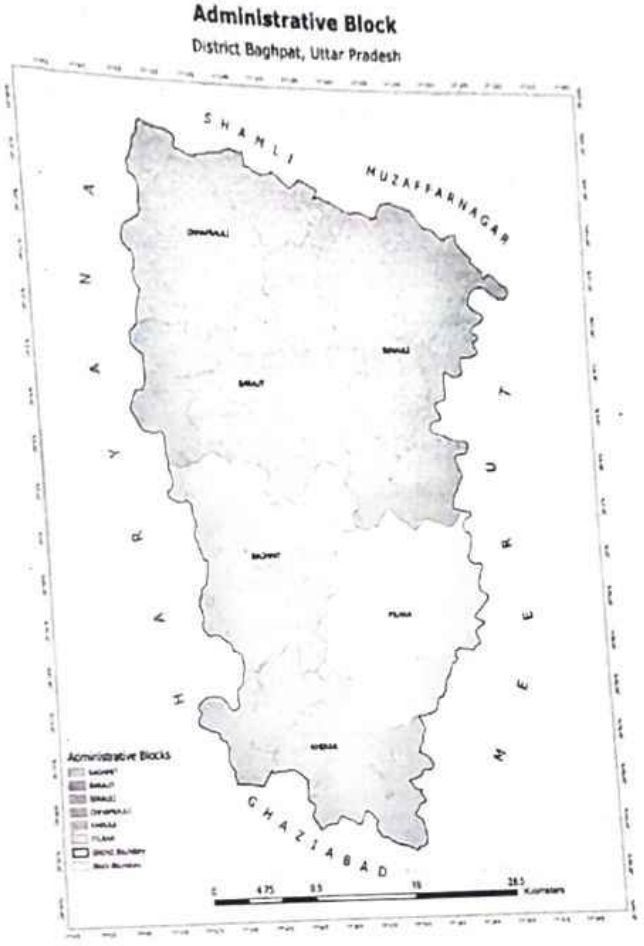


Fig 1: Administrative Map of Baghpat District

2.2 *TRANSPORTATION*

Table 3: ROADS DETAILS IN BAGHPAT

S. No.	Roads	Kms
1.	National Highway	00
2.	State Highway	78
3.	Main District Highway	56
4.	Other district & Rural Roads	705
5.	Rural road/ Agriculture Marketing Board Roads	429
6.	Kachacha Road	NA

खान अधिकारी
बागपत

Fig 2: Transportation System Map of Baghpat District

National Highway 709B, passes through Baghpat and NH-334-B starts from Bahalgarh in Haryana and connects Bagphat. State Highway 57 connects Delhi to Saharanpur.

2.3 DEMOGRAPHY ALONG THE RIVER BANK

An official Census 2011 detail of Baghpat, a district of Uttar Pradesh has been released by Directorate of Census Operations in Uttar Pradesh. Enumeration of key persons was also done by census officials in Baghpat District of Uttar Pradesh. In 2011, Baghpat had population of 1,303,048 of which male and female were 700,070 and 602,978 respectively. In 2001 census, Baghpat had a population of 1,163,991 of which males were 630,077 and remaining 533,914 were females. There was change of 11.95 percent in the population

खान अधिकारी
बागपत

Compared to population as per 2001. In the previous census of India 2001, Baghpat District recorded increase of 12.97 percent to its population compared to 1991. In District Baghpat river Yamuna acts as a border line between District Baghpat and state Haryana. Here in the DSR we have taken the data of 500m radius from the banks of river Yamuna. The list of villages along the bank of Yamuna is given below:

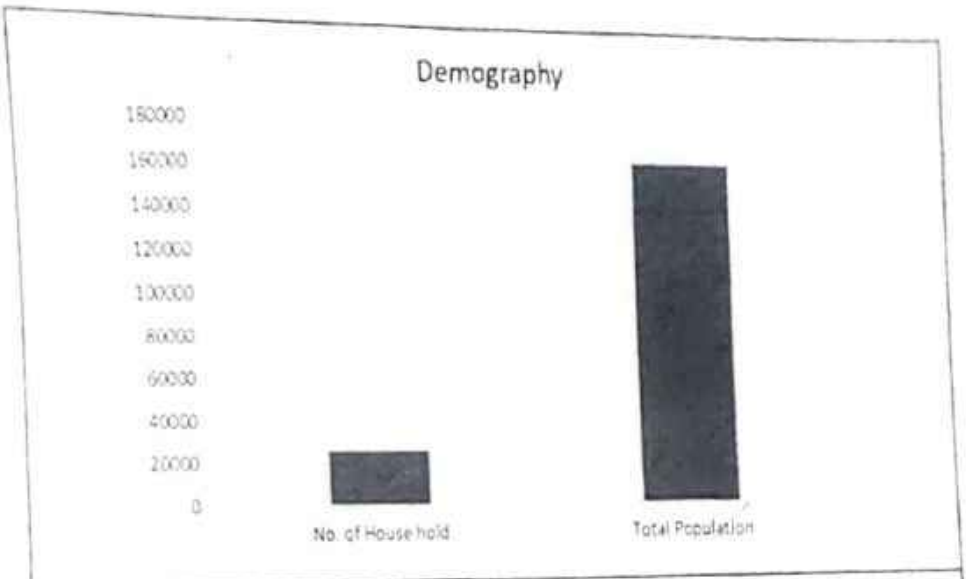


Fig 3: Total population along with number of households in Villages of Baghpat on the banks of Yamuna

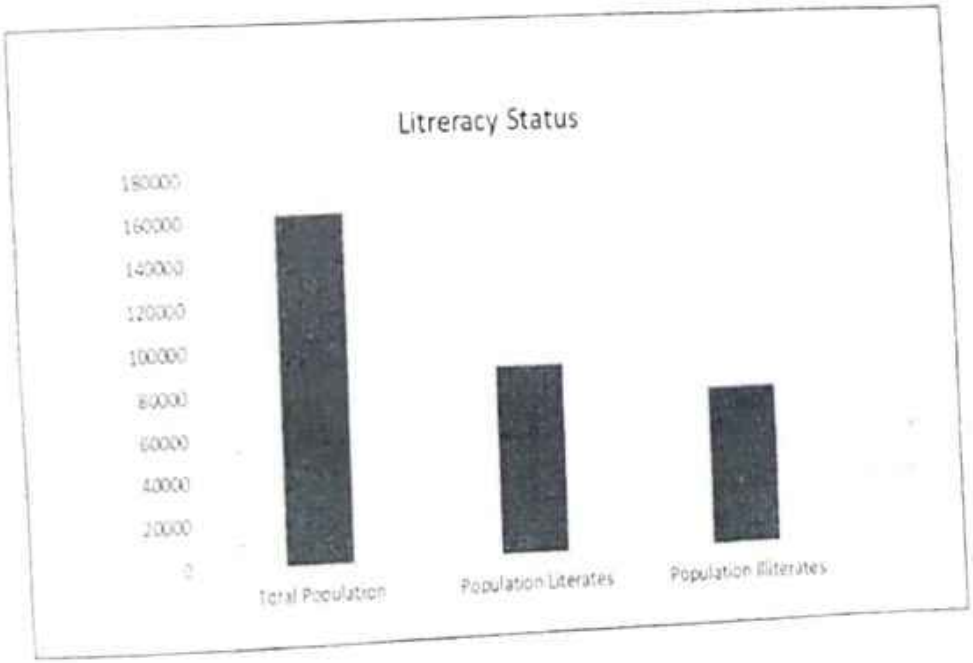


Fig 4: Total population, males, females along with SC/ST population in villages of Baghpat on the banks of Yamuna

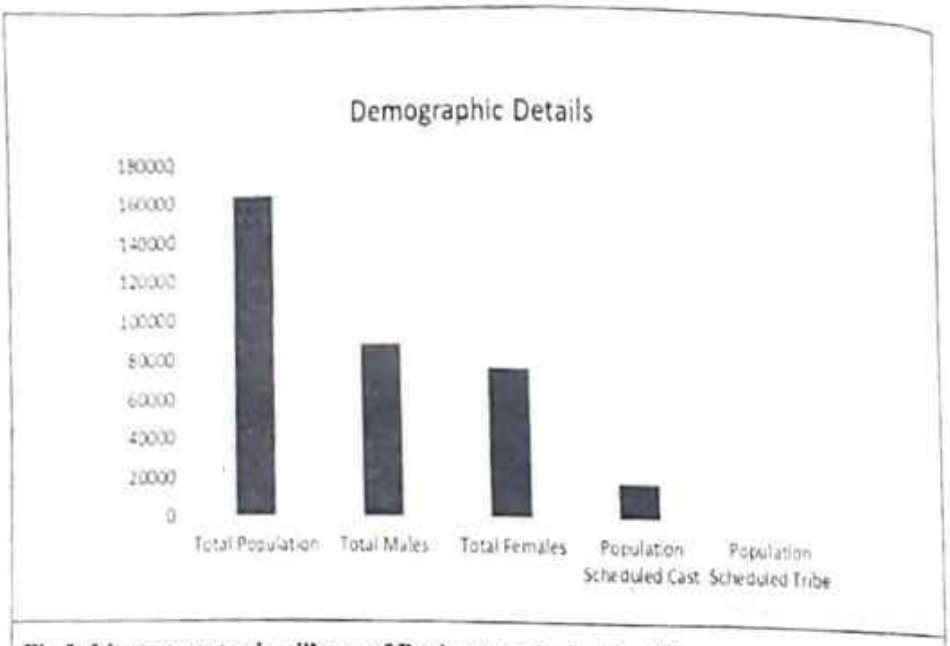


Fig 5: Literacy status in villages of Baghpat on the banks of Yamuna

ज्ञान अधिकारी

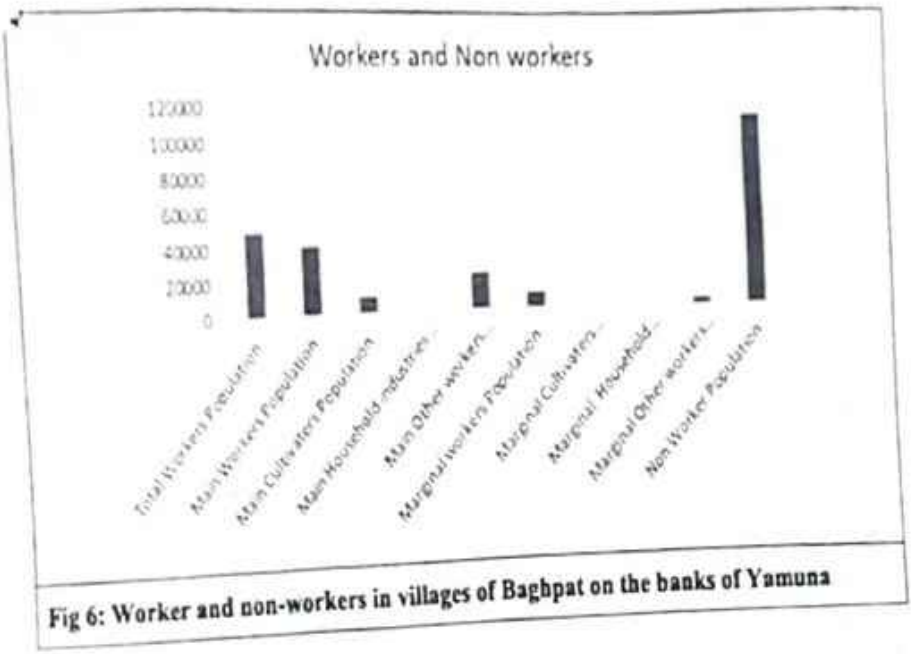


Fig 6: Worker and non-workers in villages of Baghpat on the banks of Yamuna

Table 4: Villages of Baghpat on the banks of Yamuna River

S. No.	Tehsil	Name of Villages
1.	Baghpat	Tanda
2.	Baghpat	Chhaprauli Dehat(Now In Nagar)
3.	Baghpat	Badarkha
4.	Baghpat	Kakor Kalan
5.	Baghpat	Shabga
6.	Baghpat	Jagos
7.	Baghpat	Kotana
8.	Baghpat	Akbarpur Thasaka
9.	Baghpat	Kheri Pradhan
10.	Baghpat	Rajpur Khampur
11.	Baghpat	Kherae Islampur
12.	Baghpat	Sultanpur Hatana
13.	Baghpat	Faizpur Ninana
14.	Baghpat	Faizullapur
15.	Baghpat	Nethla
16.	Baghpat	Niwara
17.	Baghpat	Sisana
18.	Baghpat	Khandwari
19.	Baghpat	Pali
20.	Baghpat	Gauripur
21.	Baghpat	Baghpat (Rural) Hamedabad Mill
22.	Baghpat	Baghpat (NPP)
23.	Baghpat	Nagla Bahlolpur
24.	Baghpat	Katha

25.	Baghpat	Mavikala
26.	Baghpat	Sankrod
27.	Baghpat	Subhanpur

2.4 CLIMATIC CONDITION

The average annual rainfall is 585.3 mm. The climate is sub-humid and it is characterised by dryness of the air with an intensely hot summer and a cold winter. About 90% of rainfall takes place from June to September. During monsoon surplus water is available for deep percolation to ground water. May is the hottest month with mean daily maximum temperature at 400C and mean daily minimum temperature at 24.80C. The maximum temperature may be as high as 460C. With the onset of the monsoon there is an appreciable drop in day temperature. January is the coldest month with mean daily maximum temperature at 20.60C and mean daily minimum temperature at 7.90C. The air is dry during the greater part of the year and April & May are usually the driest month. The mean monthly morning relative humidity is 67%. Winds are generally light in post-monsoon and winter months. They are stronger in the summer and the monsoon months. The average wind velocity is 6.7 km/h. The potential evapotranspiration is 1545.3 mm. Average annual rainfall for 2004-12 period is 585.3 mm and normal annual rainfall for the period 1901-1970 is 615.4 mm

2.5 RAINFALL AND HUMIDITY

The oppressive dry summer in the characteristic of the district. The temperature may rise to 46 °C in May and June and fall to 20 °C in winter. The wet session normally starts in the end of June month. The average rainfall is 768 mm the winter months are virtually dry.

RAINFALL: MONTHWISE

Table 5: Rainfall in Baghpat District (from 2007-2023)

April 2007 to March 2008		April 2008 to March 2009		April 2009 to March 2010		April 2010 to March 2011	
NORMAL (mm)	ACTUAL (mm)	NORMAL (mm)	NORMAL (mm)	ACTUAL (mm)	ACTUAL (mm)	NORMAL (mm)	ACTUAL (mm)
6.2	0	6.2	5.98	6.2	4.56	6.2	0.01
13.4	7.79	13.4	56.56	13.4	19.86	13.4	1.02
41.9	74.12	41.9	44.19	41.9	8.15	41.9	15.48
200.2	120.64	200.2	118.01	200.2	115.01	200.2	198.32
209.4	97.73	209.4	113.87	209.4	68.23	209.4	221.06
99.6	86.45	99.6	69.97	99.6	123.49	99.6	268.52
18.9	0	18.9	1.96	18.9	0.56	18.9	5.14

3.8	0	3.8	6.71	3.8	0.14	3.8	1.19
5.8	0.52	5.8	0	5.8	0.39	5.8	4.86
19.5	0.3	19.5	0.05	19.5	8.32	19.5	0
17.2	0	17.2	3.27	17.2	19.34	17.2	26.49
13.1	0	13.1	0.07	13.1	0	13.1	3.99
April 2011 to March 2012		April 2012 to March 2013		April 2013 to March 2014		April 2014 to March 2015	
6.2	11.97	6.2	21.98	6.2	2.27	6.2	10.02
13.4	62.87	13.4	0.15	13.4	15.93	13.4	30.45
41.9	114.58	41.9	0.88	41.9	156.64	41.9	40.53
200.2	212.49	200.2	125.63	200.2	88.3	200.2	92.65
209.4	185.02	209.4	249.77	209.4	270.2	209.4	39.29
99.6	59.62	99.6	83.94	99.6	59.55	99.6	80.17
18.9	0	18.9	1.48	18.9	56.25	18.9	1.93
3.8	0	3.8	2.06	3.8	2.66	3.8	0
5.8	1.44	5.8	18.33	5.8	7.7	5.8	5.03
19.5	5.8	19.5	49.88	19.5	40.6	19.5	23.87
17.2	0.03	17.2	104.56	17.2	48	17.2	9.26
13.1	26.41	13.1	4.47	13.1	29.25	13.1	96.36
April 2015 to March 2016		April 2016 to March 2017		April 2017 to March 2018		April 2018 to March 2019	
6.2	22.37	6.2	4.15	6.2	4.43	6.2	7.51
13.4	18.49	13.4	32.95	13.4	11.22	13.4	12.43
41.9	100.63	41.9	52.41	41.9	81.62	41.9	46.13
200.2	182.92	200.2	232.2	200.2	90.98	200.2	330.76
209.4	124.07	209.4	120.94	209.4	102.75	209.4	180.35
99.6	28.76	99.6	29.5	99.6	169.86	99.6	183.04
18.9	1.54	18.9	0.47	18.9	0	18.9	1.44
3.8	6.8	3.8	0	3.8	0.01	3.8	1.85
5.8	0	5.8	0	5.8	6.39	5.8	0.65
19.5	0.86	19.5	48.07	19.5	4.57	19.5	28.97
17.2	3.18	17.2	0.05	17.2	0.42	17.2	31.51
13.1	22.85	13.1	6.69	13.1	2.15	13.1	4.69

April 2019 to March 2020		April 2020 to March 2021		April 2021 to March 2022		April 2022 to March 2023	
NORMAL (mm)	ACTUAL (mm)	NORMAL (mm)	NORMAL (mm)	ACTUAL (mm)	ACTUAL (mm)	NORMAL (mm)	ACTUAL (mm)
6.2	2.41	6.2	7.28	6.2	1.44	6.2	0
13.4	9.23	13.4	47.75	13.4	92.53	13.4	46.29
41.9	3.03	41.9	31.84	41.9	53.9	41.9	47.55
200.2	207.16	200.2	78.7	200.2	203.09	200.2	135.13
209.4	165.28	209.4	135.03	209.4	146.13	209.4	50.74
99.6	31.24	99.6	21.6	99.6	244.34	99.6	161.28
18.9	5.59	18.9	0	18.9	76.3	18.9	72.25
3.8	30.8	3.8	1.16	3.8	0	3.8	0

उप अधिकारी

April 2019 to March 2020		April 2020 to March 2021		April 2021 to March 2022		April 2022 to March 2023	
NORMAL (mm)	ACTUAL (mm)	NORMAL (mm)	NORMAL (mm)	ACTUAL (mm)	ACTUAL (mm)	NORMAL (mm)	ACTUAL (mm)
6.2	2.41	6.2	7.28	6.2	1.44	6.2	0
13.4	9.23	13.4	47.75	13.4	92.53	13.4	46.29
41.9	3.03	41.9	31.84	41.9	53.9	41.9	47.55
200.2	207.18	200.2	78.7	200.2	203.09	200.2	135.13
209.4	165.28	209.4	135.03	209.4	146.13	209.4	50.74
99.6	31.24	99.6	21.6	99.6	244.34	99.6	161.28
18.9	5.59	18.9	0	18.9	76.3	18.9	72.25
3.8	30.8	3.8	1.16	3.8	0	3.8	0
5.8	27.31	5.8	0.84	5.8	1.67	5.8	0
19.5	38.89	19.5	25.85	19.5	88.37	19.5	7.13
17.2	11.55	17.2	3.88	17.2	31.88	17.2	0
13.1	70.12	13.1	0.17	13.1	0	13.1	54.55

April 2023 to March 2023 September	
0	7.73
0	45.82
41.9	81.34
200.2	381.15
209.4	158.82
99.6	53.08
18.9	5.4
3.8	2.02
5.8	0.04

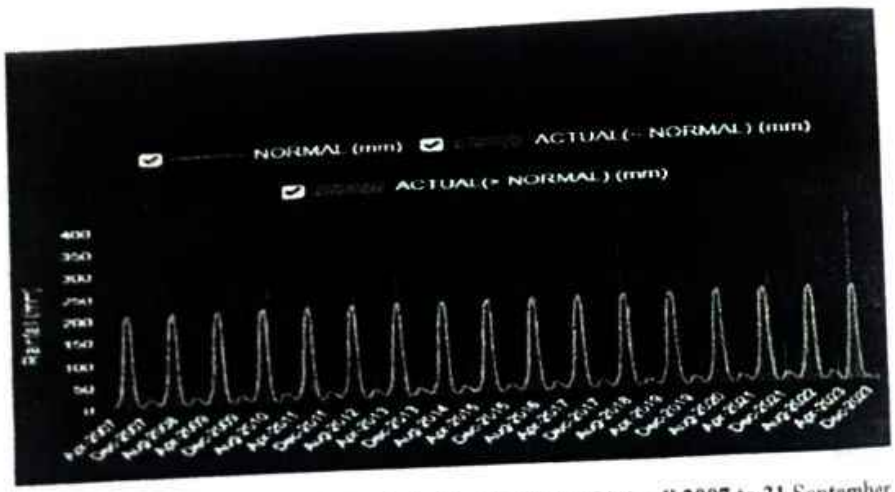


Fig 7: Monthly rainfall (in mm) trends for Baghpat from 01 April 2007 to 31 September 2023

The average annual rainfall in the district is 869 mm. About 80% of rainfall takes places from June to September. During monsoon surplus water is available for deep percolation to ground water. The climate is sub humid and it is characterized by general dryness except in the brief period during the monsoon season. Summer is hot and winter is pleasant cold season.

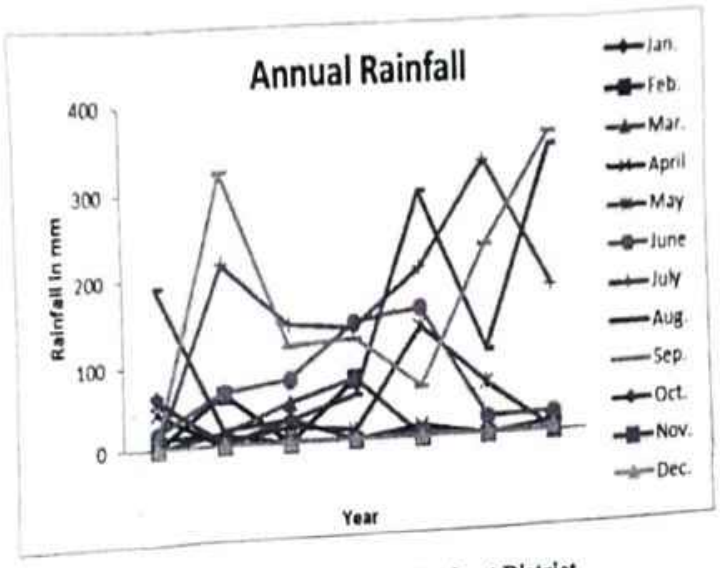


Fig 8: Annual Rainfall in Baghpat District

2.6 CROPPING PATTERN

In Baghpat district the main crops are wheat and rice. Some area is cultivated under pulses like Arhar and Urad. The principal sources of irrigation are canals and tubewells.

2.7 TOPOGRAPHY & TERRAIN

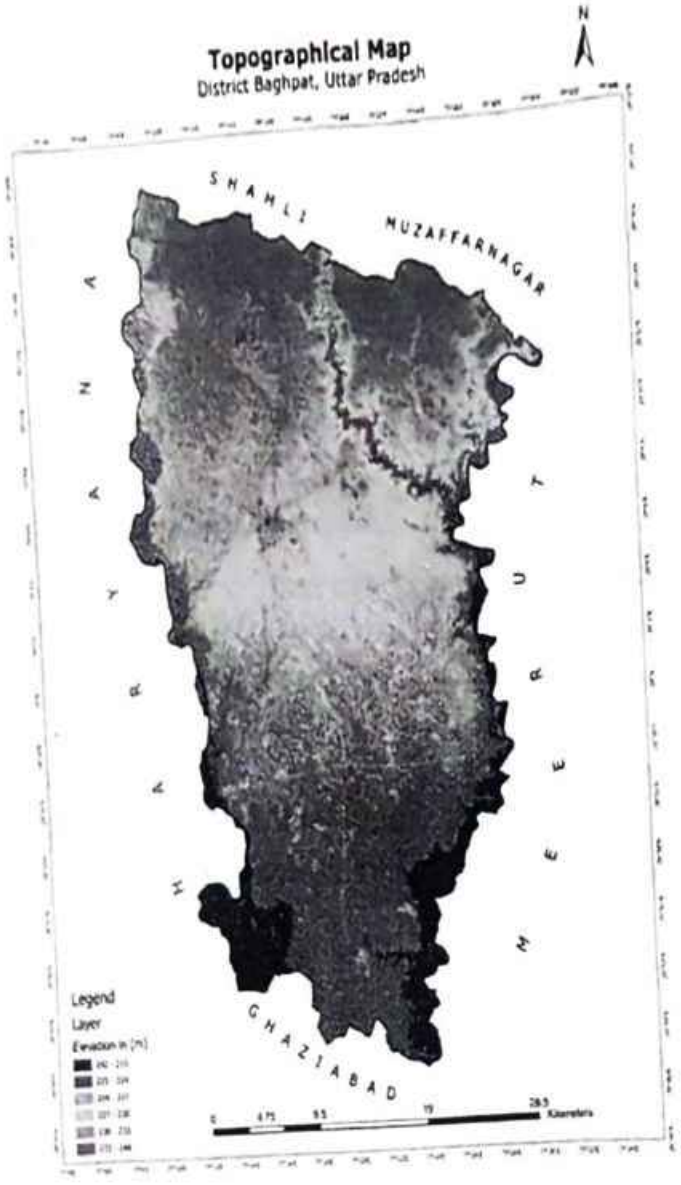


Fig 9: Topographical Map of Baghpat District

The district forms a part of Yamuna-Hindon doab in Yamuna sub-basin of Indo-gangetic plain. It occupies part of interfluvial belt of Ganga-Yamuna in the extreme western part of the state. The area presents an even topography with elevation of land surface from 218 to 233 m above mean sea level. The area shows a gentle slope with general average gradient 0.15m/km. The central part of the district exhibit slightly higher region which acts as water divide between rivers Yamuna and Hindon. The main eastern Yamuna canal is flowing along this, divide from north to south.

2.8 WATER COURSE & HYDROLOGY

District Baghpat is underlain by thick fluvial sediments deposited by the river Yamuna and Hindon with right bank tributaries. Basically deposits belong to quaternary period and are flood plain deposits. The sediments are admixture of clay and sand of different grades. The district forms a part of Yamuna-Hindon doab in Yamuna sub-basin of Indogangetic plain. It occupies part of interfluvial belt of Ganga-Yamuna in the extreme western part of the state. The area presents an even topography with elevation of land surface from 218 to 233 m above mean sea level. The area shows a gentle slope with general average gradient 0.15m/km. The central part of the district exhibit slightly higher region which acts as water divide between rivers Yamuna and Hindon. The main eastern Yamuna canal is flowing along this, divide from north to south. Geomorphologically, the area can be divided into three broad geomorphic units vis-a-vis older alluvial plain, older flood plain of Yamuna and Hindon rivers and the active flood plain of these rivers. Older alluvial plain is the oldest geomorphic unit which covers about 80% of the district area. The older flood plain of Yamuna & Hindon rivers are limited to the higher elevation zones and occur as narrow curvilinear, lenticular patches along the course of these rivers and are represented by either one or two terraces. The active flood plain is restricted to the present day active channels of the Yamuna, Hindon and Krishni rivers.

3.0 LAND UTILIZATION PATTERN OF THE DISTRICT: FOREST, AGRICULTURE, HORTICULTURE, MINING ETC.

The land use pattern (2005-06) in the State has been indicated in the Table 2. The total area of the district is 135157 ha and the net sown area is 111083 ha. The cropping intensity in the state is 158.88 %. Land use and land cover study of the area indicates mainly agricultural land followed by buildup land and forest land. Sugarcane is the dominating crop in the area. The other crops grown in the study area are paddy, maize and seasonal vegetables. Abundance of brick kilns is also observed in the Older Alluvium. A network of canal system (lined and unlined) is available in the area for irrigation. Some of the unlined canals are converted to the sites for domestic waste, especially near the villages. Land use Pattern in Baghpat districts is given below:

Table 2: Land use pattern of Baghpat

Sl. No.	Particulars	Baghpat
1.	Total Geographic area (ha)	135157
2.	Forest (ha)	1525
3.	Barren and uncultivable land(ha)	1956
4.	Non-agricultural land use (ha)	15862
5.	Cultivable waste land(ha)	2039
6.	Permanent Pasture and grazing land(ha)	84
7.	Land under miscellaneous trees, crops and groves (ha)	192
8.	Current fallows(ha)	1257
9.	Other fallows(ha)	1159
10.	Net area sown(ha)	111083
11.	Area sown more than once(ha)	65407
12.	Cropping intensity	158.88
13.	% of irrigated area to net area sown	94.60
14.	% of irrigated area to gross area sown	100.00

(Source: Statistical Bulletin, 2006, District Baghpat.)

Land use pattern is largely influenced by the available irrigation facilities, which ultimately affect the economy of the area. Irrigation facilitates the intensive use of land resources and results in the increase of Gross Cropped Area and also improves the intensity.

(Source: Statistical Bulletin, 2006, District Baghpat.)

Land use pattern is largely influenced by the available irrigation facilities, which ultimately affect the economy of the area. Irrigation facilitates the intensive use of land resources and results in the increase of Gross Cropped Area and also improves the intensity.

ज्ञान अधिकारी
बागपत

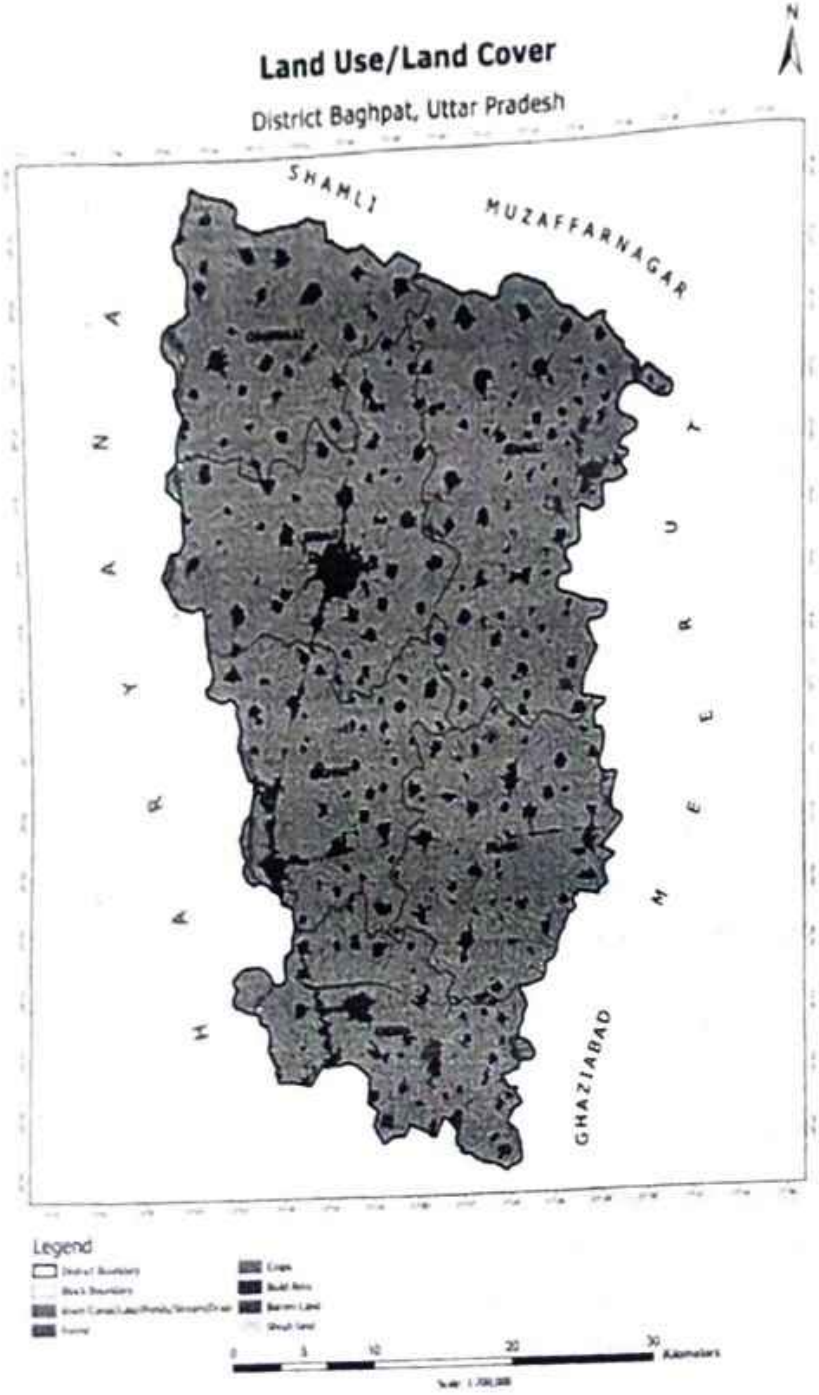


Fig 10: Land Use Map of Baghpat District

4.0 PHYSIOGRAPHY OF THE DISTRICT

Alluvial sediments are the dominant geology within the River and tributary catchment. Alluvial sediments are porous and contaminants within an overlying surface water body will pass easily through the sediments to underlying aquifers. River systems are commonly in direct hydraulic continuity with the underlying groundwater aquifer. Physiography of the state is closely related to geology and structure and can be divided into three distinct physiographic divisions.

1. Penisular upland of plateu in the south
2. Indo-gangetic plain in the middle
3. Himalaya in the north

5.1 FLORA

The dominant trees in the study area are *Azadirachta indica* (Limbado), *Mangifera indica* (Aam), *Bombax ceiba* (Semal), *Delonix regia* (Gaulmor). The flora of Baghpat (U.P.) comprises 566 species belong to 371 genera distributed among 102 families of flowering plants. Poaceae (60 species) Fabaceae (41 species) are the largest families among monocotyledons and dicotyledons respectively. There are 39 families which are represented each by single species and single genus. The 11 families are represented by single genus but more than one species.

5.2 FAUNA

The most commonly spotted bird species of this area were; Cattle Egret, Intermediate Egret, Black-winged Stilt, Red-wattled Lapwing, Rock Pigeon, Eurasian Collared-Dove, Spotted Dove, Chestnut-headed Bee-eater, Bank Myna and Common Myna. Only one Indian Peafowl was observed which is listed as schedule –I as per IWPA, 1972.

6.0 PROCESS OF DEPOSITION OF SEDIMENTS IN THE RIVERS OF THE DISTRICT (RIVER GEOMETRY)

Sediment transport is critical to understanding how rivers work because it is the set of processes that mediates between the flowing water and the channel boundary. Erosion

ज्ञान अधिकारी

involves removal and transport of sediment (mainly from the boundary) and deposition involves the transport and placement of sediment on the boundary. Erosion and deposition are what form the channel of any alluvial river as well as the floodplain through which it moves. The amount and size of sediment moving through a river channel are determined by three fundamental controls: competence, capacity and sediment supply. Competence refers to the largest size (diameter) of sediment particle or grain that the flow is capable of moving; it is a hydraulic limitation. If a river is sluggish and moving very slowly it simply may not have the power to mobilize and transport sediment of a given size even though such sediment is available to transport. So a river may be competent or incompetent with respect to a given grain size. If it is incompetent it will not transport sediment of the given size. If it is competent it may transport sediment of that size if such sediment is available (that is, the river is not supply-limited).

6.1 *EVOLUATION*

River Yamuna in its upper stretch in the plains is River Hindon, which originates in the Sivalik hills and drains an area of about 7,080 sq. km along its 256-km-long route running parallel to River Yamuna. Hindon joins the Yamuna on its left bank only downstream of Delhi (at Ballabhgarh in Haryana). River Yamuna is relatively shallow, with an average depth of about 3 m during the monsoon season. Its channel width ranges from about 30 m in the Himalayan stretch to >200 m in the plains. However, at several places within the Himalayan stretch, the river passes through very wide valleys. The rivers carries large boulders and gravel in its upper reaches which turn to fine gravel and coarse sand as the river enters the plains. Further down between Yamunanagar and Delhi, the bed sediments are sandy being derived chiefly from basaltic rocks, and often have large proportions silt. The geochemical split between the river channel and suspended sediments of the Yamuna river's sediments for the different provenances indicates differential weathering of the Deccan basalts, Bundelkhand crystalline, and Vindhyan sedimentary rocks; and also the hydrodynamic control of the Yamuna rivers during erosion, transport, and deposition.

6.2 *MODE OF SEDIMENT TRANSPORT*

The sediment load of a river is transported in various ways although these distinctions are to some extent arbitrary. The loose boundary (consisting of movable material) of an alluvial channel deforms under the action of flowing water and the deformed bed with its changing

भू जल विभाग
बागपत

roughness (bed forms) interacts with the flow. The resulting movement of the bed material (sediment) in the direction of flow is called sediment transport and a critical bed shear stress (t) must be exceeded to start the particle movement. Such a critical shear stress is referred as incipient (threshold) motion condition, below which the particles will be at rest and the flow is similar to that on a rigid boundary.

6.3 *REPLENISHMENT*

Detrital input reaching river Yamuna is generated from various sources i.e. exposed fresh and weathered rocks recycled marine martial and fluvial sediment and soils. The catchments outcrops are exposed to variable rates and intensity of weathering and there weathering products may vary mineralogical characteristics because of mixing mineral component during erosion and transport prior to final deposition.

6.4 *SEDIMENT DISCHARGE RATE*

The soil characteristics of the Yamuna have a large spectrum of particle sizes from 30 μm to 1 mm. A flow velocity of 0.75 m/s can move only silt-sized particles of size up to ~ 60 μm. The total monsoon discharge for a set of average monsoon river stages and the corresponding water flow velocity in the main channel and in the shoulder areas were estimated. The average monsoon river stage of 208.9 m amsl (above mean sea level) corresponds to the flow of 3.9 TMCM (~ 36% of the total mean annual monsoon flow) through the river Yamuna. The velocity in the main river channel at this total discharge was estimated at ~ 1.57 m/s. This velocity of flow can dislodge sediment particles of size ~ 265 μm. An average monsoon flow of 5.5 TMCM (50% of the total mean annual monsoon flow) through river Yamuna corresponds to a river stage of 209.2 m amsl. The velocity in the main river channel at this total discharge was estimated at 1.8 m/s. This velocity of flow can dislodge sediment particles of size ~ 340 μm (medium sand). The main channel can thus be cleared of the larger and heavier sediments more efficiently at this flow velocity. Field-based observations show average monsoon peak flow to be approximately 1.4 m above the average monsoon river stage. Based on this, the peak flow associated with the average monsoon river stage of 209.2 m amsl (corresponding to total flow of 5.5 TMCM) would be 210.6 m amsl. The flow velocity in the main river channel at the river stage of 210.6 m amsl would be 3.4 m/s. This river flow velocity is sufficient to dislodge particles of size ~ 1200 μm (1.2 mm; coarse sand). Hence this river flow velocity will efficiently remove most of the heavy sediments and grit

ज्ञान अधिकारी
बागपत

from the main river channel and prevent siltation and shallowing of the river channel. The water flow velocity in areas adjacent to the main river channel corresponding to the monsoon flow of 5.5 TMCM at a river stage of 209.2 m amsl has been estimated at 0.93 m/s). This flow velocity can dislodge sediments particle of size ~ 95 μm (very fine sand). Such well-sorted sediments will have higher permeability leading to enhancement in river bank storage during the monsoon floods. Empirically, it is clear that the river is heavily silted and at present has a depth of only 0.6 m in summer. To remove all riverbed particles of diameter up to 1–2 mm (coarse sand to very fine gravel) will require a monsoon flow larger than 50% (5.5 MCM), but we also have to balance this with reality (agricultural needs). A 50% (5.5 MCM) monsoon flow can dislodge particles of diameter up to ~ 1.2 mm; however, when such particles are transported and desilting occurs, the main channel will deepen enhancing the flow velocity. Consequently, even particles of larger size will be transported. We conclude that at least 50% (5.5 TMCM) of the monsoon virgin flow of river Yamuna is the flushing flow required in this stretch (Soni *et al.*, 2014).

6.5 *SEDIMENTATION YIELD*

Sediment, the end product of erosion, has a twofold effect:

1- it depletes the Land front which it is derived

2- it impairs the quality of the water-resources in which it is entrained and deposited.

The importance of the sediment-yield-surveys, as preventive and corrective measures, can be attributed to the erosional-processes. (Kumar, 1992) Naturally, sand is a granular material consisting of rock particles and fine minerals measuring between 0.06 mm to 2 mm. Sand is formed from decompotion of rocks due to mechanical strength where decomposed rocks form gravel and then sand. Almost the entire suspended load of Yamuna River is transported during the monsoon period; quartz and illite are the dominant minerals of these suspended sediments. Basin lithology, tributary contributions, and sediment grain size seem to control mineral distribution in the sediments. Trace metal concentrations of Yamuna core sediments reflect their mineralogical composition. Illite is the chief clay mineral of the Himalayan river sediments. The mineralogical characteristics of the Himalayan river sediments differ significantly from the Peninsular Indian Rivers, which chiefly carry

montmorillonite. The annual sediment load of Indian rivers is a little more than 1.2 billion tonnes which is roughly 10% of the global sediment flux to the world oceans. Indian rivers show pronounced seasonal and spatial variability in their sediment discharge. Maximum mass transfer, in the Yamuna River takes place during the monsoon season. The sediment load constitutes 58–86% of the total load carried by the river depending upon the sites. Tributaries carry sediments more actively than the mainstream. The total load of the river seems to be controlled by lithology. At Prayagraj, the Yamuna carries 64×10^6 tonnes sediment load to the Ganges river. The TSM/TDS ratio shows that upstream physical weathering is more dominant than chemical weathering. The negative relation between basin area and total erosion rate and the positive relation between the chemical and sediment erosion in the Yamuna basin agrees with the global trend. The average chemical erosion rate (165 tonnes $km^{-2}yr^{-1}$) of the Yamuna is much higher than that of the Ganges and the Indian average. The total erosion rate (973 t $km^{-2}yr^{-1}$) is 1.7 times greater than that of the Ganges. Upstream, the Yamuna removes 1.04 mm yr^{-1} of the basin surface; the removal rate decreases downstream to 0.19 mm yr^{-1} at Prayagraj, the point of confluence with the Ganges (Jha *et al.*, 1988). The rate of sedimentation at the station Sharanpur (UP) the highest rate of sedimentation (5.99 cm/y) was noticed, most probably due to deforestation and other human influences in the Himalayan regions, while the lowest rate was observed in Hamirpur (UP) (2.48 cm/yr). Yamuna River sediments are mainly composed of very fine sand, silt and clay derived from the Himalayan region. Granulometric analysis shows that the ~20-mm particles are found in the Yamuna River sediments. The total river sediment shows the presence of quartz, feldspar and illite minerals in bulk mineralogical composition. Metal ratios for the river sediments show various degrees of enrichment. A river has two sources of heavy metals: lithogenic sources from weathering of rocks and anthropogenic. The values are greater than one except for *Manganese, Iron* and to some extent for Cobalt. High ratios of Chromium, Nickle, Copper, Zinc, Lead and an exceptionally high ratio of Cadmium for some sediment samples have been found.

7.0 GEOLOGY AND MINERAL WEALTH

7.1 REGIONAL GEOLOGY

Predominant geological formations are alluvium comprising of sand of various grades. Regionally the alluvium deposits of the rivers belongs Indo-gangetic plain, pleistocene to sub-recent in age. Gangetic plains are drained by the Ganga and its tributaries. The fresh deposits of alluvium on the present flood plains of the rivers are Khadra. The relatively old alluvium which is not within the reach of the fresh alluvium has beds of Kankar and is called Bhangar.

7.2 LOCAL GEOLOGY

Morpho-stratigraphically, there are two units or surfaces viz an older upland or interfluves area free from floods-the Bangar and a younger lowland – the Khadar, flood prone area. The latter is also known as the flood plain, defined by paleo banks of the river. The upland based on gradient and sediment characteristics is further divisible. Based on the observed juxtaposition of above-mentioned geological units have been arranged in following order of succession (After Rao and Singh, 1969):

Age	Geological units		Lithology	Geomorphological Units	Description
Holocene	Newer Alluvium	Channel Alluvium	Off-white, grey coloured fine to medium grained sand with mica flakes, loose silt and clay.	Active Flood Plain (T_0)	It is the youngest of all the geomorphic units discussed earlier and is restricted within the active channels of Yamuna and Hindon rivers. It is represented by channel bars and point bars. It varies in dimensions from channel to channel and sometimes even in the same river. It is restricted within the present active flood plain of the rivers.
		Terrace Alluvium	Semi-consolidated alternate grey coloured, silt and clay layers with or without mica enrichment	Older Flood Plain with terrace (T1 and T2)	This litho unit is represented by inter bedded sequence of silt and fine sand. This surface is represented by Older Flood Plain of the rivers in the form of flat terrace, 1-5 m below the general surface level of Older Alluvial Fan and

भूजल अधिकारी

					plain. These terraces are developed at two levels. The higher one (T2) is erosional in nature whereas the later (T1) is related to deposition during Holocene. The terraces are curvilinear, lenticular, paired or unpaired surfaces developed marginally along the recent flood plains of the rivers. It occupies elevations ranging from 184 to 195 m above msl around Daha and Kakar Khurd and 136 to 144 m above msl around Nurpur, Muztaba and Shobga. The width varies from 0.5 km to 3 km near Kutana and sultanpur respectively. The terrace surface (T), in the study area, is about 5m high from the normal surface and it stretches over a length of about 8 km and is disconnected at Khera Sultanpur and Hitana. Due to its elevation, as compared to surrounding terrain, peoples have utilised it for dwelling purposes. Erosional terrace (T 2) is marginally developed on either banks of the Yamuna and Hindon rivers having restricted extent. Their widths vary from 300 m to about 2 km and are best developed near Mawi Kalan, Mawi Khurd, Zainuddinpur, Nethala and Faizullapur. Unlike the depositional terrace T1, this surface is slightly undulating and gets flooded only during high floods.
Pleistocene	Older Alluvium	Bhur sand deposits	Fine to medium grained	Bhur surface	The second major lithology of Older Alluvium in the study area, the Bhur sand, is

			oxidised khaki yellow to brown micaceous sand.		represented by the sandy mounds and elongated ridges of moderate heights from the general surface over older alluvial plain of Yamuna. The geomorphic bodies vary in heights from 2 to 7 m from the general ground level and extend up to a few kilometres at times. The elongated geomorphic unit was observed in Nurpur village also.
Middle to Upper Pleistocene		Varanasi Alluvium	Polycyclic sequence of *khaki* to brown coloured silt, clay, sand fractions with *kankar*	Varanasi Plain	This is the predominant member of the Older Alluvium litho unit occupying major part of the study area around Baraut, Baghpat, Chhapprauli, Tikri, Daha, Aminagar Sarai and Pura. It represents a polycyclic sequence of silt and clay with calcareous nodules. This unit is reddish brown to yellowish brown as it has suffered comprehensive oxidation. Sediments are fairly loose but at places it is consolidated due to the presence of some semi permeable clay materials. Presence of clay and calcrete nodules (*kankars*) and reddish brown stains of oxidation has been the identifying character of Varanasi Older Alluvium. However, this exhibits distinguished textural and compositional variations in the study area. In Baraut, Sururpur, Kherki areas, it comprises, coarse micaceous fine grained sand with silt and clay which is often calcareous in nature, whereas in Dhikana, Pilana, Kutana, Baowli and

					Rustompur, it is predominated by finer sediments consisting of polycyclic sequence of sand, silt and clay with *kankar*. These sediments are also exposed along the road cutting sections or nearby brick kiln units. Some of these sections were studied in the field and khaki to yellow silt and grey clay and greyish to brownish micaceous sand beds with ferruginous concretions were observed. *Kankar* horizons along with clay zones are observed in a section studied at Pilana village and Sururpur .The size of the *kankar* varies from 1mm to 3cm
		~~Basement (Not exposed)			

7.3 SOIL

The development of soils in the district can be attributed to differential erosional and depositional activities. Different morphological units have been bestowed with different types of soils. The soil ranges from pure sand to stiff clays and with combinations of these are two extreme litho units. The pure sand is called Bhur, clay is called Matiyar. When the sand is mixed with clay in equal proportion, the soil may be termed as Domat or loam – a good agricultural soil. Depending upon the contents of sand and clay, there can be further classification of Domat. The word Kallhar is used to denote the bold patches where nothing grows and may be infested with Reh at patches. Alluvial soil occurring in flood plain of river is called Kamp and yield good crop – Gauhan is highly manured soils and is restricted close to villages. The area is also marked by the development of ravines and bad land at places along the banks of Yamuna, Hindon and Krishni rivers. The ravinous soils are generally rich in (Fe) iron and (Al) aluminium contents.

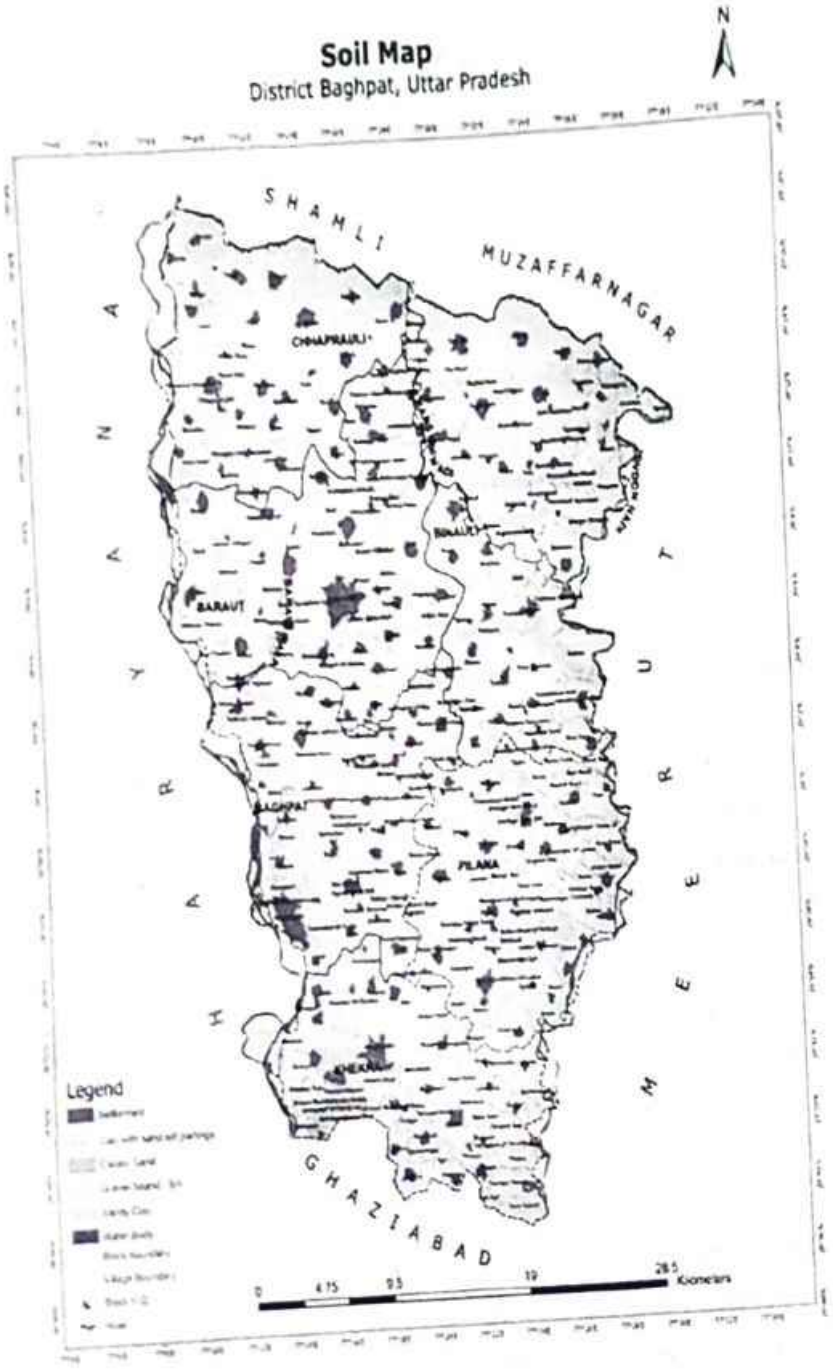


Fig 11: Soil Map of Baghpat District

8.0 OVERVIEW OF MINERALS

District contains alluvial loam along with some percentage of sand up-to a deep layer of 1000 m (Alam Fakhra, 2010). Mineral wealth of the district has great significance in terms of socio-economic prosperity and economic base. Sand is the main mineral available in the basin of Ganga which is used in civil construction work. Few bricks manufacturing units are working in this area.

Soils in Baghpat District have enough clay to store adequate amounts of water and plant nutrients for optimum plant growth, containing appropriate ratio of sand, silt and clay. Percent of clay content is not much as to cause poor aeration or to make the working difficult. The soil of the district is containing 7 to 27% clay and approximately equal amount of silt and sand and it has been designated as loam textured soil. Geologically the area constitutes yellow-brown silty-clay with kankars which belong to the Older Alluvium and grey coloured fine, micaceous sand confined to the river channels of Yamuna and Hindon belonging to the Newer Alluvium. The kankars are mostly calcareous in nature with size, varying from 5 mm to 15 mm recorded at various places. Geomorphologically, the area consists Newer Alluvium which is divided into Active Flood Plain (T0) and Older Flood Plain (T1) and the highest surface is represented by Varanasi Plain at Right bank of the Yamuna near Rajpur-Khanpur village.

Sand

The district consists of a polycyclic sequence of large alluvial fans comprising clastic material brought down by perennial Himalayan Rivers. Consequently, considerable lateral and vertical variations are witnessed in size and shape of clastics and sand grains depending upon the provenance and size of the river. The Newer Alluvium is restricted to river channels. The river Yamuna traversing north-south forming the boundary between Uttar Pradesh and Haryana, enclosing fertile valleys and high table lands in the south-west, and the rolling plains dominated by rain-fed torrents in the south. The rest of the region is plain with a gentle slope from north-east to south and south-west. The monotony of alluvial plains in district is intercepted by sand deposits, not more than 2 metres in elevation from the plain lands surrounding them. Sand dunes are prominent in parts of Uttar Pradesh.

Texture and mineralogy of Yamuna sand at Baghpat, Uttar Pradesh

Texture-Medium to coarse grain sand

जिला अधिकारी
बागपत

Minerals- Mostly constituted of Quartz and feldspar mineral with little micaceous minerals and heavies. It contains very little amount of clayey minerals.

9.0 DRAINAGE SYSTEM WITH DESCRIPTION OF MAIN RIVERS

Table 7: Drainage System with Description of main rivers

S. No.	Name of the River	Area drained (Sq. Km.)	Percentage area drained in the District
1.	Yamuna River	16 km^2 (1600 ha)	1.21% of total area
2.	Hindon River	1.40 km^2 (140 ha)	0.1 % of total area
3.	Krishni / Karsuni River	0.636 km^2 (63 ha)	0.4 % of total area

Drainage of Baghpat:-

Yamuna River Yamuna enters in Baghpat District in Bodha village then passes through Tanda village. Subsequently river passes through Dhaka, Badrakha and Subhanpur is the last census village through which Yamuna river passes through in District Baghpat.

Following important tributaries of the Yamuna is given in the following sections:

a) Tons
b) Kali
c) Hindon:

District lies in Yamuna upper sub basin. The geographical extent of the Yamuna Upper sub-basin lies between 75° 45' to 78° 37' east longitudes and 27° 18' to 31° 25' north latitudes of the country. In Yamuna the silt contents decreases giving sandy to sandy loam texture possibly due to excessive drainage. Another variant, the bhur, the sandy river deposit, is highly localized in Ramganga tract and in the narrow belt along the Ganga. The soil is more sandy in texture and workable economically only with irrigation.

Hindon River Hindon enters in District Baghpat through Avelagarhi Reserved Forest and the last village through which it exits from Baghpat District is Buranpur Kalan.

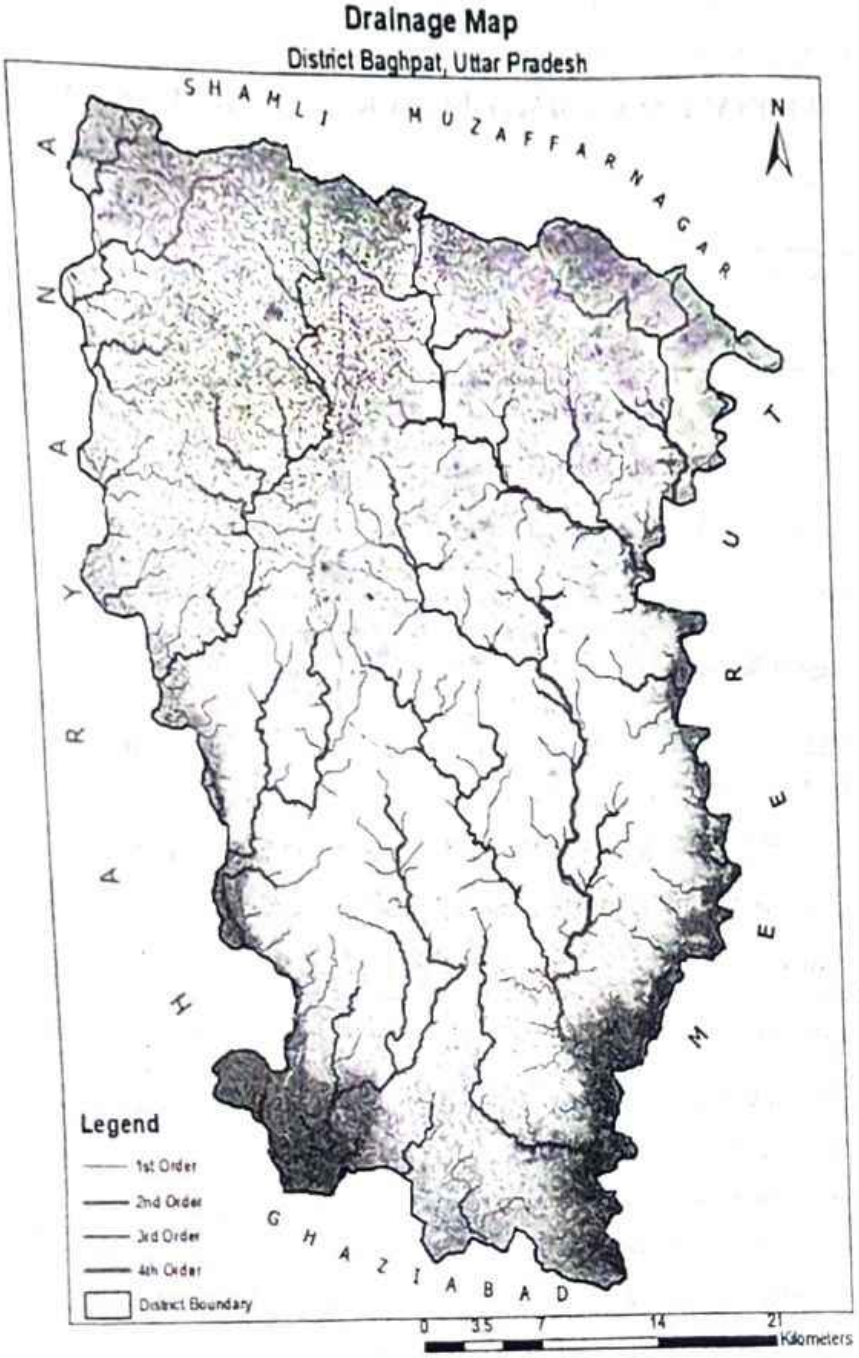


Fig 12: Drainage Map of Baghpat District

ज्ञान अधिकारी
बागपत

10.0 GUIDELINES FOR SUSTAINABLE SAND MINING

Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India, in the *Sustainable Sand Mining Management Guidelines, 2016* has identified the following impacts on account of sand and gravel mining:

I. Extraction of bed material in excess of replenishment by transport from upstream causes the bed to lower (degrade) upstream and downstream of the site of removal.

II. In-stream habitat is impacted by increase in river gradient, suspended load, sediment transport, sediment deposition. Excessive sediment deposition for replenishment increases turbidity which prevents penetration of light required for photosynthesis and reduces food availability of aquatic fauna.

III. Riparian habitat including vegetative cover on and adjacent to the river banks controls erosion, provide nutrient inputs into the stream and prevents intrusion of pollutants in the stream through runoff. Bank erosion and change of morphology of the river can destroy the riparian vegetative cover.

IV. Bed degradation are responsible for channel shifting, causing loss of properties and degradation of landscape, it can also undermine bridge supports, pipe lines or other structures.

V. Degradation may change the morphology of the river bed, which constitutes one aspect of the aquatic habitat.

VI. Degradation can deplete the entire depth of gravelly bed material, exposing other substrates that may underlie the gravel, which could in turn affect the quality of Aquatic habitat. Lowering of ground water table in the flood plain because of lowering of riverbed level as well as river water level takes place because of extraction and draining out of excessive ground water from the adjacent areas. So, if a floodplain aquifer drains to the stream, groundwater levels can be lowered as a result of bed degradation.

VII. Lowering of the water table can destroy riparian vegetation.

VIII. Excessive pumping of ground water in the process of mining in abandoned channels depletes ground water causing scarcity of irrigation and drinking water. In extreme cases it may create ground fissures and subsidence in adjacent areas.

IX. Flooding is reduced as bed elevations and food heights decrease, reducing hazard for human occupancy of floodplains and the possibility of damage to engineering works.

X. The supply of overbank sediments to floodplains is reduced as flood heights decrease.

XI. Rapid bed degradation may induce bank collapse and erosion by increasing the heights of banks.

XII. Polluting ground water by reducing the thickness of the filter material especially if mining is taking place at top of recharge fissures.

XIII. Choking of filter materials for ingress of ground water from river by dumping of finer material, compaction of filter zone due to movement of heavy vehicles. It also reduces the permeability and porosity of the filter material.

XIV. Removal of gravel from bars may cause downstream bars to erode if they subsequently receive less bed material than is carried downstream from them by fluvial transport.
XV. Ecological effects on bird nesting, fish migration, angling, etc.
XVI. Direct destruction from heavy equipment operation; discharges from equipment and refueling.
XVII. Bio-security and pestrisks.
XVIII. Impacts on coastal processes.

The other deleterious impacts of indiscrete mining include-

Loss of riparian habitat resulting from direct removal of vegetation along the steam bank to facilitate the use of a dragline or through the process of lowering the water table, bank undercutting, and channel incision.

The physical composition and stability of substrates are altered as a result of in-stream mining and most of these physical effects may exacerbate sediment entrainment in the channel.

1.2 Sustainable Sand Mining Guidelines -MoEF&CC

Sand is naturally occurring granular material composed of finely divided rock and mineral particles between 150 micron to 4.75 mm in diameter. Sand is formed due to weathering of rocks due to mechanical forces. In the process the weathered rocks forms gravel and then to sand.

Sand and gravel known as aggregate, represent the highest volume of raw material used on earth. The mining of aggregate has been continuing for many years. Now the mining of aggregates has reached a level threatening the environment and ecosystem besides also reaching a level of scarcity that would threaten the economy. It is recommended that sand & aggregate mining, and quarrying should be done only after sound scientific assessment and adopting best practices to limit the impact on the environment.

It is also felt that the greater use of substitute material (manufactured sand) & construction technology, and sustainable use of the resource could drastically reduce adverse impact of mining on the environment.

The Guidelines has been based on the following principles:

- Uncontrolled sand mining is not sustainable.
- Compliance with present and future legislation and regulations on the subject is mandatory and not voluntary.
- Each lease holder should be given the opportunity to self-regulate to the extent that it can demonstrate compliance with legislation and regulations.
- Where self- regulation fails to deliver compliance with legislation and regulations, increased formal enforcement and monitoring should be implemented with punitive measures applied in line with the legal framework.

खान अधिकारी
बागपत

- There is a need to protect the environment and the right of the population to live in clean and safe surroundings, with the need to use natural resources in a way that will make a positive and sustainable contribution to the economy.

Approaches to Sustainable Sand and Gravel Mining:

Following considerations should be kept in mind for sand / gravel mining:

- Parts of the river reach that experience deposition or aggradations shall be identified first. The Lease holder/ Environmental Clearance holder may be allowed 1to extract the sand and gravel deposit in these locations to manage aggradations problem. .
- The distance between sites for sand and gravel mining shall depend on the replenishment rate of the river. Sediment rating curve for the potential sites shall be developed and checked against the extracted volumes of sand and gravel.
- Sand and gravel may be extracted across the entire active channel during the dry season.
- Abandoned stream channels on terrace and inactive floodplains be preferred rather than active channels and their deltas and food plains. Stream should not be diverted to form inactive channel.
- Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
- Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.
- Segments of braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.
- Sand and gravel shall net be extracted within 200 to 500 meter from any crucial hydraulic structure such as pumping station, water intakes, and bridges. The exact distance should be ascertained by the local authorities based on local situation. The cross-section survey should cover a minimum distance of 1.0 km upstream and 1.0 km downstream of the potential reach for extraction. The sediment sampling should include the bed material and bed material load before, during and after extraction period. Develop a sediment rating curve at the upstream end of the potential reach using the surveyed cross-section. Using the historical or gauged flow rating curve, determine the suitable period of high flow that can replenish the extracted volume. Calculate the extraction volume based on the sediment rating curve and high flow period after determining the allowable mining depth.
- Sand and gravel could be extracted from the downstream of the sand bar at river bends.
- Retaining the upstream one to two thirds of the bar and riparian vegetation is accepted as a method to promote channel stability.
- Flood discharge capacity of the river could be maintained in areas where there are significant flood hazard to existing structures or infrastructure. Sand and gravel

mining may be allowed to maintain the natural flow capacity based on surveyed cross- section history.

- Alternatively, off-channel or floodplain extraction is recommended to allow rivers to replenish the quantity taken out during mining.
- The Piedmont Zone (Bhabhar area) particularly in the Himalayan foothills, where riverbed material is mined, this sandy-gravelly track constitutes excellent conduits and holds the greater potential for ground water recharge. Mining in such areas should be preferred in locations selected away from the channel bank stretches.
- Mining depth should be restricted 1o 3 meter and distance from the bank should be 3 meter or 10 percent of the river width whichever less.
- The borrow area should preferably be located on the river side of the proposed embankment, because they get silted up in course of time. For low embankment less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In case of higher embankment the distance should not be less than 50 m. In order to obviate development of flow parallel to embankment, cross bars of width eight times the depth of borrow pits spaced 50 to 60 meters entre to centre should be left the borrow pits.
- Demarcation of mining area with pillars and geo-referencing should be done prior to start of mining.

11.0 VOLUME ESTIMATION

The original ground level was recorded at an interval not more than 10M x 10M along & across the length of the river and 7.5 meters wide safety barrier is taken into the consideration. The depth up to which sand is proposed to be mined out is maximum 3 meter, however depth of mining is kept above 1 m above the ground water.

The original ground level recorded at an interval not more than 10M x 10M along & across the length of the river and minerals reserve for river bed area is calculated on the basis of maximum depth of 3 meters

However while deciding the depth of sand mining it is kept into the consideration that the ultimate depth of mining must be remain 1 m above the ground water table.

A safety barrier of 7.5 m width is also taken in to the consideration as no mining zone.

At any rate the mineable volume must not be more than 60 % of the Geological Reserve.

खान अधिकारी
बागपत

12.0 REPLENISHMENT IN THE LEASES IN BAGHPAT

Detrital input reaching river Yamuna is generated from various sources i.e. exposed fresh and weathered rocks recycled marine martial and fluvial sediment and soils. The catchments outcrops are exposed to variable rates and intensity of weathering and there weathering products may vary mineralogical characteristics because of mixing mineral component during erosion and transport prior to final deposition.

CMPDI had taken up the replenishment study in 2022 by measuring the river bed at strategic locations in pre and post monsoon season by using DGPS survey and drone survey. The result obtained in this study is tabulated below:

Table 8: Details of replenishment study done by CMPDI in 2022

S. No.	Name of Lease	Mine Area (Ha)	Total Replenishment (CuM)	Resource available at Pre-Monsoon (CuM)	Total Resource (CuM)
1.	Chaprauli Khadar	9.57	187564	50922	238486
2.	Kotna Khadar	12.245	194050	44133	238183
3.	Gauripur Khadar	14.022	174773	98034	272807
4.	Sankraud	7.00	70431	75789	146220

Rivers at the time of more rainfall, exhibit higher discharge as there is more water entering the channel. Transportation also increases with discharge. As energy increases so do the capacity of rivers to transport material. Heavy rainfall causes the ground to be saturated. This can lead to mass movement on river sides such as slumping and sliding which can result in material entering the river channel. When the volume of water in a river high and the river channel is deep and wide, and the land around the river is flat, energy in the river is at its lowest, and deposition occurs. During the monsoon season (when rainfall is normal), water containing large quantities of alluvium (river silt) pours over the flat valley floor. The water slowly recedes, leaving behind the deposited sediment. The suspended load bounces in line with the rise and fall in the velocity of the river; whereas low rainfall intensity reduces the flow of water in a river. This leads to less transportation and erosion. Mass movement is also less likely to occur. In last 10 years the lowest rainfall was recorded in year 2014 and 2020.

The low rainfall in 2020 and 2022 lead to negligible sand deposition in Sankraud Khadar, which is evident from the data of replenishment study done at that time. However the pattern is changed in 2023

The post monsoon availability of mineable material in the leases is displayed in Table-9. Since all these leases are non-functional, no excavation and marginal replenishment has occurred.

Table 9: Details of replenishment in post-monsoon season (2023)

S. No.	Name of Lease	Mine Area (Ha)	Total Replenishment (CuM)	Resource available at Pre-Monsoon (CuM)	Total Resource (CuM)	Volume as per LoI (CuM)
1.	Chaprauli Khadar	9.57	161514	238486	400000	240000
2.	Badarkha Khadar	17.460	240500	196000	436500	261900
3.	Gauripur Khadar	14.022	110859	272807	383666	230200
4.	Sankraud	7.00	87113	146220	233333	140000
5.	Kotna Khadar	12.245	220983	238183	459166	275500
6.	Nethala Khadar	12.450	156250	155000	311250	186750

Rainfall intensity is directly associated with sediment transport and replenishment is directly proportionate. The low rainfall reduced the rate of replenishment or scouring. As the rainfall from 2020 is reduced from the average rainfall of the district the sand/morrum in Sankraud is recorded lowest in the District. The SDC and Consultant have visited the site in Sep - Oct, 2023 and observed that;

a. The lease area is now properly replenished for further mining.

LEASE WISE DISCUSSION OF LEASES

Site-1: - Chhapraull Khadar

The mining site is situated on the river bank of Yamuna at Gata No.- 1/2, Village- Chhapraull Khadar, Tehsil- Badaut, District- Baghpat, U.P., is having an area of 9.570 Ha. The co-ordinates of Mining lease area are:

Table 5:- Co-ordinates of Mining lease at Village – Chhapraull Khadar

Pillar No.	Latitude	Longitude
A	29° 13' 14.600" N	77° 8' 39.300" E
B	29° 13' 11.400" N	77° 8' 33.500" E
C	29° 13' 21.800" N	77° 8' 21.330" E
D	29° 13' 25.700" N	77° 8' 29.700" E

Environmental Sensitivity Analysis

The Environmental Sensitivity Analysis of the proposed project has been carried out as per UPMMCR 2021, Rule No. 42 and as per SSMMG, 2016, is given in following table:

S. No.	Feature	Actual Distance (Km)	Min. distance as per UPMMCR, 2021, Rule No. 42	Min. distance as per SSMMG, 2016, Page. 76, 77	Sensitivity
1.	School	4.0	50 m	50 m	No
2.	Hospital	10.0	50 m	50 m	No
3.	Road (MDR)	2.3	50 m	25 m	No
4.	Railway Station	14.5	100 m	100 m	No
5.	Chak Road	0.07	10 m	10 m	No
6.	Bridge or Embankment	8.7	200 m	200 m	No
7.	Water Supply / Irrigation Scheme	Not found in 10 km buffer zone radius	200 m	200 m	NA
8.	Reservoir / Canal	Not found in 5 km buffer zone radius	50 m	50 m	NA

Site-2: - Badarkha Khadar

The mining site is situated on the river bank of Yamuna at Gata No.- 1/2/1, Village- Badarkha Khadar, Tehsil- Badaut, District- Baghpat, U.P., is having an area of 17.460 Ha. The co-ordinates of Mining lease area are:

Table 6:- Co-ordinates of Mining lease at Village – Badarkha Khadar

Pillar No.	Latitude E	Longitude
A	29° 11' 27.540" N	77° 8' 49.370" E
B	29° 11' 12.330" N	77° 8' 42.950" E
C	29° 11' 21.220" N	77° 8' 39.330" E
D	29° 11' 41.760" N	77° 8' 43.040" E
E	29° 11' 42.210" N	77° 8' 51.530" E

The Environmental Sensitivity Analysis of the proposed project has been carried out as per UPMMCR 2021, Rule No. 42 and as per SSMMG, 2016, is given in following table:

S. No.	Feature	Actual Distance (Km)	Min. distance as per UPMMCR, 2021, Rule No. 42	Min. distance as per SSMMG, 2016, Page. 76, 77	Sensitivity
1.	School	1.6	50 m	50 m	No
2.	Hospital	10.6	50 m	50 m	No
3.	Road (MDR)	3.0	50 m	25 m	No
4.	Railway Station	13.5	100 m	100 m	No
5.	Chak Road	0.09	10 m	10 m	No
6.	Bridge or Embankment	20.8	200 m	200 m	No
7.	Water Supply / Irrigation Scheme	Not found in 10 km buffer zone radius	200 m	200 m	NA
8.	Reservoir / Canal	Not found in 5 km buffer zone radius	50 m	50 m	NA

खनन अधिकारी
बागपत

Site-3: - Gauripur Khadar

The mining site is situated on the river bank of Yamuna at Gata No.- 1/2, after chakbandi area lie on Gata No. 3, 4 & 5ka Village- Gauripur Khadar, Tehsil- Baghpat, District- Baghpat, U.P., is having an area of 14.0224 Ha. The co-ordinates of Mining lease area are:

Table 7:- Co-ordinates of Mining lease at Village – Gauripur Khadar

Pillar No.	Latitude E	Longitude
A	28° 59' 24.020" N	77° 12' 6.760" E
B	28° 59' 40.600" N	77° 12' 4.640" E
C	28° 59' 40.120" N	77° 11' 52.150" E
D	28° 59' 23.660" N	77° 12' 0.230" E

The Environmental Sensitivity Analysis of the proposed project has been carried out as per UPMMCR 2021, Rule No. 42 and as per SSMMG, 2016, is given in following table:

S. No.	Feature	Actual Distance (Km)	Min. distance as per UPMMCR, 2021, Rule No. 42	Min. distance as per SSMMG, 2016, Page. 76, 77	Sensitivity
1.	School	2.7	50 m	50 m	No
2.	Hospital	2.0	50 m	50 m	No
3.	Road (SH)	0.32	50 m	25 m	No
4.	Railway Station	6.0	100 m	100 m	No
5.	Chak Road	0.11	10 m	10 m	No
6.	Bridge or Embankment	0.32	200 m	200 m	No
7.	Water Supply /Irrigation Scheme	Not found in 10 km buffer zone radius	200 m	200 m	NA
8.	Reservoir / Canal	Not found in 5 km buffer zone radius	50 m	50 m	NA

Site-4: - Sankraud Khadar

The mining site is situated on the river bank of Yamuna at Gata No.- 620 & 634, Village- Sankraud Khadar, Tehsil- Khekra, District- Baghpat, U.P., is having an area of 7.0 Ha. The co-ordinates of Mining lease area are:

Table 8:- Co-ordinates of Mining lease at Village – Sankraud Khadar

Pillar No.	Latitude E	Longitude
A	28° 51' 26.230" N	77° 12' 38.430" E
B	28° 51' 3.670" N	77° 12' 44.870" E
C	28° 51' 3.050" N	77° 12' 42.750" E
D	28° 51' 24.530" N	77° 12' 33.690" E

The Environmental Sensitivity Analysis of the proposed project has been carried out as per UPMMCR 2021, Rule No. 42 and as per SSMMG, 2016, is given in following table:

S. No.	Feature	Actual Distance (Km)	Min. distance as per UPMMCR, 2021, Rule No. 42	Min. distance as per SSMMG, 2016, Page. 76, 77	Sensitivity
1.	School	2.8	50 m	50 m	No
2.	Hospital	4.0	50 m	50 m	No
3.	Road (MDR)	1.5	50 m	25 m	No
4.	Railway Station	2.4	100 m	100 m	No
5.	Chak Road	0.05	10 m	10 m	No
6.	Bridge or Embankment	4.0	200 m	200 m	No
7.	Water Supply /Irrigation Scheme	Not found in 10 km buffer zone radius	200 m	200 m	NA
8.	Reservoir / Canal	Not found in 5 km buffer zone radius	50 m	50 m	NA

खान अधिकारी
बागपत

Annexure-9

(96)

Phone :- 0121-2577676
Email id :- romeerut@uppcb.in
क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
पॉकेट–TC–3/2, पल्लवपुरम फेज–II, मोदीपुरम, मेरठ–250110

पत्रांक– 1228/ग्रा0नि0/खनि0/BPT/2025 दिनांक– 1-3-25

सेवा मे,

सदस्य सचिव महोदय,
उ0प्र0प्रदूषण नियंत्रण बोर्ड,
लखनऊ ।

विषय– मै0 गौरव बिल्डर्स, खसरा–1/2, ग्राम नैथला खादर तहसील व बागपत में साधारण रेत खनन परियोजना संबंधी प्रस्ताव पर दिनांक–27/02/2025 को सम्पन्न पर्यावरणीय स्वीकृति की लोकसुनवाई का कार्यवृत्त प्रेषित करने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या–एच22937/सी–3/एनओसी–376/2025 दिनाक–20/01/2025 जो कि जिलाधिकारी, बागपत को संबोधित व इस कार्यालय को पृष्ठांकित है, का संदर्भ ग्रहण करने का कष्ट करें । तत्क्रम में जिलाधिकारी महोदय, बागपत द्वारा लोकसुनवाई कराये जाने हेतु अपर जिलाधिकारी(वि0/रा0), बागपत को अपना प्रतिनिधि नामित किया गया एवं लोकसुनवाई हेतु दिनांक–27/02/2025 को तिथि नियत की गयी। इस सबंध में सूचना स्थानीय समाचार पत्रों में दिनांक–23/01/2025 को प्रकाशित करायी गयी (छायाप्रतियां संलग्न)। दिनांक–27/02/2025 को संपन्न लोकसुनवाई का कार्यवृत्त, उपस्थिति विवरण, प्राप्त आपत्ति एवं लोकसुनवाई के दौरान लिये गये फोटोग्राफ्स एवं वीडियोग्राफी की पेन ड्राइव पत्र के साथ संलग्न कर अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित हैं ।

संलग्नक–उपरोक्तानुसार ।

भवदीय

(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि–

1. जिलाधिकारी महोदया, बागपत को सादर सूचनार्थ प्रेषित।
2. जिला खनन अधिकारी, बागपत को सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।
3. मै0 गौरव बिल्डर्स, प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम, निवासी बदरखा तहसील बड़ौत व जनपद बागपत को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

(82)

मै0 गौरव बिल्डर्स, गाटा संख्या–1/2, ग्राम नैथला खादर तहसील व बागपत द्वारा साधारण रेत खनन परियोजना संबंधी प्रस्ताव पर दिनांक–27/02/2025 को सम्पन्न पर्यावरणीय स्वीकृति की लोकसुनवाई का कार्यवृत्त–

मै0 गौरव बिल्डर्स, गाटा संख्या–1/2, ग्राम नैथला खादर तहसील व बागपत द्वारा साधारण रेत खनन परियोजना हेतु पर्यावरणीय स्वीकृति प्राप्त करने के संबंध में प्राप्त आवेदन पत्र के कम में बोर्ड द्वारा पत्र संख्या–एच22937/सी–3/एनओसी–376/2025 दिनांक–20/01/2025 के माध्यम से जिलाधिकारी महोदय, बागपत को पर्यावरण संरक्षण अधिनियम 1986 के अंतर्गत पर्यावरणीय स्वीकृति हेतु लोकसुनवाई कराये जाने हेतु प्रकरण संदर्भित किया गया। अग्रेतर जिलाधिकारी द्वारा दिनांक–27/02/2025 स्थान– नैथला खादर तहसील व जनपद बागपत नियत करते हुये अपर जिलाधिकारी(वि0/रा0), बागपत को लोकसुनवाई हेतु नामित किया गया।

पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पर्यावरण संरक्षण अधिनियम 1986 की धारा 3 उपधारा (1)(2) के अंतर्गत पर्यावरण समाघात अधिसूचना संख्या–एसओ 1533 दिनांक–14/09/2006 यथासंशोधित प्राविधानों के अंतर्गत नियत दिनांक से 01 माह पूर्व दैनिक समाचार पत्रों में दिनांक–23/01/2025 (छायाप्रति संलग्न) को लोकसुनवाई सूचना की विज्ञप्ति प्रकाशित करायी गयी। तत्कम में निर्धारित तिथि दिनांक–27/02/2025 को अपर जिलाधिकारी(वि0/रा0), बागपत की अध्यक्षता में परियोजना स्थल, मै0 गौरव बिल्डर्स, ग्राम नैथला खादर तहसील व बागपत के पास सोमेश फार्म हाउस के परिसर में लोकसुनवाई का आयोजन किया गया।

लोकसुनवाई में आसपास के क्षेत्रों के नागरिक उपस्थित थे । उपस्थित पंजिका संलग्न है।

सर्वप्रथम क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मेरठ द्वारा परियोजना के संबंध में संक्षिप्त विवरण तथा डीएसआर (District Survey Report) के एप्रूवल के संबंध में परामर्शी सलाहकार से पूछा गया जिस पर परामर्शी सलाहकार द्वारा डीएसआर एप्रूव्ड होने की जानकारी दी गयी एवं पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना संख्या–1533 दिनांक–14/9/2006 के प्राविधानों के अनुसार लोकसुनवाई कराये जाने के संबंध में उपस्थित क्षेत्रवासियों को अवगत कराया गया।

Scanned with OKEN Scanner

(88)

अध्यक्ष महोदय की अनुमति से लोकसुनवाई को प्रारम्भ करते हुये इकाई के पर्यावरणीय सलाहकार से तकनीकी/पर्यावरणीय बिन्दुओं पर जानकारी देने हेतु अनुरोध किया गया जिससे कि लोकसुनवाई में उपस्थित क्षेत्रवासी परियोजना के संबंध में अपनी आपत्ति/आक्षेप/सुझाव प्रस्तुत कर सकें ।

इकाई के पर्यावरणीय सलाहकार, मै0रियान इन्वायरो, 202,402, मंगल मार्केट, शेखपुरा, राजा बाजार, पटना बिहार–800014 द्वारा प्रोजेक्ट का विवरण प्रस्तुत किया गया। उनके द्वारा बताया गया कि प्रस्तावित इकाई द्वारा ग्राम नैथला खादर तहसील व जनपद बागपत मे यमुना नदी के तल पर साधारण रेत खनन कुल 12.45 हेक्टेयर पर किया जायेगा एवं 186750 घनमीटर, का छः माह में उत्पादन किया जायेगा। उक्त परियोजना में खनन का कार्य खुली खान अर्ध–यान्त्रिक विधि से किया जायेगा जिसमें खनन की अधिकतम गहराई 3.0 मीटर होगी । उक्त खनन कार्य में कुल 35श्रमिकों से कार्य लिया जायेगा एवं प्रस्तावित परियोजना में कुल 70.00 लाख की लागत आयेगी। परियोजना मात्र छह महीने हेतु ही स्वीकृत है। परियोजना द्वारा कार्पोरेट इन्वायरनमेंटल रिस्पांसिबिलिटी के दृष्टिगत कुल 70हजार का प्राविधान किया गया है जिसके अंतर्गत ग्राम प्रधान की सहमति से ग्राम में हैण्डपम्प, स्ट्रीटलाइट व सड़क पर पानी का छिड़काव आदि किया जाना प्रस्तावित है। वृक्षारोपण हेतु कुल 02 लाख का प्राविधान अलग से किया गया है।

क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड द्वारा लोकसुनवाई मे उपस्थित क्षेत्रवासियों से अनुरोध किया गया कि परियोजना के संबंध मे उन्हें कोई आपत्ति/सुझाव व्यक्त करना है तो कृपया अपना नाम व पता अवगत कराते हुये अपनी आपत्ति /सुझाव रखने का कष्ट करें जिसके उपरांत अनेक क्षेत्रवासियों द्वारा पैनल के समक्ष अपनी बात रखी गयी जिसका विवरण निम्नवत है–

प्रश्न–श्री पिंकेश कुमार त्यागी, ग्राम प्रधान द्वारा पूछा गया कि उक्त परियोजना लगने से स्थानीय ग्रामवासियों का क्या फायदा होगा।

उत्तर– अपर जिलाधिकारी(वि0/रा0) द्वारा उपस्थित जनसमूह को जानकारी दी गयी कि उक्त परियोजना का संचालन निर्धारित मानकों के अनुरूप ही किया जायेगा एवं परियोजना प्रस्तावक द्वारा उक्त परियोजना हेतु डीएमएफ (District Mineral Fund) के दृष्टिगत कुल परियोजना बिड का 10प्रतिशत का प्राविधान किया गया है जिसे ग्राम

89

प्रधान एवं ग्रामवासियों की सहमति से ग्राम विकास में हैण्डपम्प, स्ट्रीटलाइट व सड़क आदि पर पानी का छिड़काव आदि किया जाना प्रस्तावित है। वृक्षारोपण हेतु कुल 02लाख का प्राविधान अलग से किया गया है। इस संबंध में परियोजना प्रस्तावक श्री राजीव सिंह द्वारा भी बताया गया कि ग्राम में समस्त विकास कार्य ग्राम प्रधान एवं ग्रामवासियों की सहमति से ही कराये जायेंगे एवं रोजगार हेतु स्थानीय ग्रामवासियों को वरीयता दी जायेगी एवं विकास हेतु निर्धारित फण्ड को ग्राम प्रधान एवं ग्रामवासियों की सहमति से निर्धारित मद में खर्च किया जायेगा।

उल्लेखनीय है कि उक्त के अतिरिक्त जिले के संबंधित विभागों से/किसी व्यक्ति/सस्था के स्तर से परियोजना से संबंधित कोई लिखित आपत्ति/सुझाव किसी भी कार्यालय में प्राप्त नहीं हुये हैं ।

क्षेत्रीय अधिकारी द्वारा लोगो से पूछा गया कि यदि वह लोग परियोजना से सहमत हैं तो हाथ उठाकर सहमति व्यक्त करें जिस पर उपस्थित लोगों द्वारा हाथ उठाकर सहमति व्यक्त की गयी ।

अंततः अध्यक्ष महोदय की अनुमति के उपरांत होने के संबंध में लोकसुनवाई के समापन की घोषणा की गयी ।

सलग्नक–यथोपरि।

01/3/2025
(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी,
उ0प्र0प्रदूषण नियंत्रण बोर्ड,
मेरठ

01/3/25
(पंकज वर्मा)
अपर जिलाधिकारी(वि0/रा0)
बागपत

183

मै0 गौरव बिल्डर्स, ग्राम नैथला खादर तहसील व जनपद बागपत के प्रस्तावित स्थल पर दिनांक–27/02/2025 को अपर जिलाधिकारी(वि0/रा0) बागपत की अध्यक्षता में आयोजित लोकसुनवाई में उपस्थिति का विवरण–

क्रमांक	नाम	पता	मोबाईल नं0	हस्ताक्षर
1.	पंकज वर्मा	अपर जिलाधिकारी (वि/रा), बागपत	9454417633	
2.	भुवन प्रकाश यादव	क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बोर्ड मेरठ	7839851746	
3.	अनुज	खान निरीक्षक, बागपत	7739635259	
4.			8126860707	
5.			9813256105	
6.			7017313970	
7.			9917773	
8.			7906977165	
9.			8791271614	
10.			9719307509	
11.			8979207768	

(91)

12.	[illegible]	[illegible]	9870[illegible]	
13.	[illegible]	[illegible]	0105-[illegible]	[illegible]
14.	Sanjay Kumar	[illegible]	9991881371	Sanjay
15.	Virender Singh	[illegible]	9034578187	Virender
16.	Ram Niwas	[illegible]	9813198052	[illegible]
17.	[illegible]	[illegible]	9728291915	Bhai
18.	Pankaj	[illegible]	9996482012	Pankaj
19.	[illegible]	[illegible]	7015697783	[illegible]
20.	[illegible]	[illegible]	9872462194	[illegible]
21.	[illegible]	[illegible]	9811564580	[illegible]
22.	[illegible]	[illegible]	9896832476	[illegible]
23.	Satyendra Singh	Nawada Uttar	9990800000	Satya
24.	Deepak	[illegible]	9810255434	Deepak

185

(92)

25.	Zaid	बागपत	8076019751	Zaid
26.	Sahil	Bagpat	8053365612	Sahil
27.	Rayu SAINI	Rasulpur	9818348516	
28.	Izhar	Bagpat	7217757176	
29.	[illegible]	Bagpat	9716715034	
30.	Khursaid Khan	Baggpat	9310119244	
31.	Muinuddin	Baghpat	9193216605	
32.	Deepak Saini	Bagpath	9992771646	
33.	Ayaan saini	Bagpat	9034258058	
34.	[illegible]	Nathak	8979857861	
35.	[illegible]	[illegible]	9897899172	
36.	Pramod Tyagi	Nethli	9352676060	
37.	[illegible]	"	9997730	

(93)

38.	Nitin Bansal	Baghpat (Nethla)	9899516324	
39.	Sagar	Baghpat	9812007455	
40.	Kartik	Baghpat	8534047933	
41.	Akash	BaghPat	8272874936	Akash
42.	2124	Baghpat	8800626333	
43.	Rishi	Baghpat [Nathla]	7055946750	
44.	Akash Tyagi	Baghpat [Nathla]	7906299935	
45.	kunal Tyagi	Baghpat (Nethla)	7037647060	
46.	Naitik Tyagi	Baghpat (Nethla)	7037318172	
47.	Virbahadur	Baghpat	9536113466	
48.	Nitish	Baghpat (Nethla)	8053157081	
49.	Kushal	Nethla	8572882377	
50.	Mustkim	Nethla	8930288737	

94

51.	[illegible]	[illegible]	[illegible]	
52.	[illegible]	[illegible]	[illegible]	
53.	[illegible]	[illegible]	8222059439	[illegible]
54.	[illegible]	बागपत	9997549842	[illegible]
55.	VIJAY	Bagpat	9213458915	[illegible]
56.	ASHWANI	Baghpat	967171 8990	[illegible]
57.	Davender	Dhargpat	9671386[illegible]	[illegible]
58.	Hasan Siddiqui	Baghpat	9813623669	[illegible]
59.	Suraj	बागपत	9690904112	[illegible]
60.	Ashish Kumar	Bagpat. EIA Consultant	9430553676	[illegible]
61.	Krishan Pal	Nalba	9540047270	[illegible]
62.	NITISH	NCthla	9416276098	[illegible]
63.	अभिनव चौधरी	बागपत	8710810110	[illegible]
			8760000583	[illegible]

(95)

64	Shahnawaj Rana	Baghpat	8006958008	
65	રામનિવાસ	Baghpat	——	રામનિવાસ
66	ગુલજાર	બાગપત	9813714288	ગુલજાર
67	Ravindra Singh	बागपत	9868263477	Ravi
68				
69				
70				
71				
72				
73				
74				
75				

Services for Citizen

Annexure – 10

(96)

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0,
खनिज भवन, लखनऊ।

जिलाधिकारी
Baghpat

2024/8/6/391988

दिनांक :- **2024-09-13**

अनुज्ञाधारक श्री **M/S GAURAV BUILDERS** के पक्ष में स्वीकृत जनपद **Baghpat** में तहसील **Baghpat** ग्राम-**naithala Khadar** गाटा सं0-**1/2** क्षेत्रफल **12.4500** हे0 में उपखनिज , **साधारण** बालू (**प्रथम श्रेणी**),, **186750.00** घन मी0 के खनन अनुज्ञा हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में ।

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में अनुज्ञाधारक श्री M/S GAURAV BUILDERS द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 2021 के नियम-35 के उपनियम (2) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक **2024-09-13** को कर दिया गया है।

"खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

"खनन योजना" का अनुमोदन अनुज्ञा पत्र (MM 10) के निर्गत होने के दिनांक से आगामी **06** (माह) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से **186750.00** घन मी0 खनिज का उत्पादन अनुमन्य किया गया है।

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते है, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व अनुज्ञाधारक का होगा।

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व अनुज्ञाधारक का होगा।

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व अनुज्ञाधारक का होगा।

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार अनुज्ञाधारक द्वारा खनन कार्य न किये जाने के पाये जाने पर अनुज्ञाधारक के विरूद्ध अनुज्ञा की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

खनन योजना को निम्नलिखित अतिरिक्त शर्तो के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी0 एवं चौड़ाई न्यूनतम 10 मी0 होनी चाहिए। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा ।

2. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।

3. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।

4. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

5. नदी से तटबंध की ओर खनन किया जायेगा।

6. खनन कार्य अधिकतम 03 मी0 की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।

7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन किया जायेगा।

(92)

भवदीय

(नवीन कुमार दास)
संयुक्त निदेशक।

ज्ञाप - 2024/8/6/391988 (1)/मा0 प्लान ,तद् दिनांक

निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Baghpat**

2- अनुज्ञाधारक श्री M/S GAURAV BUILDERS नि0 naithala Khadar तहसील Baghpat जनपद Baghpat

3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

(नवीन कुमार दास)
संयुक्त निदेशक।

Digitally signed by NAVEEN KUMAR DAS
Date: 13 Sep 2024 16:01:28

Digitally signed by NAVEEN KUMAR DAS
Date: 13 Sep 2024 16:01:29

98

MINING PLAN

WITH

PROGRESSIVE MINE CLOSURE PLAN

for

ORDINARY SAND MINING

(*Govt. Land*)

At

GATA NO. – 1/2

VILLAGE- NAITHALA KHADAR,

TEHSIL-BAGHPAT, DISTRICT- BAGHPAT,

STATE-UTTAR PRADESH

LEASE AREA- 12.45 Ha

(Forest –Nil, River Bed (Govt. Land) – 12.45Ha)

PERIOD OF MINING PLAN/ WITH PMCP –6 MONTHS

LESSEE

M/S GAURAV BUILDERS
PROP- RAJIV SINGH,
R/O VILLAGE BADARKHA,
BAGHPAT,
UTTAR PRADESH

Digitally signed by NAVEEN KUMAR DAS
Date: 13 Sep 2024 16:01:27

PREPARED BY

SHRI ZEESHAN MUSTAFA QUADRI

RQP/UPDGM/NO.027/YEAR2023

(VALID UPTO 30-05-2028)

CONTENTS

SR.NO.	CHAPTERS	PAGE NO.
1	Introduction	04
2	General Information	05
3	Location and accessibility	06
4	Details of approved Mining Plan/Scheme of Mining (if any)	08
	CHAPTER 2 GEOLOGY AND EXPLORATION	
5	Topography	9
6	Regional Geology	9
7	Local Geology	10
8	Reserve	12
	CHAPTER 3 MINING	
9	Open Cast Mining	15
10	Under Ground Mining	21
	CHAPTER 4 OTHER TECHNICAL PARAMETERS	
11	Mine Drainage	22
12	Stacking Of Top Soil, Mineral Reject And Disposal Of Waste	22
13	Use of Mineral and Mineral Reject	23
14	Miscellaneous	24
	CHAPTER 5. PROGRESSIVE MINE CLOSURE PLAN	
15	Progressive Mine Closure Plan	26
16	Financial Assurance	33

(10)

CONTENTS

PLATES			
Sr. No.	Particular	Scale	Plate
1.	Key Plan	-	1
2.	Location Plan	-	2
3.	Surface Plan	1:1000	3
4.	Geological Plan & Sections	1:1000	4
5.	Development plan	1:1000	5
6.	Conceptual Plan	1:1000	6
7.	Progressive Mine closure plan	1:1000	7

List of Annexure

Sr. No.	Description	Annexure No.
1	COPY OF RQP CERTIFICATE	1
2	GST CERTIFICATE	2
3	LETTER OF INTENT	3
4	NOC FROM IRRIGATION DEPARTMENT	4
5	NOC FROM FOREST DEPARTMENT	5
6	KHASRA MAP	6
7	KHATUANI	7

1 INTRODUCTION

Status of Leases:

In compliance with the Order Number 1875/86-2017-57(sa)/2017 TC-1 dated 14-08-2017 and Order Number 781/86-2020-14(sa)/2020 dated 23-05-2020 and Order Number 782/86-2020-14(sa)/2020 dated 26-05-2020 of Govt.of Uttar Pradesh, notification was issued via letter Number 992/*E-Nivida/Vigyapti-Balu*/2022-2023 dated 14-07-2023, to approve the area of Ordinary Sand available on the Govt. land located in the bed of River Yamuna for mining; through e-tendering system for a period of 6 months at Village Naithala Khadar, Tehsil Baghpat of Baghpat District. The process of e- tendering was held from 19-08-2023 to 24-08-2023.

After successful bidding District Magistrate, Baghpat has issued LOI vide letter No. 356/*khanan-E-Nivida*/2023-24 dated 15-07-2024 in favor of M/s Gaurav builders, Prop- Rajiv Singh, R/o Village Badarkha, Dhampur, District- Baghpat, U.P for extraction of 186750 Cum Ordinary Sand over an area of 12.45 Ha (30.7646 Acre) near Village: - Naithala Khadar, Tehsil- Baghpat, District: Baghpat, Uttar Pradesh, Khasra No. 1/2.

As per the LoI the proponent shall obtain approval of Mining Plan with Progressive Mine Closure Plan for the mineable sanctioned quantity of Ordinary Sand & to obtain "Environmental Clearance Certificate" as per MoEF & CC Notification dated 14 Sept 2006 & 15 Jan 2016 an for further action towards execution of lease deed. After following the SSMG Rules 2020. 1,86,750 cum of Ordinary Sand is calculated to be excavated from the proposed mine lease area.

Submission of Mining Plan with Progressive Mine Closure Plan: - The lease area is a River Bed govt. Land and the mine area is fresh lease area. The mining plan is being prepared and submitted under rule 35 of UP Minor Minerals (Concession) Rules 2021.

This Mining Plan is being submitted according to guidelines provided in the "IBM Manual on Appraisal of Mining Plan 2014".

DETAILS OF LEASE PROCESSING			
Sl.No	Particulars	LetterNo.	Date & Period
1	Precise area communication	--	--
2	Previous approval from Central Government	--	--
3	Initial grant of Mining Lease	--	--
4	Lease Deed Execution	--	--
5	Renewal of Mining Lease and Previous Approval from the Central Government(if any)	--	--
6	Lease Deed Execution	--	--

Details of Mining Plan document approved earlier
Mining Area is a Fresh Lease

102

2.0 GENERAL INFORMATION

a	Name of applicant/Lessee/Rule 45 registration no.	M/s Gaurav builders Prop- Rajiv Singh, Village Badarkha, Baghpat U.P
	IBM Registration Number	NA
b	Status of applicant/lessee: (Private individual/ Cooperative Association/ Private Company/ Public Company/ Public Sector Undertaking / Joint Sector	Private Company
c	Reference letter of state Govt./Letter of Intent for grant of lease (for fresh grant of lease only)	356/*Khanan-E-Nivida*-2023-24 dated 15-07-2024
d	Mineral(s) which is included in the lease deed	Ordinary Sand
e	Mineral(s) which is the applicant/lessee intends to mine	Ordinary Sand
f	Name of Recognized Person under rule 22C of MCR, 1960 or a Person employed under clause (c) of Sub rule (1) of rule 42 of MCDR, 1988 (Applicable for Scheme of Mining only) preparing Mining Plan :	Zeeshan Mustafa Quadri RQP/UPDGM/NO.027/YEAR2023 (Valid Upto 30-05-2028)
g	Address-	Village Karimuddin Ghosi, Thana Ghosi, District Mau, U.P
	Phone number /mobile number/email Id	-
	Fax Number	-

103

3.0 LOCATION AND ACCESSIBILITY

A	Lease Details				Naithala Khadar Ordinary Sand Mine
	Lat/ long of any boundary point.				Lat- Long of all corner pillars are provided below.
	Date of grant of lease				LOI has been Issued on 15-07-2024
	Period of lease				6 Months
	Postal address				-
	Post:-				Naithala Khadar
	Tehsil/taluka:-				Baghpat
	District & State:-				Baghpat, Uttar Pradesh
	Pin Code:-				-
	Phone/Mobile:-				-
	Fax:-				-
	e-mail:-				-
B	Details of applied/lease area with location plan- (type of land reserve forest, protected forest, other forest, waste land, grazing land, agriculture land, Govt. land and others to specify)				
	a) Non-Forest area with Khasra/ survey No.	Area in Ha	Type of land	Ownership	Area acquired/surface rights obtained
	1/2	12.45	River Bed	Govt.	-
	b) Forest Area with Block No./ Forest survey No.	NA			
	Whether the area falls under Coastal Regulation Zone (CRZ)? If yes, details thereof				No, the area does not fall under CRZ
	Existence of public road/railway line, if any nearby and approximate distance-				NH 334B is about 2 km in S direction. Nearest Baghpat Road Railway Station is about 9 km in SE direction.
	Approach route from District Head Quarters to area/ mine site.				NH 334B is about 2 km in S direction.
	Toposheet No. with latitude & longitude of all corner boundary point/pillar:				53G/4
					Latitude / **Longitude**
	Pillar no-A				29°00'10.61"N / 77°11'49.29"E
	Pillar no-B				28°59'55.51"N / 77°11'54.23"E
	Pillar no-C				28°59'47.66"N / 77°12'04.38"E
	Pillar no-D				28°59'44.99"N / 77°11'57.54"E
	Pillar no-E				28°59'54.35"N / 77°11'48.63"E
	Pillar no-F				29°00'05.91"N / 77°11'45.14"E

104

C	Attach a general location map showing area and access routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available, the area may be shown on an administrative map.- Attached
Location Plan is Attached as Map 2	

4.0 DETAILS OF APPROVED MINING PLAN / SCHEME OF MINING, (if any)

4.1.	**Date and reference of earlier approved MP/ SOM:**
Not Applicable	
4.2	**Details of last modifications if any (for the previous approved period) of approved MP/ SOM, indicating date of approval, reason for modification**
Not Applicable	

5	**Part-V: Details Of Earlier Approved Proposals Period From ___ To ___ (Exploration, Development & Reclamation Etc.)**
Not Applicable	

CHAPTER 2 GEOLOGY AND EXPLORATION

6.1 Briefly describe the topography, drainage pattern, vegetation, climate, and rainfall data of the area applied / mining lease area.

Topography: Topographically, the QL area comprises of Govt. Land with deposition of Ordinary Sand which are moderately undulating. The highest and lowest elevation in the lease area is 241m to 233m respectively.

Climate and Rainfall: The average annual rainfall is 585.3 mm. The climate is sub-humid and it is characterized by dryness of the air with an intensely hot summer and a cold winter. About 90% of rainfall takes place from June to September. During monsoon surplus water is available for deep percolation to ground water. There is a meteorological observatory at Baghpat, the records of which may be taken as representative for meteorological condition. May is the hottest month with mean daily maximum temperature at 40°C and mean daily minimum temperature at 24.8°C. The maximum temperature may be as high as 46°C. With the onset of the monsoon there is an appreciable drop in day temperature. January is the coldest month with mean daily maximum temperature at 20.6°C and mean daily minimum temperature at 7.9°C. The air is dry during the greater part of the year and April & May are usually the driest month. The mean monthly morning relative humidity is 67%. Winds are generally light in post-monsoon and winter months. They are stronger in the summer and the monsoon months. The average wind velocity is 6.7 k.m.p.h. The potential evapotranspiration is 1545.3 mm. Average annual rainfall for 2004-12 period is 585.3 mm and normal annual rainfall for the period 1901-1970 is 615.4 mm

6.2 REGIONAL GEOLOGY

Predominant Geological Formation are alluvium comprising of sand of various grades. Regionally the alluvium deposit d the river belongs to Indo-gangetic plains, Pleistocene to sub recent in age. The fresh deposit of alluvium on the present flood plains of the river are khadar. The relatively alluvium which is not within the reach of the fresh alluvium has beds of kankar and is called Banghar.

Morpho-Stratigraphically, there are two units or surface viz older upland or interfluves area free from floods- the Bangar and younger lowland- the khaddar, flood prone area. The latter is also known as flood plain, defined by palco-banks of the river. The upland based on gradient and sediment characteristics is father divisible into 1. Peidomontzone and 2. Plain

6.2.1 LOCAL GE OLOGY

The facieses of the lease area towards the river bank deposits are sandy, silty, and clayey. The sandy older alluvium is located at an elevation of 5-6 m above the river level and makes the higher interfluves areas. Newer alluvium forms towards the river valley terrace. This terrace is not suitable for settlement, as it is often affected by flood. The flood plain is located at an elevation of 2–3 m above the river level. Water reaches almost every year on this plain. It is

neither suitable for settlement nor for agriculture. Only Ordinary Sand can be extracted as a building material supplement. The facieses is prominent in the upper part, only faint low-angle discordances are visible at some places. The deposition is higher at the SW and lowest at S side of the mine lease area

The sandy unit is underlain by thick silty unit. The upper most part is 10- to 20-cm clayey unit. The facieses of the river bank deposits are laterally persistent, only thickness and percentage of different litho units may vary from place to place. Ordinary Sand is found in the Yamuna River bed having a thickness of sand around 8m. The Lease area is a Govt. land and due to the recent flooding during the monsoon season the area has a deposition of sand having a thickness of 6-7m. The lease area is dry get submerged only during the rainy season. The elevation of the lease area is 241 m in the SW face and 233 m at the S face.

6.3	**Name of Prospecting / exploration agency**
NA	

6.4	**Details of Prospecting / Exploration Already Carried Out:**
(I) Number of pits and trenches indicating dimensions, spacing etc. along and across the strike / foliation with reference to geological plan.	

There are no Trenches exist in the QL area and its dimensions:-

Trench no.	Sizes in meters			Location
	Length	Width	Depth	
--	--	--	--	--

6.4.2	**Number of boreholes indicating type (Core/non-core), diameter, spacing, inclination, Collar RL, depth etc. with generalized sub-surface lithological information and mineralized intercepts [thickness (m) X grade (%)] duly marked on geological plan/sections.**
NA	

6.4.3	**Details of sample analysis (10% of the samples should be analyzed from Govt. accredited laboratories /AMD)**
NA	

6.4.4	**Expenditure incurred in various prospecting operations.**
NA	

6.4.5	**Details of exploration as per AMCR, 2016**
NA	

6.5	**Method of mineral resource estimation (surface plan / cross sectional area / triangular method etc.). Resources to be calculated separately for forest area and non-forest area**
The Mineral Ordinary Sand is exposed on the surface hence the Geological Reserve is Calculated by Surface Plan Method.	

6.5.1	**The surface plan of the lease area may be prepared on a scale of 1: 1000 or 1: 2000 with contour interval of maximum of 10 m depending upon the topography and size of the area duly marked by grid lines showing all features indicated under Rule 28(1)(a) of MCDR 1988.**
Surface Plan prepared accordingly. Attached plate No. 3.	
6.5.2	**For preparation of geological plan, surface plan prepared on a scale of 1: 1000 or 1: 2000 scale specified under para 1.0 (f) of Part A of the format may be taken as the base plan. The details of exploration already carried out along with supporting data for existence of mineral, locations propose exploration, various litho units along with structural features, mineralized / ore zone with grade variation if any may be marked on the geological plan along with other features indicated under Rule 28 (1) (b) of MCDR 1988.**
Geological Plan prepared accordingly. Attached as plate No. 4	

6.5.3	**Geological sections may be prepared on natural scale of geological plan at suitable interval across the lease area from boundary to boundary**
Geological section prepared accordingly. Attached as plate No. 4	
6.5.4	**Furnish detailed calculation of reserves/resources section-wise (when the mine is fully mechanized and deposit is of complex nature with variation in size, shape of mineralized zones, grade variation due to intrusion within ore zone etc., an attempt may be made to estimate reserves/resources by slice plan method). In case of deposits where underground mining is proposed, reserve/resources may be estimated by level plan method, as applicable, as per the proposed mining parameters**

Reserves and Resources as per UNFC with respect to the threshold value notified by IBM in a tabular form:

UNFC Code for Reserve / resources updated (as on 01.04.2013)

Classification	UNFC Code
Total Mineral Resources (A+B)	
A. Mineral Reserve: -	
1. Proved Mineral Reserves	111
2. Probable Mineral Reserves	121 & 122
B. Remaining Resources : -	
1. Feasibility Mineral Resources	211
2. Prefeasibility Mineral Resources	221 & 222
3. Measured Mineral Resources	331
4. Indicated Mineral Resources	332
Inferred Mineral Resources	333
Reconnaissance Mineral Resources	334

GEOLOGICAL RESERVE

The geological reserve are estimated as per the grade and depth persistency of Ordinary Sand in the lease area which was observed while conducting random trial pits up to 3 to 4 meters in depth accordingly. Geological reserve has been calculated up to a depth of 3m by multiplying the total area

The summary of geological reserve is given below:

Classification of lease area	**Area**	**Unit**
Total Lease Area	124500	Sqm
Water Submerged area	7510	Sqm
Workable area	117000	Sqm
Average thickness	3	m
Total geological reserve	**351000**	**cum**

The summary of Mineable reserve is given below

Classification of lease area	Area	Unit
Total Lease Area	124500	Sqm
Water Submerged area	7510	Sqm
Workable area (without provision)	117000	Sqm
Area under SSMG 2016 for safety of river	5490	Sqm
7.5m Area zone	12730	Sqm
Total Workable area	98770	Sqm
Remaining Reserve	**296310**	**cum**

Extractable reserve:

- The **geological reserve** comes to **351000 cum**.
- After **leaving Safety zone** sand reserve comes to **296310 cum**.
- **Mineable reserve** is considered **60% approx. of geological reserve** after applying the **principals of SSMG-2016**, safety zones and water submerged area (if any) which comes to **2,10,600 cum**.
- The **proposed production** as approved in DSR and granted in **LOI is 186750 cum**, which is within the sustainable limits of minable reserve.

ESTIMATION OF MINEABLE RESERVE

Bench Level	Area (Sqm)	Depth (M)	Volume of Sand (Cum)	Closing Balance In (Cum)	Saleable Reserve In Cum
241-240	75100	1	75100	0	75100
240-239	68700	1	68700	0	68700
239-238	66800	1	66800	**23850**	42950
	Total		**210600**	**23850**	**186750**

Mineable reserve comes to 21113 with the maximum thickness of 3m, the extractable limit for the mine lease as per lol is 20700 cum.

6.6	**Broadly indicate the future program me of exploration with due justification (duly marking on Geological plan year wise location in different colors) taking into consideration the future tentative excavation programme planned in next five years as in table below: -**
The project is for only Six months, the calculated mineral will be excavated within the 6 month period	

Table: Production in six months

Month	Mineral in Cum
1	31,125
2	31,125
3	31,125

4	31,125
5	31,125
6	31,125
Total	**1,86,750**

CHAPTER 3 MINING

7.1 A. OPEN CAST MINING:

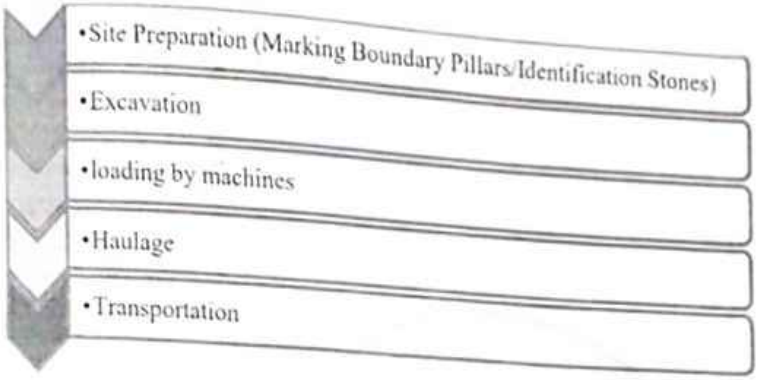
7.1	**Briefly describe the existing as well as proposed method for excavation with all design parameters indicating on plans / sections.**

Proposed Mining:

Opencast semi-mechanized mining (OTFM-other than fully mechanized) mine. Ordinary Sand will be exploited with deployment of OTFM like light earth moving machines (LEMM), bar scrappers/ loaders as well as with conventional hand tools. Exploited mineral shall be loaded with the help of loader into trucks/dumpers/tippers/tractors trolleys. Proposed height and width of benches shall be kept 1.0m & 10.0m respectively over all pit slopes shall be maintained equal or less than 16°. Depths of pits shall be increased upto 3.0m from surface according to deposition of Ordinary Sand but mining will be confined above the water table. Ground water table should not be intercepted by the proposed mining. No drilling and blasting will be carried out.

1. Height – 1m
2. Width - width shall be more than the bench height or 3 times of widest m/c used.
3. Mining will be done by bench formation which will be of 1m.
4. The maximum depth reached will be strictly restricted to 3m bgl.
5. Mining will be stopped immediately in the place at any point ground water is encountered.
6. Mineral will be extracted within the period of 6 months, a total of 186750cum of Ordinary Sand will be mined out during this period.
7. Temporary ramps will be made for easy movement of vehicles.

The lifting of Ordinary Sand from the allotted gatas will be scraped out totally up to the thickness of 3mt containing 186750 cubic meter of Ordinary Sand and will be done by OTFM method. A Typical Process Flow Diagram is given below:



c) Salient features of working:-

The mining method shall be open cast OTFM mining. The faces would be advanced in all directions. The slice /strip shall be taken 1-3m height. Haul road & slice /strip ramp shall be made of 1 in 16 gradient & the width of the road shall be more than 6m. The loading shall be done by excavators in the Trucks/Dumper/Tractor. The mineral is soft in nature & directly dig gable so no drilling & blasting is required.

c) **Utilization of mineral**:- Ordinary Sand will be used in construction, Buildings, Bridges and other infrastructure.

d) **Plantation Proposals**

Native plants like Neem, Pipal, Mango, Amaltas, Gulmohar, Kadamb and other local species will be planted along nearest haul road, other ground and premises after taking proper permission from the authority. A suitable combination of trees that can grow fast and also have good leaf cover shall be adopted to develop the greenbelt. It is proposed to 1000 plants per year of native species along with some fruit bearing and medicinal trees during the plan period.

Programme for Plantation

Sr. No.	Month of Plantation	Target of Plantation
1	First Month	166
2	Second Month	166
3	Third Month	166
4	Fourth Month	166
5	Fifth Month	166
6	Sixth Month	170

7.2	**Indicate year-wise tentative excavation in cubic meters indicating development, ROM, pit wise as in table below.**
The proposed Mining excavation is for total of Six month period. All the mineral within the mine lease will be excavated till the maximum depth of 3m after leaving all the statutory	

barriers and safety zones.

7.3	Describe briefly giving salient features of the proposed method of working indicating Category of mine.
Method of Mining	Opencast Semi-Mechanized (OTFM)
Bench Height	1m
Bench Width	10m
Bench Slope	16°
Bottom mRL proposed during plan period	233m

7.4	Blasting Broad blasting parameters like charge per hole, blasting pattern, charge per delay, maximum number of holes blasted in a round, manner and sequence of firing, etc.
No Blasting is proposed in the Mining lease area, the mineral is loose in nature and exposed to the surface.	

7.5	Drilling Machineries
No Drilling is proposed	

7.6	Explosive Requirement for over burden removal
No Explosives are required as No Blasting will be done	

7.7	Explosive Requirement for ORE ZONE
NA	
7.8	Type of explosives used / to be used
NA	
7.9	Powder factor in ore and overburden / waste.
NA	
7.10	Whether secondary blasting is needed, if so describe it briefly

NA		
7.11	**Storage of explosives (like capacity and type of explosive magazine)**	
NA		
7.12	**Excavation**	NA
7.13	**Loading**	NA
7.14	**Transportation**	NA
7.15	**Crushing/Screening**	NA

7.16	**Extent of mechanization- Describe briefly with calculation for adequacy and type of machinery and equipment proposed to be used in different activities of drilling, excavation, loading & transportation**

Extent of Mechanization- Dumper/Trucks/Tractors, light earth movers will be used which will be on hire basis. The mining method shall be open cast OTFM mining. No drilling and blasting will be done.

(i) Loading Equipment

Type	Nos	Bucket Capacity in Cu. m.	Make	Motive Power	H.P.
Excavator	3	0.7-0.22 M^3	Escort	Diesel	48HP

(ii) Haulage and Transport Equipment

a. Haulage within the STP hold

Type	Nos	Make	Motive Power
Dumper/Trucks/ Tractors	25	Ashok Leyland	Diesel

Where the Dumpers are fitted with exhaust conditioner should be indicated

b. Transport from mine head to the destination

The mineral produced from the pit shall be first brought at a spot outside the pit by Excavator. The excavated mineral directly loaded into the trucks & dumper by excavator for it onwards transportation.

(iv) Miscellaneous Operations

a. **Operations:-** A Miscellaneous operations like maintenance of haul and access roads, dust suppression by water spraying field etc. shall be done.

b. Machineries Deployed

Type	NOS	Size Capacity	Make	Motive Power	H.P.
Water tanker with sprinkler arrangement with tractor	2	500liter	Local	Diesel engine	

7.17	**Describe briefly the layout of mine workings, pit road layout, the layout of face sand sites for disposal of overburden/waste along with ground preparation prior to disposal of waste, reject etc. A reference to the plans and sections may be given. UPL or ultimate size of the pit is to be shown for identification of the suitable dumping site.**

Mine Workings:

Total Mining Lease will be exhausted in total of six month period. Benches will be made for excavation of mineral which will be of maximum height of 1m.

Electric line management:

No electric line passes through the Mine lease area. The Mining will be strictly done during the daytime. However if required, Flashlights/Solar lights will be used.

Haul Roads:

Proposed working pits will be accessible through two haul roads of width 05-08 mtr. Ramps will be kept at gradient of 1 in 16. Risky patches of haul roads could be fenced by barbered wires adequate width wherever needed.

Bench Geometry:

Benches in Pits will be developed for stable and safe mining operations vis a vis considering the mineral conservation.

Stock yard:

No stockyard will be maintained. Only Ordinary Sand heaped on pit floor will be available stock. Same will be loaded as soon as truck arrives.

Waste Dump:

No waste will be generated from the mine lease area.

7.18	**Conceptual Mine planning taking into consideration the present available reserves and resources describing the excavation, recovery of ROM. However, disposal of waste, backfilling of voids, reclamation and rehabilitation and drawing UPL shall be planned conceptualizing extraction of entire mineral deposit. Showing the same on a plan with few relevant sections to be enclosed.**

(1K)

Exploration:
The Mineral is exposed to the surface so no exploration is required.

Excavation:

The Mine is planned to produce 186750 cum for six month period. The Mine lease is on Yamuna River Bed, Hence no Machines will be used for excavation process, only machines will be used for loading purpose.

Life of mines
The reserves/resources are around 186750 cum. The anticipated life of mine is 6 months.

Waste Disposal

No waste will be generated during the excavation process as the Ordinary Sand is a saleable mineral.

Reclamation and rehabilitation

The mine lease area is rived bed land, the Ordinary Sand excavated will be replenished in the next monsoon season, however planation is proposed to be carried out in the approach road and haul roads to minimize the air and noise pollution.

Post mining land use conceptualized

Mining Area will be left as it is at the end of the mining life as being a river bed mine, it will replenish and reclaim in the next monsoon season.

Proposal for trees for afforestation/ plantation: Native plants like Neem, Pipal, Aam, Amaltas, Gulmohar, Kadamb and other local species will be planted along haul road, other ground and premises after taking proper permission from the authority. A suitable combination of trees that can grow fast and also have good leaf cover shall be adopted to develop the greenbelt. It is proposed to 1000 plants of native species along with some fruit bearing and medicinal trees during the plan period. Precautions shall be observed for their better survival include fencing around plantation area, regular & periodical watering & dressing of plants for better growth.

Table: Existing Land use pattern within the QL Area

Sr. No.	**All the areas are given in Hectares*	*Govt. Land*	*Total*
1	Pits & Quarries	----	----
2	Top soil Dump	----	----
3	Dumps	----	----

4	Stack Yard	----	----
5	Sub Grade stack Yard	----	----
6	Infrastructure (Work shop, administrative Building)	----	----
7	Roads	----	----
8	Railway	----	----
9	Green Belt	----	----
10	Tailing Pond	----	----
11	Effluent Treatment Plant	----	----
12	Mineral Separation Plant	----	----
13	Township	----	----
14	Non Utilized	12.45	12.45
	Total	**12.45**	**12.45**

8.0	**Under Ground Mining**
Not Applicable	

CHAPTER 4. OTHER TECHNICAL PARAMETERS

9.0	**Mine Drainage**
a	**Minimum and maximum depth of water table based on observations from nearby wells and water bodies**
The Ground water table is 9.89m bgl to 7.97m bgl	

b	**Indicate maximum and minimum depth of workings (from natural surface level starting the pit excavation irrespective of the slope and may also be given in RL).**
The working level is likely to reach 3m, so it is not likely to touch the Ground water table in dry season. However if water is encountered before 3m of the working depth mining will not be carried out at that area.	

c	**Quantity and quality of water likely to be encountered, the pumping arrangements and places where the mine water is finally proposed to be Discharged**
There is scarce chance of water entering into the Pits. If rainwater do get collected in pits and remain there for a considerable period of time, it takes about two to three months to percolate down the ground. Normally work at bottom of the pit remains suspended in the months following the rains.	

d	**Describe regional and local drainage pattern. Also indicate annual rain fall, catchments area, and likely quantity of rain water to flow through the lease area, arrangement for arresting solid wash off etc.**
General topography of the QL area is comprises of high deposition of Ordinary Sand from the river into the lease area due to flooding, so the lease area is slightly undulated. The average annual rainfall is 585.3 mm. During rainy season, catchment water flows in the nearby river Yamuna and due to high flow ordinary sand is deposited into the nearby fields, because of which the lease area being a River Bed (Govt. Land) area has such a high deposition of sand. The mineral will be excavated during dry period exposing the fields and making them more arable for the future use. No mining activates will be carried out during rainy season	

10.0	STACKING OF TOP SOIL, MINERAL REJECT AND DISPOSAL OF WASTE
10.1	**Indicate briefly the nature and quantity of top soil, overburden / waste and mineral reject to be disposed of.**
No dump external Dump is proposed. No top soil is present in the lease area as the mine is covered in ordinary sand deposition.	
10.2	**The proposed dumping ground within the lease area be proved for Presence or absence of mineral and be outside the UPL unless simultaneous backfilling is proposed or purely temporary dumping for a short period is proposed in mineralized area with technical constraints & justification.**
Not Applicable	
10.3	**Attach a note indicating the manner of disposal of waste, configuration and sequence of year wise build-up of dumps along with the proposals for protective measures.**
Not Applicable	
11.0	USE OF MINERAL AND MINERAL REJECT
11.1	**Describe briefly the requirement of end-use industry specifically in terms of physical and chemical composition.**
ordinary sand is used in construction of Buildings, Bridges, Roads and other infrastructure projects. No beneficiation or refining of mineral is proposed or required. The mineral extracted will be directly sold in the market or to the end users.	
11.2	**Give brief requirement of intermediate industries involved in up gradation of mineral before its end-use.**
Not Applicable	
11.3	**Give detailed requirements for other industries, captive consumption, export, associated industrial use etc.**

Not Applicable	
11.4	**Indicate precise physical and chemical specification stipulated by buyers**
Not Applicable	
11.5	**Give details of processes adopted to upgrade the ROM to suit the user requirements.**
There will be no upgardation of ROM the entire mineral will be excavated and transported to the end-users in its exact physical and chemical form.	
11.6	**Year-wise generation of mineral reject**
No Mineral Reject is anticipated.	
12.0	**PROCESSING OF ROM AND MINERAL REJECT**
12.1	**If processing / beneficiation of the ROM or Mineral Reject is planned to be conducted, briefly describe nature of processing / beneficiation. This may indicate size and grade of feed material (Mineralogical composition and particle size analysis) and concentrate (finished marketable product), recovery etc. including by-product /co-product recovery, if any**
Not Applicable. As there is No Mineral waste is generated	
12.2	**Give a material balance chart with a flow sheet or schematic diagram of the processing procedure indicating feed, product, recovery, and its grade at each stage of processing.**
Not Applicable. As there is No Mineral waste is generated, and there is no processing involved.	
12.3	**Explain the disposal method for tailings or reject from the processing plant. Also indicate the composition of mill effluents**
Not Applicable.	
12.4	**Quantity and quality of tailings /reject proposed to be disposed, size and capacity of tailing pond, toxic effect of such tailings, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailings dam**
Not Applicable.	
12.5	**Specify quantity and type of chemicals if any to be used in the processing plant**
Not Applicable	
12.6	**Specify quantity and type of chemicals to be stored on site / plant.**
Not Applicable.	
12.7	**Indicate quantity (cu. m per day) of water required for mining and processing and sources of supply of water, disposal of water and extent of recycled water.**

120

	Water balance chart may be given

Excavation, Loading operation does not need any water. Main consumption of water is for plantation, drinking and Domestic Use. Another activity that is major consumer of water is sprinkling of water on haul road

Dust Suppression	1.2 KLD
Drinking & Domestic	0.9 KLD
Plantation	2.0 KLD
Total	**4.00 KLD**

13.0	MISCELLANEOUS
13.1	Site Services

Water Supply

Water supplied used for mining work, spraying, watering the plants and drinking purposes.

First Aid

Primary First aid facility is proposed at the mine office.

Mine office

A full-fledged Mines office with Rooms for Officers and staff will be maintained, having Managers, Engineers Offices, and Security etc.

Rest Shelter

Temporary rest shelter is proposed outside the Quarry lease area. Snacks and Tea are served with proper space for rest and refreshment.

Latrines and Urinals

Moveable urinal and latrine are proposed outside the Quarry lease area.

13.2	Employment potential
Managerial	1
Supervisor	1
Workers (skilled & semi-skilled)	43
Total	**45**

122

CHAPTER 5. PROGRESSIVE MINE CLOSURE PLAN

14.0	**PROGRESSIVE MINE CLOSURE PLAN**
14.1	**Environmental Baseline Information Attach a note on the status of baseline information with regard to the following.**
a	**Existing land use pattern indicating the area already degraded due to mining, roads, processing plant, workshop, township etc. in a tabular form.**

The QL area is characterized by the typical topography having moderately. The land use pattern is given in the following table:-

Table: Existing Land use pattern within the QL Area

Sr. No.	**All the areas are given in Hectares*	*Govt.Land*	*Total*
1	Pits & Quarries	----	----
2	Top soil Dump	----	----
3	Dumps	----	----
4	Stack Yard	----	----
5	Sub Grade stack Yard	----	----
6	Infrastructure (Work shop, administrative Building)	----	----
7	Roads	----	----
8	Railway	----	----
9	Green Belt	----	----
10	Tailing Pond	----	----
11	Effluent Treatment Plant	----	----
12	Mineral Separation Plant	----	----
13	Township	----	----
14	Non Utilized (River Bed)	12.45	12.45
	Total	**12.45**	**12.45**

b	**Water regime, quality of air, ambient noise level, flora, climatic conditions**

Water regime- The average rainfall is 585.3mm. The Ground water table is 9.89m bgl to 7.97m bgl. The nearest sources of drinking water is Yamuna River on which mine site is present. Other Drinking water Sources are wells/Tube wells from where the potable water can fetched and stored.

Quality of Air, ambient noise level and water-The source to pollute air shall be the generation of dust and machinery undertaking the semi mechanized mining operation. But the level of dust concentration shall be practically of very low order, water sprinkling will be done on regular basis also speed limit will be set so less dust is generated during transportation.

Flora & Fauna- No Flora & Fauna exist in the Quarry lease area as the mine lease is flooded with sand, however due to high deposition of ordinary sand some shrubs and weeds can be

present in the area, which will be removed before mining. No trees are present in the Mine area. Benthic Fauna can be present near the mine lease area, however only 3m maximum depth will be considered for mining.

Climatic condition- May is the hottest month with mean daily maximum temperature at 400C and mean daily minimum temperature at 24.8°C. The maximum temperature may be as high as 46°C. With the onset of the monsoon there is an appreciable drop in day temperature. January is the coldest month with mean daily maximum temperature at 20.6°C and mean daily minimum temperature at 7.9°C. The air is dry during the greater part of the year and April & May are usually the driest month. The mean monthly morning relative humidity is 67%. Winds are generally light in post-monsoon and winter months. They are stronger in the summer and the monsoon months.

c	**Human settlement**

The population in and around this area is very thin. The nearest human settlement area is the various village having population is shown in plate no. 2, is enclosed.

The adjoining villages are:

Towards E Naithla Khadar	about 0.4 Km
Towards SE Gauripur	about 2 Km
Towards W Garh Mirkpur	about 3 Km
Towards NE Faizullapur	about 2.5 Km

d	**Public Building, Places of Worship and Monument**
No Public Building, National Monument, place of Worship, Sanctuary, National Park, exists 100m radius in and around the Quarry lease area.	

e	**Indicate any sanctuary is located in the vicinity of QL hold**
No National Park/sanctuary falls within 10Km. of the lease area.	

14.2	**Impact Assessment: Attach an Environmental Impact Assessment Statement describing the impact of mining and beneficiation on environment on the following:**
1	**Land area indicating the area likely to be degraded due to quarrying, dumping, roads, workshop, processing plant, tailing pond/dam, township etc.**
As a result of mining activities there shall be less effect on present landscape, as the lease area is a river bed which is deposited by the sand due to high sediment flow of the river, by removing it the lease area will become clear and the mineral can be used for saleable purpose.	
2	**Air Quality**
The source to pollute air is the generation of dust and machinery undertaking the semi mechanized mining operation. But the level of dust concentration is practically of very low order. Approach road shall be sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Speed of vehicles shall be restricted below 20Km/hour on Kaccha Roads in order to control fugitive emissions. Vehicles shall not be overloaded and sand transportation shall be done only through covered trucks so that no spillage takes place. Vehicles used in mining and transportation shall be maintained well so as keep Vehicular emissions in control. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by MoEF, Govt. of India	
3	**Water quality**
The mineral produce are not likely to pollute the water quality by any way. The Depth of excavation/Mining shall be restricted to 3m or water level at site, whichever is less. The project proponent shall obtain necessary of the competent authorities for withdrawal of requisite quantity of water required for the project. Necessary arrangement shall be made at stockpiles to prevent silt and sediments flowing into the nearby water body. Domestic waste water if any generated at site should be disposed of through septic tank-soak pit. Water shall be required in mining to cater for drinking purposes, dust suppressing at faces and on haul roads, and plantation. Total water requirement in the mine will be about 4KLD for drinking, spraying and plantation	
4	**Noise levels**
Generation of noise is practically under limit. Noise level in and around the Quarry License area shall be kept well within the standard by providing noise control measure including Engineering control like acoustic insulation, hoods, silencers, enclosures etc. On all sources of noise generation ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986. Number of mitigative measures is implemented to maintain ambient Noise level as per applicable Acts, Rules etc. These are: 1. Proper Maintenance of machine by way of greasing, oiling etc. 2. Timely replacement of faulty parts. 3. Maintaining Machine cabin in proper condition. 4. For personal protection, by use of ear plugs and ear muffs. 5. Restricting use of Horn in populated area.	

5	**Vibration levels (due to blasting)**
Not Applicable	
6	**Water regime**
Surface Water: The Mine lease area is River Bed of Yamuna. Mining will be restricted in the area with water. Ground Water: As mining is confined to 3m maximum hence ground water will be not disturbed	
7	**Acid mine drainage**
No Sulphur bearing mineral exist in sand Mining, hence no chances of acid mine drainage	
8	**Surface subsidence**
Not applicable as mining is opencast mining.	
9	**Socio-economics**
Having an economic activity near the villages, the socio and demographical profile of the local habitants will get positive impact, by direct and indirect jobs	
10	**Historical monuments etc.**
No historical monument 100m radius or building is present in the Quarry lease area.	

14.3	**Progressive reclamation Plan**
14.3.1	**Mined-Out Land: Describe the proposals to be implemented for reclamation and rehabilitation of mined-out land including the manner in which the actual site of the pit will be restored for future use. The proposals may be supported with yearly plans and sections depicting yearly progress in the activities for land restoration/ reclamation/rehabilitation, afforestation etc, called "Reclamation Plan".**

Programme for Plantation

Sr. No.	Month of Plantation	Target of Plantation
1	First Month	166
2	Second Month	166
3	Third Month	166
4	Fourth Month	166
5	Fifth Month	166
6	Sixth Month	167

Mined Out Land

Particular	Present	At the end of Mining Plan in Ha	At the end of Life of Mine
Broken Up Area	Nil	9.877	Nil
Back Filled Area	Nil	Nil	Nil
Water Reservoir	Nil	Nil	Nil
Reclaimed Area	Nil	Nil	Nil

126

14.3.2	**Topsoil Management: The topsoil available at the site and itsutilization may be described.**
Ordinary Sand is exposed on surface. Lease Area have no top soil.	
14.3.3	**Tailings Dam Management: The steps to be taken for protection and stability of tailing dam, stabilization of tailing material and its utilization, periodic desilting measures to prevent water pollution from tailings etc, arrangement for surplus water overflow along with detailed design, structural stability studies, the embankment seepage loss into the receiving environment and ground water contaminant if any may be described.**
Since no mineral processing and or beneficiation activity will carried out, so there will be no discharge of toxic or non-toxic tailing. Hence no provision is made for dealing will any contingency arising out of tailing operation.	
14.3.4	**Acid mine drainage, if any and it's mitigation measures.**
Not Applicable	
14.3.5	**Surface subsidence mitigation measures through backfilling of mine voids or by any other means and its monitoring mechanism.**
Not Applicable	
14.3.6	**A brief about surface features existing within a periphery of 60 m from the lease boundary as per the Rule 32(1)(a) of MCDR, 2017**
Not Applicable	
14.3.7	**The information on protective measures for reclamation and rehabilitation works year wise may be provided as per the following Table.**

Items	Details	Existing	Proposals
Dump management	Area afforested (ha)	--	--
	No of saplings planted	--	--
	Cumulative no of plants	--	--
	Cost including watch and care during the Year	--	--
Management of worked out benches	Area available for rehabilitation (ha)	--	--
	Afforestation done (ha)	--	--
	No of saplings planted in the year	--	--
	Cumulative no of plants	--	--
	Any other method of rehabilitation (specify)	--	--
	Cost including watch and care during the Year	--	--

Reclamation and Rehabilitationby backfilling	Void available for Backfilling (L x B x D)pitwise /stope wise	--	--
	Void filled by waste /tailings	--	--
	Afforestation on the backfilled area	--	--
	Rehabilitation by making water reservoir	--	--
	Any other means (specify)	--	--
Rehabilitation of waste land within lease	Area available (ha)	--	--
	Area rehabilitated	--	--
	Method of Rehabilitation	--	
Others	Plantation	--	1000

14.3.8	**Disaster Management and Risk Assessment: This may deal with action plan for high risk accidents like landslides, subsidence flood, inundation in underground mines, fire, seismic activities, tailing dam failure etc. and emergency plan proposed for quick evacuation, ameliorative measures to be taken etc. The capability of lessee to meet such eventualities and the assistance to be required from the local authority may also be described.**

The proposed workings are by opencast semi mechanized mining method. There are not expected high risks accidents like land slide, subsidence, fire, seismic activities etc. if any in case of accident a well-equipped First Aid station shall be available at mine site for giving first aid to injured persons. Contact Information of Nearest Hospital will be made available for any other emergency which need medical attention. Accidents may happen due to flooding, which will be avoided by strictly not carrying out the mining activities during monsoon season.

14.3.9	**Disaster Management and Risk Assessment: This may deal with action plan for high risk accidents like landslides, subsidence flood, inundation in underground mines, fire, seismic activities, tailing dam failure etc. and emergency plan proposed for quick evacuation, ameliorative measures to be taken etc. The capability of lessee to meet such eventualities and the assistance to be required from the local authority may also be described.**

All Prohibitive Measures as per Reg. 6 of MMR and Rule 24(3) 1988 will be implemented as when mine is temporary discontinued. During temporary discontinuance, all pits vulnerable to trespassing will be fenced. Entries to mines will be guards by manned drop gates. Round the clock security will be provided by hired guards. Before entering the labour into mine workings or faces during the resumption of work, the workings and faces are proposed to be inspected by Authorized person.

128

FINANCIAL ASSURANCE

Sr. No.	*Head*	*Area put on use at start of Plan (In Acre.)*	*Additional requirement during Plan period (In. Acre.)*	*Total (In. Ha.)*	*Area considered as fully reclaimed & rehabilitated (In. Acre.)*	*Net area considered for calculation (In. Acre.)*
1.	Area under mining	24.4065	----	12.45	----	30.7646
2.	Storage for Scree	----	----	----	----	----
3.	Overburden/ dump	----	----	----	----	----
4.	Mineral storage	----	----	----	----	----
5.	Infrastructure (Workshop, administrative Building etc.)	----	----	----	----	----
6.	Road	----	----	----	----	----
7.	Railway	----	----	----	----	----
8.	Green Belt	----	----	----	----	----
9.	Tailing pond	----	----	----	----	----
10.	Effluent Treatment	----	----	----	----	----
11.	Mineral Separation Plant	----	----	----	----	----
12.	Township area	----	----	----	----	----
13.	Sub Grade Stack Yard	----	----	----	----	----
14.	Area Unworked	6.358	----	----	----	6.358
GRAND TOTAL						24.4056 (9.877 ha)

Total area to be used in mining and allied activities will be 12.45 Hect (30.7646Acre). At the end of sixth month of the Progressive Mine Closure Plan. As this mine belong to 'B1' category mine, so the financial assurance calculated @ Rs 15,000/- per acre of area put to use. Thus financial assurance will be Rs 4,61,469/- Under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963 the minimum amount as per rules under financial assurance will submitted to the Directorate, Geology & Mines Lucknow, U.P at the time of granting the permission.

CONSENT LETTER FROM APPLICANT

An area of about **12.45 ha** will be used to excavate Ordinary Sand upto a depth of 3m. The area falls in **Vill.- Naithala Khadar, Tehsil- Baghpat, Distt.- Baghpat, U.P.**

A Mining plan is prepared for the excavation of Ordinary Sand under U.P. minor mineral concession rule 2021. The mine plan in respect of above area has been prepared by Shri Zeeshan Mustafa Quadri RQP/UPDGM/NO.027/YEAR2023 I request to make further correspondence regarding the modification if any in mining plan with the said recognized person on his following address:

Shri Zeeshan Mustafa Quadri

Village Karimuddin Ghosi,

Thana Ghosi, Mau, UP,

I hereby undertake that all the modifications so made in mine plan by the Recognized Person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have understood the content of this mine plan and agree to implement the same.

Date:
Place: **Baghpat**

[M/s Gaurav builders]

130

CERTIFICATE FROM APPLICANT

UNDERTAKING

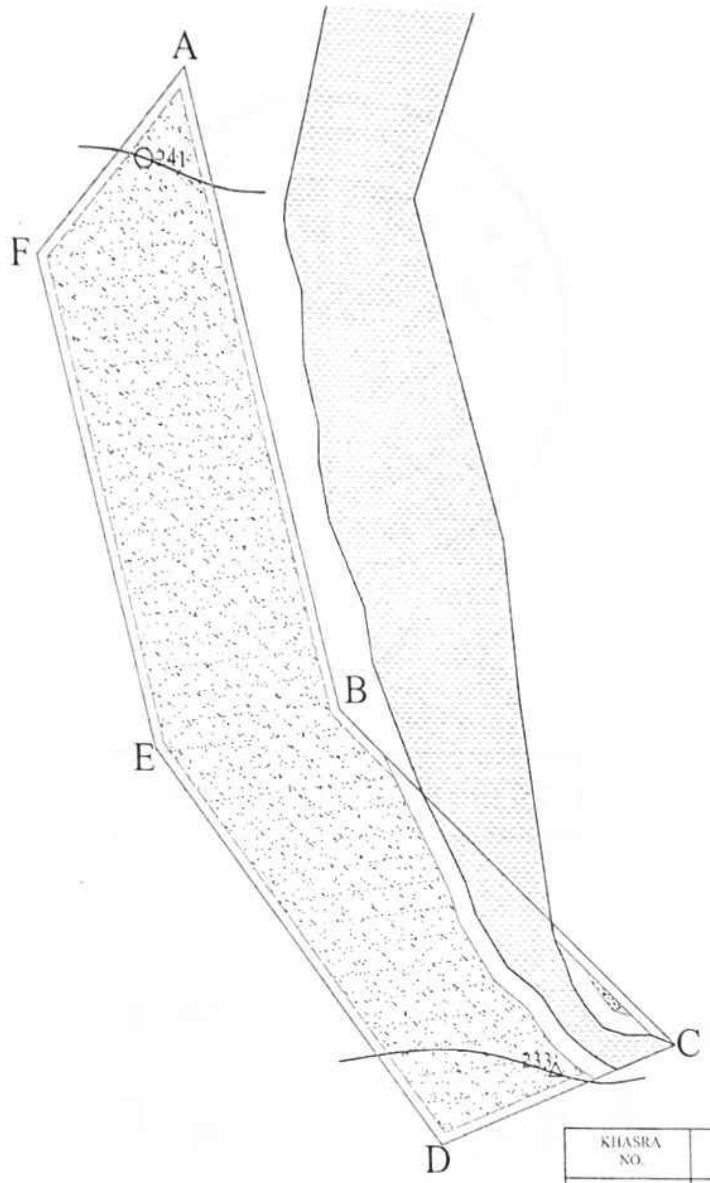
1. We hereby undertake that the information furnished in this mining plan has been read by me and are correct to the best of my knowledge. Excavation of Ordinary Sand will be undertaken as per the agreements attached with this approved plan.
2. We hereby undertake that the financial assurance applicable as per rule will be submitted to the concern authorities.
3. All the measures proposed in the closure plan will be implemented in time bound manner as proposed.
4. We also undertake to pay stamp duty as applicable if any against agreements made attached with this mining plan.

Date :
Place:- **Baghpat**

[M/s Gaurav builders]

131

SURFACE PLAN



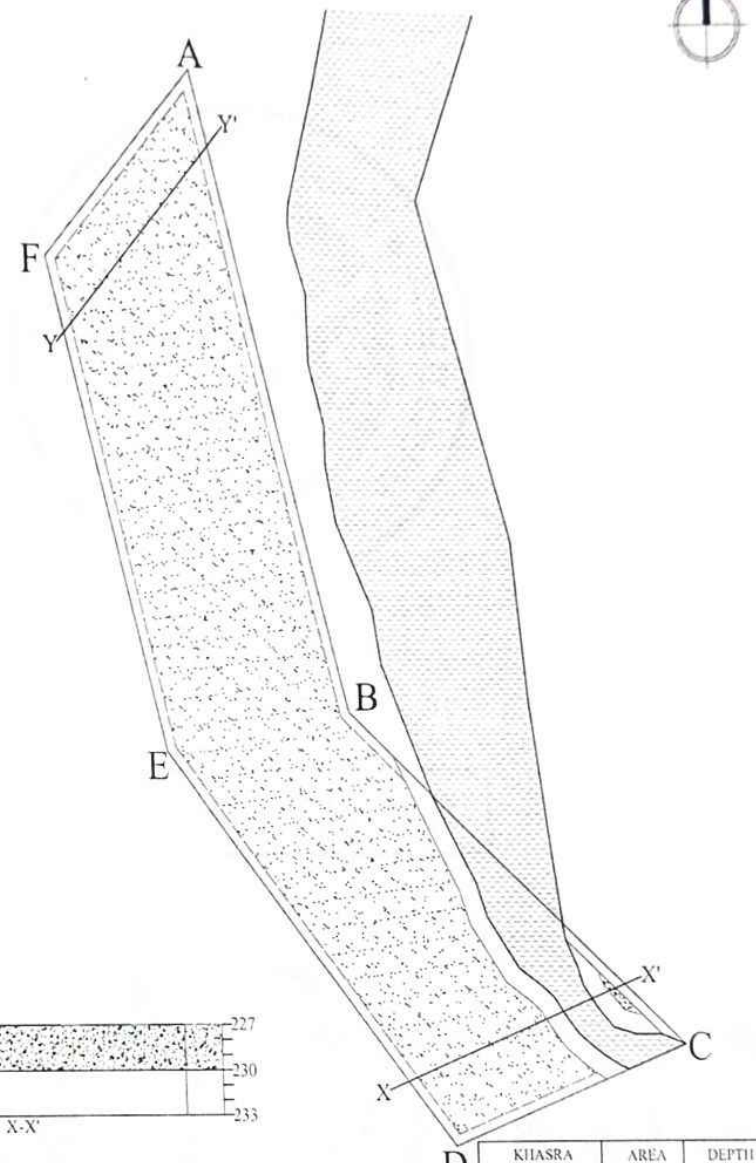
KHASRA NO.	AREA (HA)	DEPTH (M)	DURATION (MONTH)
1/2	12.45	3	6

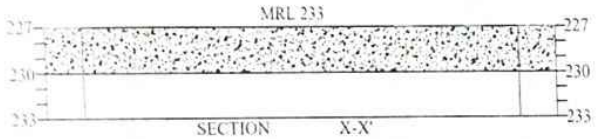
	Lease Boundary		Sand Deposition
	Water Channel with mRL	241	Contour Line with mRL
	7.5m Barrier		15m Safety Zone
A B C	Lease Pillar	SCALE= 1:2000	

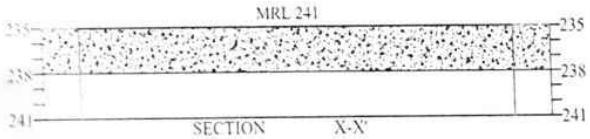
NAITHALA KHADAR SAND MINING PROJECT
Village- Naithala Khadar,
Tehsil- Baghpat, District-Baghpat, U.P

(132)

GEOLOGICAL PLAN & SECTION







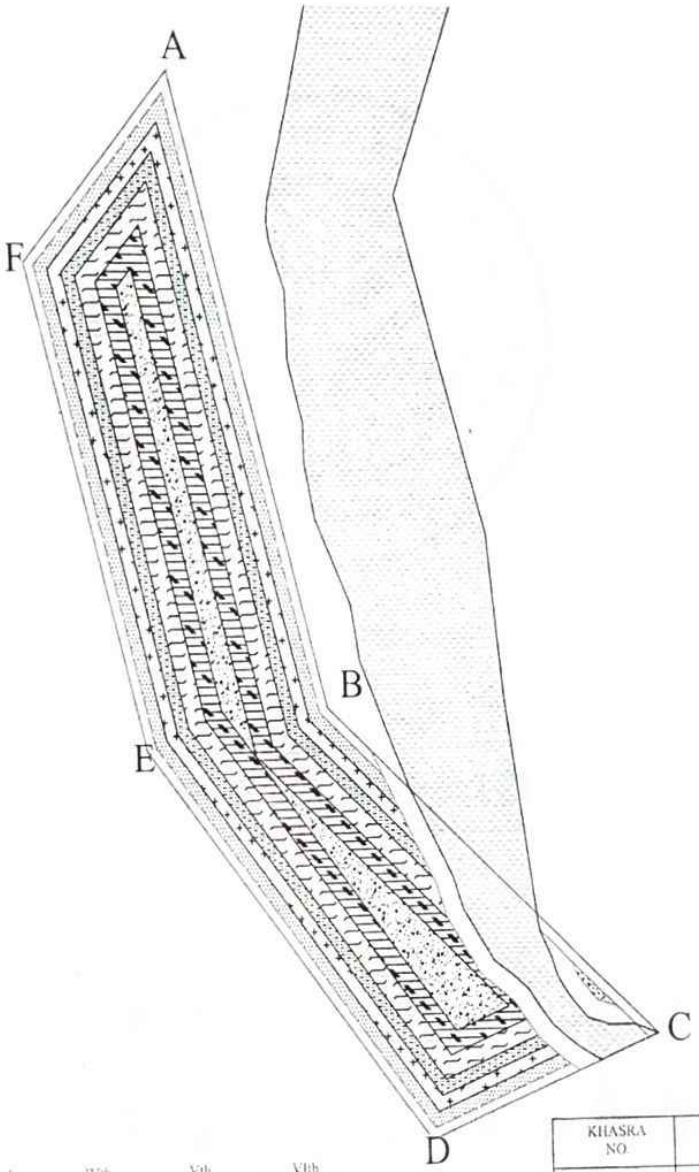
KHASRA NO.	AREA (HA)	DEPTH (M)	DURATION (MONTH)
1/2	12.45	3	6

	Lease Boundary		Sand Deposition
	Water Channel with mRL	A B C	Lease Pillar
	7.5m Barrier		15m Safety Zone
	Section	SCALE= 1:2000	

NAITHALA KHADAR SAND MINING PROJECT
Village- Naithala Khadar,
Tehsil- Baghpat, District-Baghpat, U.P

133

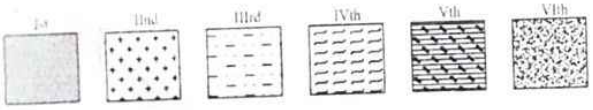
DEVELOPMENTAL PLAN



KHASRA NO	AREA (HA)	DEPTH (M)	DURATION (MONTH)
1/2	12.45	3	6

	Lease Boundary		Sand Deposition
	Water Channel with mRL	A B C	Lease Pillar
	7.5m Barrier		15m Safety Zone

SCALE= 1:2000

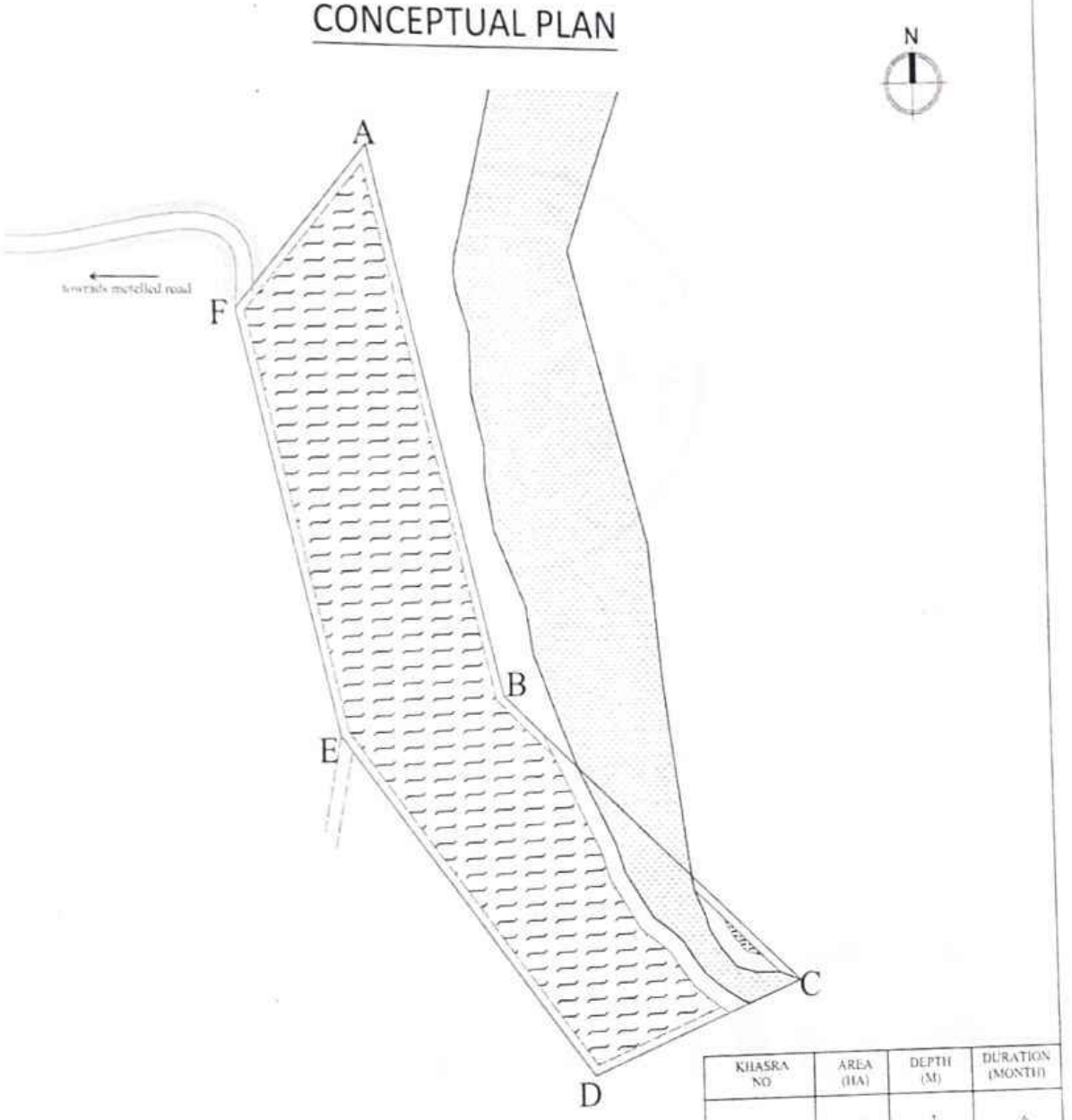


NAITHALA KHADAR SAND MINING PROJECT
Village- Naithala Khadar,
Tehsil- Baghpat, District-Baghpat, U.P

134

6

CONCEPTUAL PLAN



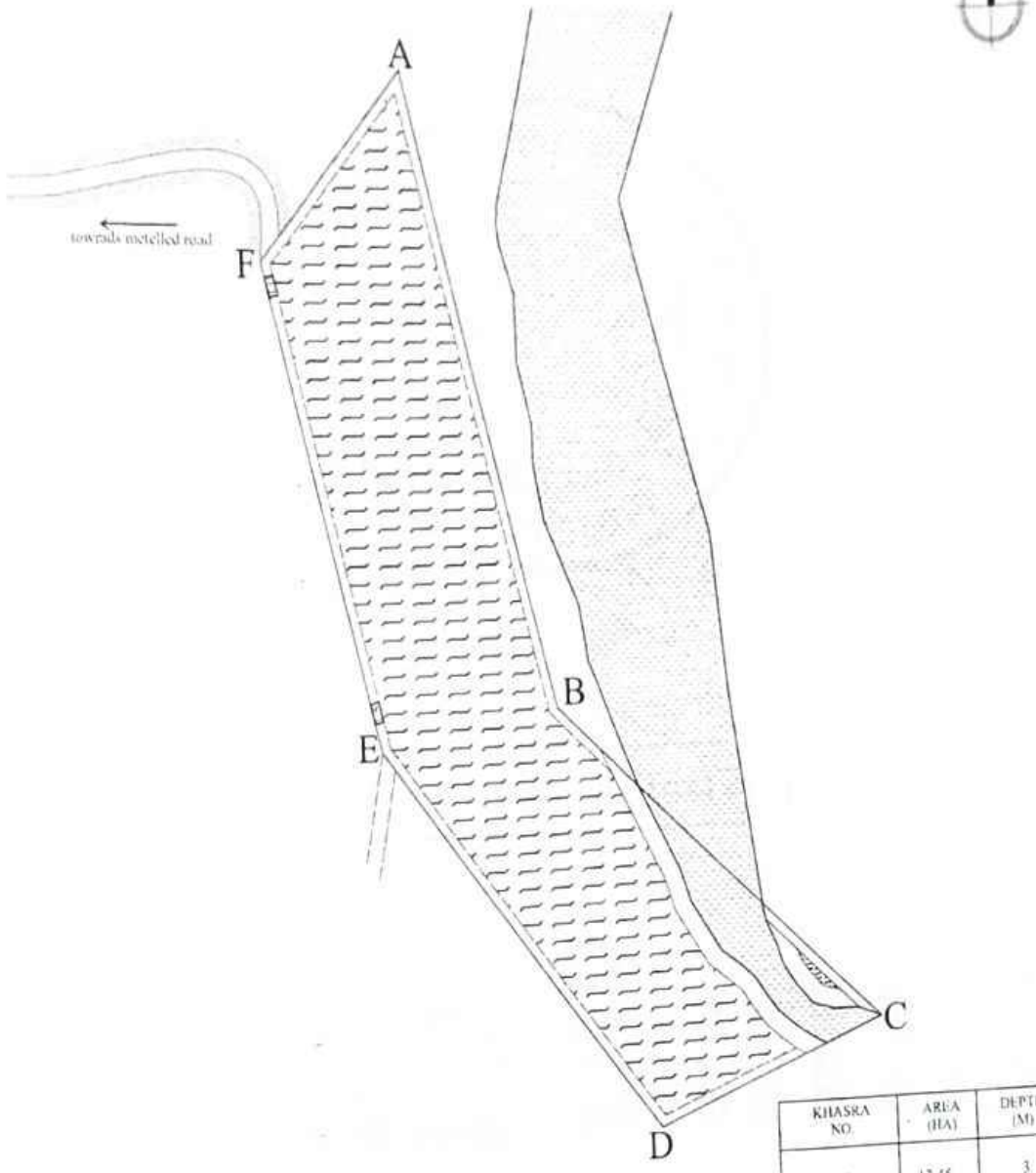
KHASRA NO	AREA (HA)	DEPTH (M)	DURATION (MONTH)
1/2	12.45	3	6

	Lease Boundary		Excavated Area
	Water Channel with mRL		Road
	7.5m Barrier		15m Safety Zone
	Ramp		Plantation

NAITHALA KHADAR SAND MINING PROJECT
Village- Naithala Khadar,
Tehsil- Baghpat, District-Baghpat, U.P

135

MINE CLOSURE PLAN



KHASRA NO.	AREA (HA)	DEPTH (M)	DURATION (MONTH)
1/2	12.45	3	6

	Lease Boundary		Excavated Area
	Water Channel with mRL	TO CS	Temp. Office/ Labor Shelter
	7.5m Barrier		15m Safety Zone
	Ramp		Plantation

NAITHALA KHADAR SAND MINING PROJECT
Village- Naithala Khadar,
Tehsil- Baghpat, District-Baghpat, U.P

Annexure – II

(136)

आदेश

उल्लेखनीय है कि ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड़ में उप खनिज बालू का खनन अनुज्ञा दिनांक 06.02.2026 के 00 माह हेतु मै0 गौरव बिल्डर प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा तहसील बड़ौत, जिला बागपत के पक्ष में शर्तों के अधीन स्वीकृत है।

उक्त स्वीकृत खनन अनुज्ञा क्षेत्र में अवैध खनन/अवैध परिवहन/ओवर लोडिंग की रोकथाम हेतु सतत निगरानी हेतु निम्नानुसार जॉच दल गठित की जाती है जो कि दिनांक 19.02.2026 से 28.02.2026 तक बीच-बीच में जाकर जॉच करेगी।

क्रमांक	समय	अधिकारी/कर्मचारी का पदनाम
01	प्रातः 10.00 बजे से शाम 06.00 बजे तक।	(1)–नायब तहसीलदार सर्वे कलक्ट्रेट बागपत/उपजिलाधिकारी बागपत द्वारा नामित अमीन। (02)–सर्वे कानूनगो नैथला खादर। (03) चौकी प्रभारी,निवाडा
02	शाम 06.00 बजे से रात्रि 02.00 बजे तक।	(01)–तहसीलदार बागपत/उपजिलाधिकारी बागपत द्वारा नामित अमीन (02) क्षेत्रीय लेखपाल सर्वे ग्राम नैथला खादर (03) चौकी प्रभारी,सरूरपुर कला
03	रात्रि 02.00 बजे से मध्य सुबह 10.00 बजे तक।	(01)–नायब तहसीलदार, बागपत/उपजिलाधिकारी बागपत द्वारा नामित अमीन (02)थानाध्यक्ष, कोतवाली बागपत।

उक्त जॉच दल को निर्देशित किया जाता है कि निम्न बिन्दुओं पर जॉच करें।

01– स्वीकृत क्षेत्र के बाहर उप खनिज का अवैध खनन/अवैध परिवहन तो नही किया जा रहा है यदि करते हुए पाया जाता है तो निम्नानुसार कृत कार्यवाही की आख्या।

02– अनुज्ञाधारक परिवहन प्रपत्र में अंकित मात्रा से अधिक उप खनिज का परिवहन तो नही किया जा रहा है।

03– अनुज्ञाधारक द्वारा स्थापित वेब्रिज क्रियाशील है अथवा नही।

04– अनुज्ञाधारक द्वारा स्थापित वेब्रिज में लगाये गये कैमरे क्रियाशील है अथवा नही।

05– अनुज्ञाधारक द्वारा स्थापित पी0टी0जेड कैमरा क्रियाशील है अथवा नही।

06– अनुज्ञाधारक द्वारा नदी की जलधारा में खनन तो नहीं किया जा रहा है। यदि किया जाता है तो कृत कार्यवाही।

07– अनुज्ञाधारक द्वारा अवैध रूप से हरियाणा की तरफ से उप खनिज का परिवहन तो नही किया जा रहा है।

08– अनुज्ञाधारक द्वारा पर्यावरण मंजूरी/खनन अनुज्ञा में निहित शर्तों का उल्लंघन तो नही किया जा रहा है।

09– यदि को वाहन अवैध परिवहन/मानक के विपरित परिवहन करते हुए पाया जाता है तो कृत कार्यवाही की आख्या।

उपरोक्तानुसार गठित जॉच दल उपरोक्त बिन्दुओ पर सतत जॉच/निगरानी एवं कृत कार्यवाही की आख्या अधोहस्ताक्षरी के समक्ष प्रस्तुत किया जाना सुनिश्चित करेगी।

(अन्सिपा लोल)
जिलाधिकारी,
बागपत।

कार्यालय जिलाधिकारी, बागपत।

दिनांक 19 फरवरी, 2026

पत्रांक 1071 /खo अनु0 ब0/2026

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

01– पुलिस अधीक्षक, महोदय बागपत को इस अनुरोध के साथ प्रेषित है कि सम्बन्धित थानाध्यक्ष/चौकी प्रभारी को अपने स्तर से भी निर्देशित करने का कष्ट करे।

02– उपजिलाधिकारी, बागपत को इस निर्देश के साथ है कि प्रेषित कि उपरोक्त स्थल में अमीनों की ड्यूटी लगाना सुनिश्चित करे।

03– उपरोक्त समिति के सदस्यों को अनुपालनार्थ।

04– अनुज्ञाधारक मै0 गौरव बिल्डर प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा, तहसील बड़ौत, जनपद बागपत को सूचनार्थ।

जिलाधिकारी,
बागपत।

Annexure - 12

(132)

आदेश

सत्यापित है कि ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7040 एकड़ में उप खनिज बालू का खनन अनुज्ञा दिनांक 06.02.2026 के 05 वर्ष हेतु मै0 गौरव बिल्डर प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा, तहसील बड़ौत, जिला बागपत के पक्ष में शर्तों के अधीन स्वीकृत है।

उक्त स्वीकृत खनन अनुज्ञा क्षेत्र में अवैध खनन/अवैध परिवहन/ओवर लॉडिंग की रोकथाम हेतु सतत निगरानी हेतु निम्नानुसार जाँच दल गठित की जाती है जो कि **दिनांक 25.02.2026 से 31.03.2026** तक बीच-बीच में जाकर जाँच करेगी।

क्र0सं0	समय	अधिकारी/कर्मचारी का पदनाम
01	प्रातः 10:00 बजे से शाम 06:00 बजे तक।	(1) नायब तहसीलदार सर्वे कलक्ट्रेट बागपत/उपजिलाधिकारी बागपत द्वारा नामित अमीन। (02) सर्वे कानूनगो नैथला खादर। (03) चौकी प्रभारी,निवाड़ा
02	शाम 06:00 बजे से रात्रि 02:00 बजे तक।	(01) तहसीलदार बागपत/उपजिलाधिकारी बागपत द्वारा नामित अमीन (02) क्षेत्रीय लेखपाल सर्वे ग्राम नैथला खादर (03) चौकी प्रभारी,सरूरपुर कलां
03	रात्रि 02:00 बजे से सुबह 10:00 बजे तक।	(01) नायब तहसीलदार, ,बागपत/उपजिलाधिकारी बागपत द्वारा नामित अमीन (02) थानाध्यक्ष, कोतवाली बागपत।

उक्त जाँच दल को निर्देशित किया जाता है कि निम्न बिन्दुओं पर जाँच करें।

01- स्वीकृत क्षेत्र के बाहर उप खनिज का अवैध खनन/अवैध परिवहन तो नहीं किया जा रहा है यदि करते हुए पाया जाता है तो निम्नानुसार कृत कार्यवाही की आख्या।

02- अनुज्ञाधारक परिवहन प्रपत्र में अंकित मात्रा से अधिक उप खनिज का परिवहन तो नही किया जा रहा है तथा प्रत्येक वाहन जो वे-ब्रिज से गुजर रहे है उनमें लोड उपखनिज की पैमाईश (घनमीटर) भी की जायेगी। यदि परिवहन प्रपत्र में ई-एम0एम0-11 में अंकित मात्रा से अधिक मात्रा लोड है तो उसके विरूद्ध नियमानुसार कार्यवाही करते हुए कृत कार्यवाही की आख्या उपलब्ध करायी जायेगी।

03- अनुज्ञाधारक द्वारा स्थापित वेब्रिज क्रियाशील है अथवा नहीं।

04- अनुज्ञाधारक द्वारा स्थापित वेब्रिज मे लगाये गये कैमरे क्रियाशील है अथवा नही।

05- अनुज्ञाधारक द्वारा स्थापित पी0टी0जेड कैमरा क्रियाशील है अथवा नही।

06- अनुज्ञाधारक द्वारा नदी की जलधारा मे खनन तो नहीं किया जा रहा है। यदि किया जाता है तो कृत कार्यवाही।

07- अनुज्ञाधारक द्वारा अवैध रूप से हरियाणा की तरफ से उप खनिज का परिवहन तो नही किया जा रहा है।

08- अनुज्ञाधारक द्वारा पर्यावरण मंजूरी/खनन अनुज्ञा मे निहित शर्तो का उल्लघन तो नहीं किया जा रहा है।

09- यदि को वाहन अवैध परिवहन/मानक के विपरित परिवहन करते हुए पाया जाता है तो कृत कार्यवाही की आख्या।

10- पर्यावरण मंजूरी के अनुसार उक्त स्वीकृत क्षेत्र में उपखनिज का उठान केवल दिन में ही किया जा सकता है। रात्रि मे यदि करते हुए पाया जाता है तो कृत कार्यवाही से अवगत कराया जाना सुनिश्चित करेंगे।

11- मौके पर तैनात अमीनों द्वारा प्रत्येक लोड वाहन के सम्बन्ध में जनित ई.एम.एम.-11 में अंकित मात्रा के सापेक्ष वाहन में लोड उपखनिज की मात्रा की पैमाईश की जायेगी तथा इस सम्बन्ध में सूचना उपजिलाधिकारी, बागपत द्वारा उपलब्ध कराये गये रजिस्टर में अंकित कराते हुए अगले दिवस में सूचना उपजिलाधिकारी, बागपत से वेरिफाई कराते हुए अधोहस्ताक्षरी के समक्ष प्रस्तुत की जायेगी।

12- स्वीकृत क्षेत्र मे लगाये गये सीमा स्तम्भ मौके पर लगे है अथवा नही, के सम्बन्ध में भी निगरानी की जायेगी।

उपरोक्तानुसार गठित जाँच दल उपरोक्त बिन्दुओं पर सतत जाँच/निगरानी एवं कृत कार्यवाही की आख्या अधोहस्ताक्षरी के समक्ष प्रस्तुत किया जाना सुनिश्चित करेंगी। **साथ ही अपनी ड्यूटी पॉइन्ट पर अपनी उपस्थिति वाट्सअप ग्रुप Mining Contrl Baghpat में जियो कॉर्डिनेट्स सहित अपना फोटो अपलोड किया जाना सुनिश्चित करेंगे।**

(अखिलेश लोल)
जिलाधिकारी,
बागपत।

कार्यालय जिलाधिकारी, बागपत।

पत्रांक: 1095 /ख0अनु0वा0/2026 दिनांक 26 फरवरी, 2026

प्रतिलिपि:- **निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।**

01- निदेशक, भूतत्व एवं खनिकर्म, निदेशालय, खनिज भवन, लखनऊ को सादर सूचनार्थ प्रेषित।

02- पुलिस अधीक्षक, महोदय बागपत को इस अनुरोध के साथ प्रेषित है कि सम्बन्धित थानाध्यक्ष/चौकी प्रभारी को अपने स्तर से भी निर्देशित करने का कष्ट करें।

03- उपजिलाधिकारी, बागपत को इस निर्देश के साथ है कि प्रेषित कि उपरोक्त स्थल में अमीनों की ड्यूटी लगाना सुनिश्चित करे।

04- उपरोक्त समिति के सदस्यों को अनुपालनार्थ।

05- अनुज्ञाधारक मै0 गौरव बिल्डर प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा, तहसील बड़ौत, जनपद बागपत को सूचनार्थ।

जिलाधिकारी,
बागपत।

आदेश

उल्लेखनीय है कि ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड़ में उप खनिज बालू का खनन अनुज्ञा दिनांक 06.02.2026 के 06 माह हेतु मै0 गौरव बिल्डर प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा, तहसील बड़ौत, जिला बागपत के पक्ष में शर्तो के अधीन स्वीकृत है।

उक्त स्वीकृत खनन अनुज्ञा क्षेत्र में अवैध खनन/अवैध परिवहन/ओवर लॉडिंग की रोकथाम हेतु सतत निगरानी हेतु निम्नानुसार जॉच दल गठित की जाती है जो कि **दिनांक 01.04.2026 से 30.06.2026** तक बीच-बीच में जाकर जॉच करेगी।

क0सं0	समय	अधिकारी/कर्मचारी का पदनाम
01	प्रात 10:00 बजे से शाम 06:00 बजे तक।	(1) नायब तहसीलदार सर्वे कलक्ट्रेट बागपत/उपजिलाधिकारी बागपत द्वारा नामित अमीन। (02) क्षेत्रीय वनरक्षक, वन विभाग, बागपत अथवा वन विभाग द्वारा नामित अधिकारी/कर्मचारी। (03) चौकी प्रभारी, निवाडा।
02	शाम 06:00 बजे से रात्रि 02:00 बजे तक।	(01) तहसीलदार बागपत/उपजिलाधिकारी बागपत द्वारा नामित अमीन (02) चौकी प्रभारी,सरूरपुर कलां (03) क्षेत्रीय लेखपाल सर्वे ग्राम नैथला खादर
03	रात्रि 02:00 बजे से सुबह 10:00 बजे तक।	(01) नायब तहसीलदार, बागपत/उपजिलाधिकारी बागपत द्वारा नामित अमीन (02) थानाध्यक्ष, कोतवाली बागपत। (03) सर्वे कानूनगो नैथला खादर।

उक्त जॉच दल को निर्देशित किया जाता है कि निम्न बिन्दुओं पर जॉच करें।

01- स्वीकृत क्षेत्र के बाहर उप खनिज का अवैध खनन/अवैध परिवहन तो नहीं किया जा रहा है यदि करते हुए पाया जाता है तो निम्नानुसार कृत कार्यवाही की आख्या।

02- अनुज्ञाधारक परिवहन प्रपत्र में अंकित मात्रा से अधिक उप खनिज का परिवहन तो नहीं किया जा रहा है तथा प्रत्येक वाहन जो वे-ब्रिज से गुजर रहे है उनमे लोड उपखनिज की पैमाईश (घनमीटर) भी की जायेगी। यदि परिहवन प्रपत्र में ई-एम0एम0-11 में अंकित मात्रा से अधिक मात्रा लोड है तो उसके विरूद्ध नियमानुसार कार्यवाही करते हुए कृत कार्यवाही की आख्या उपलब्ध करायी जायेगी।

03- अनुज्ञाधारक द्वारा स्थापित वेब्रिज कियाशील है अथवा नहीं।

04- अनुज्ञाधारक द्वारा स्थापित वेब्रिज में लगाये गये कैमरे कियाशील है अथवा नहीं।

05- अनुज्ञाधारक द्वारा स्थापित पी0टी0जेड कैमरा कियाशील है अथवा नहीं।

06- अनुज्ञाधारक द्वारा नदी की जलधारा में खनन तो नहीं किया जा रहा है। यदि किया जाता है तो कृत कार्यवाही।

07- अनुज्ञाधारक द्वारा अवैध रूप से हरियाणा की तरफ से उप खनिज का परिवहन तो नहीं किया जा रहा है।

08- अनुज्ञाधारक द्वारा पर्यावरण मंजूरी/खनन अनुज्ञा में निहित शर्तो का उल्लंघन तो नहीं किया जा रहा है।

09- यदि को वाहन अवैध परिवहन/मानक के विपरित परिवहन करते हुए पाया जाता है तो कृत कार्यवाही की आख्या।

10- **पर्यावरण मंजूरी के अनुसार उक्त स्वीकृत क्षेत्र में उपखनिज का खनन केवल दिन में ही किया जा सकता है। रात्रि में उपखनिज बालू का खनन पूर्णतः प्रतिबन्धित है। यदि अनुज्ञाधारक रात्रि में खनन करते हुए पाया जाता है तो अनुज्ञाधारक के विरूद्ध नियमानुसार कार्यवाही करते हुए कृत कार्यवाही से अवगत कराया जाना सुनिश्चित करेंगे।**

(139)

11- मौके पर तैनात अमीनों द्वारा प्रत्येक लोड वाहन के सम्बन्ध में जनित ई.एम.एम.-11 में अंकित मात्रा के सापेक्ष वाहन में लोड उपखनिज की मात्रा की पैमाईश की जायेगी तथा इस सम्बन्ध में सूचना उपजिलाधिकारी, बागपत द्वारा उपलब्ध कराये गये रजिस्टर में अंकित कराते हुए अगले दिवस में सूचना उपजिलाधिकारी, बागपत से वेरिफाई कराते हुए अधोहस्ताक्षरी के समक्ष प्रस्तुत की जायेगी।

12- स्वीकृत क्षेत्र में लगाये गये सीमा स्तम्भ मौके पर लगे है अथवा नहीं, के सम्बन्ध में भी निगरानी की जायेगी। उपरोक्तानुसार गठित जॉच दल उपरोक्त बिन्दुओं पर सतत जॉच/निगरानी एवं कृत कार्यवाही की आख्या अधोहस्ताक्षरी के समक्ष प्रस्तुत किया जाना सुनिश्चित करेंगी। साथ ही अपनी **ड्यूटी पॉइन्ट पर अपनी उपस्थिति वाट्सअप गुप Mining Control Baghpat** में जियो कॉर्डिनेट्स सहित अपना फोटो अपलोड किया जाना सुनिश्चित करेंगें।

(अस्मिता लाल)
जिलाधिकारी,
बागपत।

कार्यालय जिलाधिकारी, बागपत।

पत्रांक: 2104 /ख0अनु0वा0/2026 दिनांक 01-04-2026

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

01- निदेशक, भूतत्व एवं खनिकर्म, निदेशालय, खनिज भवन, लखनऊ को सादर सूचनार्थ प्रेषित।

02- पुलिस अधीक्षक, महोदय बागपत को इस अनुरोध के साथ प्रेषित है कि सम्बन्धित थानाध्यक्ष/चौकी प्रभारी को अपने स्तर से भी निर्देशित करने का कष्ट करें।

03- प्रभागीय वनाधिकारी, वन प्रभाग, बागपत।

04- उपजिलाधिकारी, बागपत को इस निर्देश के साथ है कि प्रेषित कि उपरोक्त स्थल में अमीनों की ड्यूटी लगाना सुनिश्चित करे।

05- उपरोक्त समिति के सदस्यों को अनुपालनार्थ।

06- अनुज्ञाधारक मै0 गौरव बिल्डर प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा, तहसील बडौत, जनपद बागपत को सूचनार्थ।

जिलाधिकारी,
बागपत।

जिलाधिकारी
बागपत।

महोदया,

जाँच आख्या

सादर अवगत कराना है कि सुनील कुमार निवासी ग्राम नैथला गौरीपुर निवाडा के शिकायती प्रार्थना पत्र दिनांक 26.02.2026, दिनेश सिंह पूर्व ग्राम प्रधान, ग्राम नैथला जिला बागपत के दिनांकरहित प्रार्थना पत्र पर पृष्ठांकित जिलाधिकारी महोदया के आदेश दिनांक 26.02.2026, पिन्टू प्रधान समस्त निवासीगण ग्राम नैथला तहसील व जिला बागपत के प्रार्थना पत्र दिनांक 13.02.2026, राजीव चौधरी जिलाध्यक्ष, बागपत भारतीय किसान यूनियन (भानू) के प्रार्थना पत्र दिनांक 25.02.2026 कपिल आदि के प्रार्थना पत्र दिनांक 23.02.2026 के कम में दिनांक 28.02.2026 को ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड़ में दिनांक 06.02.2026 से 06 माह हेतु मै0 गौरव बिल्डर्स, प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा तहसील बडौत जिला बागपत के पक्ष में उप खनिज बालू का खनन अनुज्ञा की स्थलीय जाँच की गई आख्या निम्नवत् है–

01– ग्राम नैथला खादर में स्वीकृत खनन अनुज्ञा क्षेत्र का अधिकांश भाग नदी की जल धारा से बाहर है जो कि गूगल अर्थ की इमेज से स्पष्ट है। स्वीकृत क्षेत्र गाटा संख्या 1/2 को लाल रंग से गूगल अर्थ इमेज में चिन्हांकित कर दिया गया है। नदी क्षेत्र में नदी की धारा परिवर्तित होती रहती है (बीच–बीच में होने वाली बारिश से)

02– ग्राम नैथला खादर में स्वीकृत अनुज्ञा क्षेत्र ग्राम की सीमा से 300 मीटर से अधिक दूरी पर है तथा अनुज्ञाधारक द्वारा स्वीकृत क्षेत्र से कुछ भाग में औसत 01 से 1.2 मीटर की गहराई में बालू का उठान किया गया है।

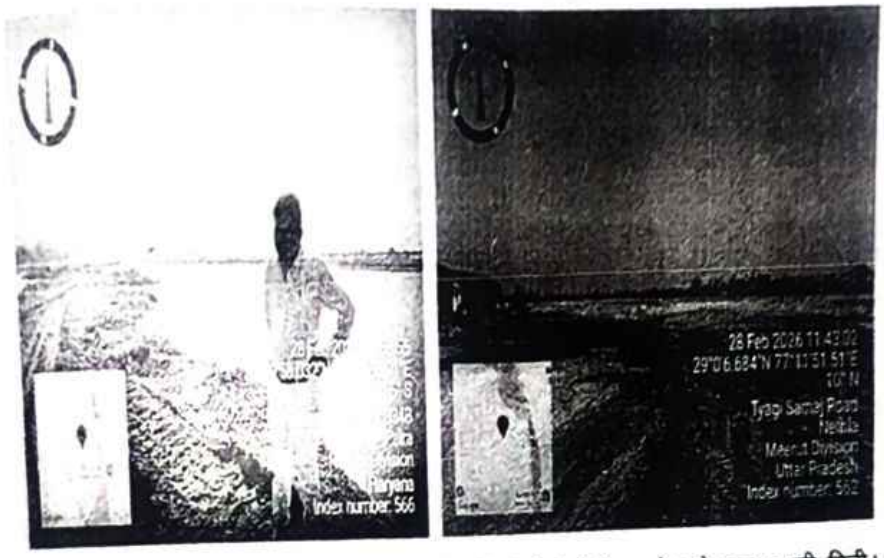
03– अनुज्ञा धारक द्वारा स्वीकृत क्षेत्र के बाहर भी 2 पिटों में उपखनिज बालू का उठान एवं परिवहन पाया गया है जिसका विवरण निम्न–

(ए) पिट संख्या–01–जियो कोर्डिनेट 28° 59' 58.032" N 77° 11' 58.55" E के आस–पास औसत 62 मीटर लम्बाई 12 मीटर चौडाई तथा 0.5 मीटर की गहराई में 372 घन मीटर बालू का उठान एवं परिवहन किया गया है।

(बी) पिट संख्या–02–जियो कोर्डिनेट 29° 0' 6.702" N 77° 11' 51.56" E के आस–पास औसत 81 मीटर लम्बाई 14 मीटर चौडाई तथा 0.35 मीटर की गहराई में 396.9 घन मीटर बालू का उठान एवं परिवहन किया गया है।

141

इस प्रकार अनुज्ञा धारक द्वारा स्वीकृत क्षेत्र के बाहर 2 पिटो में कुल 7683 घन मीटर बालू का अवैध उठान एवं परिवहन किया गया है जिस पर रायल्टी 80 रुपये प्रति घन मीटर की दर से 612 तथा खनिज मूल्य रायल्टी का 5गुणा 307560 इस प्रकार कुल रायल्टी एवं खनिज मूल्य की धनराशि 3,69,072-00 एवं खनन योजना एवं अनुज्ञा की शर्तो का उल्लंघन किये जाने के कारण उत्तर प्रदेश उपखनिज (परिहार) के नियम 60(2) के अन्तर्गत 50,000-00 की शास्ति की देयता बनती है जिसके सम्बन्ध में अनुज्ञाधारक को नोटिस निर्गत किया जाना आवश्यक है।



- जॉच के समय मौके पर चार मशीनें (जे0सी0बी0) मौके पर क्षेत्र के अन्दर खडी मिली। अनुज्ञाधारक के पक्ष में SEIAA UP द्वारा स्वीकृत पर्यावरण मंजूरी दिनांक 17.01.2026 Mining Shall Be Carried Out By Semi-Mechanized Open-Cast Riverbed Methods में उल्लिखित है। मौके पर अनुज्ञाधारक को निर्देशित कर दिया गया है कि नदी की जलधारा को न तो परिवर्तित किया जायेगा ना ही जलस्तर के नीचे से उपखनिज का उठान किया जायेगा। यदि भविष्य में नदी की जलधारा को परिवर्तित अथवा जलस्तर के नीचे से बालू का उठान करते हुए पाया जाता है तो अनुज्ञाधारक के विरूद्ध नियमानुसार कार्यवाही की जायेगी।
- अनुज्ञाधारक द्वारा उपखनिजों के परिवहन की नाप हेतु वे-ब्रिज लगाया गया है तथा वे-ब्रिज में दो कैमरे तथा एक पी0टी0जेट कैमरा लगा हुआ पाया गया। वे-ब्रिज से नियमविरूद्ध गुजरने वाले 31 प्रकरणों के सम्बन्ध में कार्यालय के पत्र संख्या 1082 दिनांक 23.02.2026 व पत्र संख्या 1083 दिनांक 23.02.2026 के द्वारा नोटिस जारी किया गया है।
- राष्ट्रीय राजमार्ग 334बी उत्तर प्रदेश एवं हरियाणा को जोडने वाले यमुना पुल से स्वीकृत अनुज्ञा क्षेत्र लगभग 900 मीटर से अधिक दूरी पर है।
- स्वीकृत अनुज्ञा क्षेत्र की निगरानी हेतु कार्यालय के पत्र संख्या 1095 दिनांक 26.02.2026 के द्वारा 24X7 तीन शिफ्टों में तहसील एवं पुलिस विभाग के कर्मचारियों/अधिकारियों की डयूटी लगी है। जोकि अनुज्ञा क्षेत्र से लोड होकर निकलने वाले वाहनों की जॉच करते है।
- जॉच के समय पाया गया कि उपखनिज हेतु लोड होने आने वाले वाहनों में माईनटैग लगा हुआ है तथा वे-ब्रिज के पास धर्मकांटे पर पी0टी0जेट कैमरा (360 डिग्री) लगा हुआ है।
- जॉच के समय अनुज्ञाधारक द्वारा हरियाणा राज्य की तरफ से परिवहन किया जाना नहीं पाया गया। अनुज्ञा क्षेत्र से हरियाणा राज्य की तरफ लगने वाली सीमा के रास्ते को हरियाणा राज्य द्वारा अवरूद्ध किया गया है। अनुज्ञाधारक द्वारा बागपत से ही उपखनिज का परिवहन हेतु बागपत में ही वे-ब्रिज लगाया गया है।

उपरोक्त जॉच अनुज्ञाधारक मै0 गौरव बिल्डर्स, प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा तहसील बडौत जिला बागपत की उपस्थिति में की गयी है।

उक्त अनुज्ञा स्वीकृत से पूर्व ग्राम नैथला खादर में हरियाणा राज्य के जनपद सोनीपत के अज्ञात लोगों द्वारा अवैध खनन किये जाने के सम्बन्ध में थाना बागपत प्रथम सूचना रिपोर्ट संख्या–0372, 0888, 0176 दर्ज है तथा पुनः दिनांक 27.01.2026 को प्रथम सूचना रिपोर्ट दर्ज कराये जाने हेतु प्रार्थना पत्र दिया गया था जिसमें प्रथम सूचना 0097 दर्ज करायी गयी है। यह भी अवगत कराना है कि शिकायती पत्रों में उल्लिखित दूरभाष नम्बरों से सम्पर्क करने पर शिकायतकर्ताओं द्वारा मौके पर उपस्थित होने में असमर्थता व्यक्त की गयी तथा कतिपय प्रार्थना पत्रों में दूरभाष नम्बर अंकित नहीं था जिस कारण उनसे सम्पर्क नहीं किया जा सका।

जाँच आख्या महोदया की सेवा में सादर प्रेषित है।

28/02/26
क्षेत्रीय लेखपाल सर्वे,
ग्राम नैथला खादर

28/2/26
क्षेत्रीय कानूनगो सर्वे,
ग्राम नैथला खादर

28/2/26
क्षेत्रीय प्रवर्तन अधिकारी,
गाजियाबाद।

28/2/26.
अवर अभियन्ता, क्षेत्रीय
प्रदूषण नियंत्रण बोर्ड,
मेरठ।

वन क्षेत्राधिकारी,
बागपत।

236

खान-5-13

(143)

कार्यालय जिलाधिकारी, बागपत।

पत्रांक: 2016 / खन0अनु0–बागपत / नोटिस / 2025–26 दिनांक: 26 फरवरी, 2026

–:नोटिस:–

मै0 गौरव बिल्डर प्रो0 श्री राजीव सिंह
पुत्र श्री कालूराम निवासी बदरखा,
तहसील बडौत, जनपद बागपत।

ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड में उप खनिज बालू का खनन अनुज्ञा दिनांक 06.02.2026 से 06 माह हेतु आपके पक्ष में सशर्त स्वीकृत है। स्वीकृत अनुज्ञा क्षेत्र की जॉच आपकी उपस्थिति में दिनांक 28.02.2026 को क्षेत्रीय लेखपाल सर्वे, ग्राम नैथला खादर, क्षेत्रीय कानूनगो सर्वे, बागपत, क्षेत्रीय प्रवर्तन अधिकारी, गाजियाबाद, अवर अभियन्ता, क्षेत्रीय प्रदूषण नियत्रण बोर्ड, मेरठ व वन क्षेत्राधिकारी, बागपत द्वारा की गयी।

उक्त टीम द्वारा प्रस्तुत जॉच आख्या दिनांक 28.02.2026 में उल्लिखित किया गया है कि "अनुज्ञा धारक द्वारा स्वीकृत क्षेत्र के बाहर भी 2 पिटों में उपखनिज बालू का उठान एवं परिवहन पाया गया है जिसका विवरण निम्न–

(ए) पिट संख्या–01–जियो कोर्डिनेट 28°59' 58.032" N 77°11' 58.55" E के आस–पास औसत 62 मीटर लम्बाई 12 मीटर चौडाई तथा 0.5 मीटर की गहराई में 372 घन मीटर बालू का उठान एवं परिवहन किया गया है।

(बी) पिट संख्या–02–जियो कोर्डिनेट 29°0' 6.702" N 77°11' 51.56" E के आस–पास औसत 81 मीटर लम्बाई 14 मीटर चौडाई तथा 0.35 मीटर की गहराई में 396.9 घन मीटर बालू का उठान एवं परिवहन किया गया है।

इस प्रकार अनुज्ञा धारक द्वारा स्वीकृत क्षेत्र के बाहर 2 पिटो में कुल 768.9 घन मीटर बालू का अवैध उठान एवं परिवहन किया गया है जिस पर रायल्टी 80 रूपये प्रति घन मीटर की दर से 61512 तथा खनिज मूल्य रायल्टी का 5गुणा 307560 इस प्रकार कुल रायल्टी एवं खनिज मूल्य की धनराशि 3,69,072–00 एवं खनन योजना एवं अनुज्ञा की शर्तो का उल्लंघन किये जाने के कारण उत्तर प्रदेश उपखनिज (परिहार) के नियम 60(2) के अन्तर्गत 50,000–00 की शास्ति की देयता बनती है, जिसके सम्बन्ध में अनुज्ञाधारक को नोटिस निर्गत किया जाना आवश्यक है।"

उक्त जॉच आख्या के कम में आपको निर्देशित किया जाता है कि नोटिस प्राप्ति के तीस दिन के अन्दर जॉच आख्या में उल्लिखित स्वीकृत क्षेत्र के बाहर उपखनिज का उठान एवं परिवहन एवं अनुज्ञा शर्तो के उल्लंघन के संबंध में अपना लिखित जवाब तथा जॉच आख्या में उल्लिखित धनराशि 4,19,072–00 को निर्धारित लेखाशीर्षक–0853 में जमा कराते हुए चालान की प्रति इस कार्यालय को उपलब्ध कराना सुनिश्चित करें। यदि आपके द्वारा उक्त धनराशि निर्धारित नियत समयावधि में अपना जवाब अथवा धनराशि जमा नहीं करायी जाती है तो आपके विरूद्ध एक पक्षीय कार्यवाही अमल में लायी जायेगी। जिसके लिए आप स्वयं उत्तरदायी होंगे।

अपर जिलाधिकारी (वि0/रा0),
बागपत।

प्रतिलिपि:–

1– जिलाधिकारी महोदया, बागपत को सादर अवलोकनार्थ प्रेषित।
2– क्षेत्रीय कार्यालय, प्रदूषण नियंत्रण बोर्ड, मेरठ।
3– थानाध्यक्ष, कोतवाली, बागपत को नियमानुसार आवश्यक कार्यवाही हेतु प्रेषित।
4– तहसीलदार, बागपत को नोटिस की प्रति दो प्रतियों में इस निर्देश के साथ प्रेषित कि उक्त नोटिस सम्बन्धित को तामिल कराते हुए तामीली आख्या इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

अपर जिलाधिकारी (वि0/रा0),
बागपत।

स्केच नं -16

(144)

CHALLAN

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Uttar PradeshTreasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: **AKV260010727**	Challan Date:**19/03/2026**
Assessment Year:**2025-2026**	Tax Period: **ANNUAL**
Name of the Bank:	
Unique Id:	
Depositor Name:	**Rajeev Singh So Shri Kaluram**
Depositor Address:	**Ms Gaurav Builder Pro Ro Badarkha Tehsil Baraut District Baghpat**

Head	Description	Serial No.	Amount (in Rs.)
085300107010000	लघु खनिज रियायत शुल्क, किराया और स्वत्व शुल्क की प्राप्तियाँ	5	419072.00
	Totals of the above heads	--	419072.00

A SUM OF Rs. 419072.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->Pit No 1 and Pit No 2 se bahar Illegal Mining penalty 419072 Rs)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAGMMNJG3, Scroll Date:-19/03/2026

पत्रांक 2016/खo निo-25 दिनांक 28-1-26

के कब्जे से जप्त

संलग्नक-17

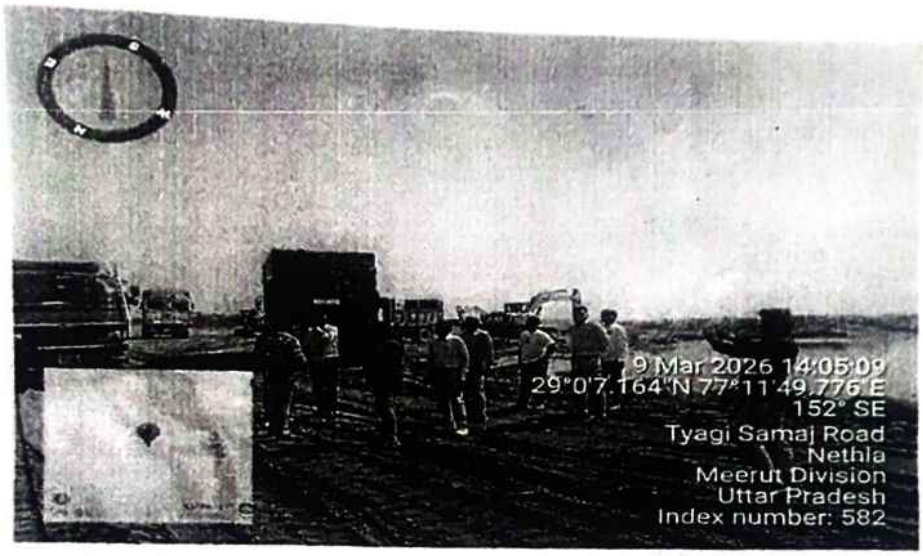
(145)

जिलाधिकारी
[redacted]पत।

महोदया,

जाँच आख्या

सादर अवगत कराना है कि ग्राम नैथला खादर में स्वीकृत खनन अनुज्ञा क्षेत्र की जाँच दिनांक 09.03.2026 को क्षेत्रीय लेखपाल/क्षेत्रीय राजस्व निरीक्षक के साथ किया गया जाँच आख्या निम्नवत् है–



(01)– ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड़ में दिनांक 06.02.2026 से 06 माह हेतु मै0 गौरव बिल्डर्स, प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा तहसील बडौत जिला बागपत के पक्ष में उप खनिज बालू का खनन अनुज्ञा स्वीकृत है।

(02)– अनुज्ञापी द्वारा जाँच दिनांक 09.03.2026 तक 28490 घन मीटर का परिवहन प्रपत्र ई0एम0एम0–11 कुल 2108 वाहनों हेतु निर्गत किया गया है।

02– जाँच में पाया गया कि अनुज्ञा धारक द्वारा स्वीकृत क्षेत्र के बाहर भी 01 पिट में उपखनिज का उठान एवं परिवहन पाया गया है जिसका विवरण निम्न–

पिट संख्या–01–जियो कोर्डिनेट 29^0 0'9.738" N 77^0 11' 43.626" E के आस–पास औसत 60 मीटर लम्बाई 44 मीटर चौडाई तथा 0.45 मीटर की गहराई में 1188 घन मीटर बालू का उठान एवं परिवहन किया गया है। जिसका रास्ता अनुज्ञा क्षेत्र से होकर गुजर रहा है। इससे स्पष्ट है कि अनुज्ञाधारक द्वारा उक्त खनन/परिवहन किया गया है।

इस प्रकार अनुज्ञा धारक द्वारा स्वीकृत क्षेत्र के बाहर 1 पिट में कुल 1188 घन मीटर बालू का अवैध उठान एवं परिवहन किया गया है जिस पर रायल्टी 80 रूपये प्रति घन मीटर की दर से 95,040–00 तथा खनिज मूल्य रायल्टी का 5 गुणा 4,75,200 इस प्रकार कुल रायल्टी एवं खनिज मूल्य की धनराशि 5,70,240–00 एवं खनन योजना एवं अनुज्ञा की शर्तो का उल्लंघन किये जाने के कारण उत्तर प्रदेश उपखनिज (परिहार) के नियम 60(2) के अन्तर्गत 50,000–00 की शास्ति की देयता बनती है, इस प्रकार कुल धनराशि 6,20,240–00 रूपये बनती है, जिसके सम्बन्ध में अनुज्ञाधारक को नोटिस निर्गत किया जाना आवश्यक है।

जाँच आख्या महोदया की सेवा में सादर प्रेषित है।

क्षेत्रीय लेखपाल सर्वे, ग्राम नैथला	क्षेत्रीय कानूनगो, ग्राम नैथला	ज्येष्ठ खनन अधिकारी/ प्रवर्तन अधिकारी, गाजियाबाद।	नायब तहसीलदार, बागपत	उपजिलाधिकारी, बागपत।
09/03/26	09/3/26	09/03/26		09/03/26

(146)

कार्यालय जिलाधिकारी, बागपत।

पत्रांक: 2037 / खन0अनु0–बागपत / नोटिस / 2025–26 दिनांक: 12 मार्च, 2026

–:नोटिस:–

मै0 गौरव बिल्डर प्रो0 श्री राजीव सिंह
पुत्र श्री कालूराम निवासी बदरखा,
तहसील बडौत, जनपद बागपत।

ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड में उप खनिज बालू का खनन अनुज्ञा दिनांक 06.02.2026 से 06 माह हेतु आपके पक्ष में सशर्त स्वीकृत है। स्वीकृत अनुज्ञा क्षेत्र की दिनांक 09.03.2026 को क्षेत्रीय लेखपाल सर्वे, ग्राम नैथला खादर, क्षेत्रीय कानूनगो सर्वे, बागपत, ज्येष्ठ खान अधिकारी / प्रवर्तन अधिकारी, गाजियाबाद, नायब तहसीलदार सर्वे, बागपत व उपजिलाधिकारी, बागपत की संयुक्त टीम द्वारा जॉच की गयी। उक्त टीम द्वारा प्रस्तुत जॉच आख्या दिनांक 09.03.2026 निम्नवत् है:–

(01)– ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड़ में दिनांक 06.02.2026 से 06 माह हेतु मै0 गौरव बिल्डर्स, प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा तहसील बडौत जिला बागपत के पक्ष में उप खनिज बालू का खनन अनुज्ञा स्वीकृत है।

(02)– अनुज्ञापी द्वारा जॉच दिनांक 09.03.2026 तक 28490 घन मीटर का परिवहन प्रपत्र ई0एम0एम0–11 कुल 2108 वाहनों हेतु निर्गत किया गया है।

02– जॉच में पाया गया कि अनुज्ञा धारक द्वारा स्वीकृत क्षेत्र के बाहर भी 01 पिट में उपखनिज का उठान एवं परिवहन पाया गया है जिसका विवरण निम्न–

पिट संख्या–01–जियो कोर्डिनेट 29° 0'9.738" N 77° 11' 43.626" E के आस–पास औसत 60 मीटर लम्बाई 44 मीटर चौडाई तथा 0.45 मीटर की गहराई में 1188 घन मीटर बालू का उठान एवं परिवहन किया गया है। जिसका रास्ता अनुज्ञा क्षेत्र से होकर गुजर रहा है। इससे स्पष्ट है कि अनुज्ञाधारक द्वारा उक्त खनन / परिवहन किया गया है।

इस प्रकार अनुज्ञा धारक द्वारा स्वीकृत क्षेत्र के बाहर 1 पिट में कुल 1188 घन मीटर बालू का अवैध उठान एवं परिवहन किया गया है जिस पर रायल्टी 80 रूपये प्रति घन मीटर की दर से 95,040–00 तथा खनिज मूल्य रायल्टी का 5 गुणा 4,75,200 इस प्रकार कुल रायल्टी एवं खनिज मूल्य की धनराशि 5,70,240–00 एवं खनन योजना एवं अनुज्ञा की शर्तो का उल्लंघन किये जाने के कारण उत्तर प्रदेश उपखनिज (परिहार) के नियम 60(2) के अन्तर्गत 50,000–00 की शास्ति की देयता बनती है, इस प्रकार **कुल धनराशि 6,20,240–00 रूपये** बनती है, जिसके सम्बन्ध में अनुज्ञाधारक को नोटिस निर्गत किया जाना आवश्यक है।

उक्त जॉच आख्या के क्रम में आपको निर्देशित किया जाता है कि नोटिस प्राप्ति के तीस दिन के अन्दर जॉच आख्या में उल्लिखित स्वीकृत क्षेत्र के बाहर उपखनिज का उठान एवं परिवहन एवं अनुज्ञा शर्तो के उल्लंघन के संबंध में अपना लिखित जवाब तथा जॉच आख्या मे उल्लिखित धनराशि 6,20,240–00 को निर्धारित लेखाशीर्षक–0853 में जमा कराते हुए चालान की प्रति इस कार्यालय को उपलब्ध कराना सुनिश्चित करें। यदि आपके द्वारा उक्त धनराशि निर्धारित नियत समयावधि में अपना जवाब अथवा धनराशि जमा नहीं करायी जाती है तो आपके विरूद्ध एक पक्षीय कार्यवाही अमल में लायी जायेगी। जिसके लिए आप स्वयं उत्तरदायी होंगे।

12/03/26

अपर जिलाधिकारी (वि0 / रा0) /
प्रभारी अधिकारी खनन
बागपत।

240

कलमगढ़ - [redacted] 19

(147)

ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Transaction No.: **AKV260013512**	Transaction Date:**07/04/2026**
Assessment Year:**2026-2027**	Tax Period: **ANNUAL**
Name of the Bank:	
Unique Id:	
Depositor Name:	**Rajeev Singh So Shri Kaluram**
Depositor Address:	**Ms Gaurav Builder Pro Ro Badarkha Tehsil Baraut District Baghpat**

Head	Description	Serial No.	Amount (in Rs.)
085300107010000	लघु खनिज रियायत शुल्क, किराया और स्वत्व शुल्क की प्राप्तियाँ	5	620240.00
	Totals of the above heads	--	620240.00

A SUM OF Rs. 620240.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->Pit No 1 and Pit No 2 se bahar Illegal Mining penalty 620240 Rs)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAGOMRTS2, Scroll Date:-NA

Note:- **Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPAGOMRTS2 for status of the deposit.**

प्रमाण 2032 / खनिज-25 दिनांक 12-3-26

के लिए भेजा।

संलग्नक -120

(148)

जिलाधिकारी
बागपत।

महोदया,

जाँच आख्या

सादर अवगत कराना है कि भारतीय किसान यूनियन (अनाज) के शिकायती पत्र दिनांक 16.03.2026 में उल्लिखित बिन्दुओं के सम्बन्ध में दिनांक 24.03.2026 को ग्राम नैथला खादर में स्वीकृत खनन अनुज्ञा क्षेत्र की जाँच क्षेत्रीय लेखपाल/क्षेत्रीय राजस्व निरीक्षक के साथ किया गया। जाँच आख्या निम्नवत् है:-

01- ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड में दिनांक 06.02.2026 से 06 माह हेतु मै0 गौरव बिल्डर्स, प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा तहसील बडौत जिला बागपत के पक्ष में उप खनिज बालू का खनन अनुज्ञा स्वीकृत है। पर्यावरण मंजूरी दिनांक 17.01.2026 में उल्लिखित मात्रा 186750 के सापेक्ष दिनांक 24.03.2026 तक लेखपाल की पैमाइश के अनुसार 43410 घनमीटर उपखनिज का उठान/खनन एवं परिवहन स्वीकृत क्षेत्र के अन्दर किया जाना पाया गया।

02- शिकायती प्रार्थना पत्र दिनांक 16.03.2026 के साथ संलग्न फोटोग्राफ से स्पष्ट है कि अनुज्ञाधारक द्वारा दिनांक 06.03.2026, 08.03.2026 व 12.03.2026 को रात्रि में उपखनिज बालू का उठान एवं लोडिंग प्रयास किया गया। मौके पर उप जिलाधिकारी, बागपत द्वारा तैनात राजस्व कर्मियों द्वारा बालू का उठान एवं परिवहन बन्द करा दिया गया। उत्तर प्रदेश उप खनिज परिहार नियमावली, 2021 के नियम 35, पर्यावरण मंजूरी एवं खनन योजना की शर्तो का उल्लंघन है जिस पर उ0प्र0 उपखनिज परिहार नियमावली, 2021 के नियम 60 (2) के अन्तर्गत प्रत्येक चुक पर 50,000/- की शास्ति की देयता बनती है, इस प्रकार कुल 3 चुक पर कुल 1,50,000/- शास्ति की देयता बनती है। जिसके सम्बन्ध में अनुज्ञाधारक को नोटिस निर्गत करते हुए उपरोक्त धनराशि जमा कराया जाना उचित प्रतीत होता है।

03- जाँच के दौरान देखा गया कि अनुज्ञाधारक स्वीकृत क्षेत्र के अन्दर उपखनिज बालू का उठान एवं परिवहन किया जा रहा है तथा नदी की जलधारा को किसी प्रकार से अवरूद्ध नहीं किया गया है तथा जलधारा से उप खनिज का उठान नहीं किया जा रहा है। परन्तु कुछ स्थानों पर जल स्तर के नीचे से उपखनिज का उठान किये जाने के चिन्ह पाये गये जोकि उत्तर प्रदेश उपखनिज नियमावली के नियम-42 (ज) का उल्लंघन है जिस पर उक्त नियमावली के नियम-60 (4) के अन्तर्गत 5,00,000/- की शास्ति की देयता अनुज्ञाधारक पर बनती है जिसके सम्बन्ध में अनुज्ञाधारक को नोटिस निर्गत करते हुए उपरोक्त धनराशि जमा कराया जाना उचित प्रतीत होता है।

04- स्वीकृत क्षेत्र में सीमा स्तम्भ लगे हुए पाये गये।

(149)

मौके पर उपजिलाधिकारी द्वारा तैनात राजस्व कर्मियों को निर्देशित किया गया कि किसी भी दशा में रात्रि में उपखनिज का उठान/खनन न होने पाये तथा न ही स्वीकृत क्षेत्र के बाहर खनन किया जायें यदि स्वीकृत क्षेत्र के बाहर अनुज्ञाधारक द्वारा खनन किया जाता है तो तत्काल जॉच आख्या उपलब्ध कराना सुनिश्चित करें ताकि अनुज्ञाधारक के विरूद्ध नियमानुसार अग्रेत्तर कार्यवाही की जा सकें।

06- पट्टा क्षेत्र में अवैध परिवहन की रोकथाम हेतु वे-ब्रिज लगा हुआ है।

जॉच आख्या महोदया की सेवा में सादर प्रेषित है।

25/03/026 25/3/026 25/03/26 25/3/26

क्षेत्रीय लेखपाल सर्वे, ग्राम नैथला

क्षेत्रीय कानूनगो, ग्राम नैथला

ज्येष्ठ खनन अधिकारी/ प्रवर्तन अधिकारी, गाजियाबाद।

नायब तहसीलदार (सर्वे), बागपत

संलग्नक -1 21

(150)

कार्यालय जिलाधिकारी, बागपत।

पत्रांक: 2087 / खन0अनु0–बागपत / नोटिस / 2026–27 दिनांक: 01 अप्रैल, 2026

–:नोटिस:–

मै0 गौरव बिल्डर प्रो0 श्री राजीव सिंह
पुत्र श्री कालूराम निवासी बदरखा,
तहसील बडौत, जनपद बागपत।

ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड में उप खनिज बालू का खनन अनुज्ञा दिनांक 06.02.2026 से 06 माह हेतु आपके पक्ष में सशर्त स्वीकृत है। भारतीय किसान यूनियन (अनाज) के शिकायती पत्र दिनांक 16.03.2026 में उल्लिखित बिन्दुओं के सम्बन्ध मे स्वीकृत अनुज्ञा क्षेत्र की दिनांक 24.03.2026 को क्षेत्रीय लेखपाल सर्वे, ग्राम नैथला खादर, क्षेत्रीय कानूनगो सर्वे, बागपत, ज्येष्ठ खान अधिकारी/प्रवर्तन अधिकारी, गाजियाबाद एवं नायब तहसीलदार सर्वे, बागपत की संयुक्त टीम द्वारा जॉच की गयी। उक्त टीम द्वारा प्रस्तुत जॉच आख्या दिनांक 24.03.2026 निम्नवत् है:–

01– शिकायती प्रार्थना पत्र दिनांक 16.03.2026 के साथ संलग्न फोटोग्राफ से स्पष्ट है कि अनुज्ञाधारक द्वारा दिनांक 06.03.2026, 08.03.2026 व 12.03.2026 को रात्रि में उपखनिज बालू का उठान एवं लोडिंग प्रयास किया गया। मौके पर उप जिलाधिकारी, बागपत द्वारा तैनात राजस्व कर्मियों द्वारा बालू का उठान एवं परिवहन बन्द करा दिया गया। उत्तर प्रदेश उप खनिज परिहार नियमावली, 2021 के नियम 35, पर्यावरण मंजूरी एवं खनन योजना की शर्तो का उल्लंघन है जिस पर उ0प्र0 उपखनिज परिहार नियमावली, 2021 के नियम 60 (2) के अन्तर्गत प्रत्येक चुक पर 50,000/– की शास्ति की देयता बनती है, इस प्रकार कुल 3 चुक पर कुल 1,50,000/– शास्ति की देयता बनती है।

02– जॉच के दौरान देखा गया कि अनुज्ञाधारक स्वीकृत क्षेत्र के अन्दर उपखनिज बालू का उठान एवं परिवहन किया जा रहा है तथा नदी की जलधारा को किसी प्रकार से अवरूद्ध नहीं किया गया है तथा जलधारा से उप खनिज का उठान नहीं किया जा रहा है। परन्तु कुछ स्थानों पर जल स्तर के नीचे से उपखनिज का उठान किये जाने के चिन्ह पाये गये जोकि उत्तर प्रदेश उपखनिज नियमावली के नियम–42 (ज) का उल्लंघन है जिस पर उक्त नियमावली के नियम–60 (4) के अन्तर्गत 5,00,000/– की शास्ति की देयता अनुज्ञाधारक पर बनती है जिसके सम्बन्ध में अनुज्ञाधारक को नोटिस निर्गत करते हुए उपरोक्त धनराशि जमा कराया जाना उचित प्रतीत होता है।

उपरोक्त जॉच आख्या दिनांक 24.03.2026 से स्पष्ट है कि आपके द्वारा अनुज्ञा शर्तो एवं उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियमों का उल्लंघन किया गया है।

(157)

उक्त जॉच आख्या के कम में आपको निर्देशित किया जाता है कि नोटिस प्राप्ति के एक सप्ताह के अन्दर जॉच आख्या में उल्लिखित बिन्दुओं पर अपना स्पष्ट जवाब प्रत्येक दशा में इस कार्यालय को उपलब्ध कराना सुनिश्चित करें तथा जॉच आख्या में उल्लिखित धनराशि अंकन धनराशि 6,50,000–00 को निर्धारित लेखाशीर्षक–0853 में जमा कराते हुए चालान की प्रति इस कार्यालय को उपलब्ध कराना सुनिश्चित करें। यदि आपके द्वारा उक्त निर्धारित अवधि में अपना जवाब अथवा धनराशि जमा नहीं करायी जाती है तो आपके विरूद्ध एक पक्षीय कार्यवाही अमल में लायी जायेगी। जिसके लिए आप स्वयं उत्तरदायी होंगे।

अपर जिलाधिकारी (वि0/रा0)/
प्रभारी अधिकारी खनन
बागपत।

प्रतिलिपि:– जिलाधिकारी महोदया, बागपत को सादर अवलोकनार्थ प्रेषित।

अपर जिलाधिकारी (वि0/रा0)/
प्रभारी अधिकारी खनन
बागपत।

अनुलग्नक -822

(152)

ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Transaction No.: **AKV260014800**	Transaction Date:**20/04/2026**
Assessment Year:**2026-2027**	Tax Period: **ANNUAL**
Name of the Bank:	
Unique Id:	
Depositor Name:	**Rajeev Singh So Shri Kaluram**
Depositor Address:	**Ms Gaurav Builder Pro Ro Badarkha Tehsil Baraut DIstrict Baghpat**

Head	Description	Serial No.	Amount (in Rs.)
085300107010000	लघु खनिज रियायत शुल्क, किराया और स्वत्व शुल्क की प्राप्तियाँ	5	500000.00
	Totals of the above heads	--	500000.00

A SUM OF Rs. 500000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->Sub-soil mineral extraction Below the water level Constitutes a violation Applicable 500000)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAGPTYNM5, Scroll Date:-NA

Note:- Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPAGPTYNM5 for status of the deposit.

ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Transaction No.: **AKV260014792**	Transaction Date:**20/04/2026**
Assessment Year:**2026-2027**	Tax Period: **ANNUAL**
Name of the Bank:	
Unique Id:	
Depositor Name:	**Rajeev Singh So Shri Kaluram**
Depositor Address:	**Ms Gaurav Builder Pro Ro Badarkha Tehsil Baraut District Baghpat**

Head	Description	Serial No.	Amount (in Rs.)
085300107010000	लघु खनिज रियायत शुल्क, किराया और स्वत्व शुल्क की प्राप्तियाँ	5	50000.00
	Totals of the above heads	--	50000.00

A SUM OF Rs. 50000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->Uttar Pradesh Minor Mineral Concession Rules 2021 attracts a penalty of 50000 date 06 march 2026)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAGPTWUS9, Scroll Date:-NA

Note:- Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPAGPTWUS9 for status of the deposit.

संलग्नक -A0 24

154

ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Transaction No.: **AKV260014794**	Transaction Date:**20/04/2026**
Assessment Year:**2026-2027**	Tax Period: **ANNUAL**
Name of the Bank:	
Unique Id:	
Depositor Name:	**Rajeev Singh So Shri Kaluram**
Depositor Address:	**Ms Gaurav Builder Pro Ro Badarkha Tehsil Baraut District Baghpat**

Head	Description	Serial No.	Amount (in Rs.)
085300107010000	लघु खनिज रियायत शुल्क, किराया और स्वत्व शुल्क की प्राप्तियाँ	5	50000.00
	Totals of the above heads	--	50000.00

A SUM OF Rs. 50000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]– ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->Uttar Pradesh Minor Mineral Concession Rules 2021 attracts a penalty of 50000 Date 08 March 2026)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAGPTXJD4, Scroll Date:-NA

Note:- Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPAGPTXJD4 for status of the deposit.

ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Transaction No.: **AKV260014797**	Transaction Date:**20/04/2026**
Assessment Year:**2026-2027**	Tax Period: **ANNUAL**
Name of the Bank:	
Unique Id:	
Depositor Name:	**Rajeev Singh So Shri Kaluram**
Depositor Address:	**Ms Gaurav Builder Pro Ro Badarkha Tehsil Baraut District Baghpat**

Head	Description	Serial No.	Amount (in Rs.)
085300107010000	लघु खनिज रियायत शुल्क, किराया और स्वत्व शुल्क की प्राप्तियाँ	5	50000.00
	Totals of the above heads	--	50000.00

A SUM OF Rs. 50000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->Uttar Pradesh Minor Mineral Concession Rules 2021 attracts a penalty of 50000 12 March 2026)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAGPTXUS6, Scroll Date:-NA

Note:- **Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPAGPTXUS6 for status of the deposit.**

Annexure 26

156

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): बागपत
P.S. (थाना): बागपत Year (वर्ष): 2024
FIR No.(प्र.सू.रि. सं.): 0888
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 19/10/2024 20:25

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	खान अधिनियम, 1952	4
2	खान अधिनियम, 1952	21

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day (दिन): शनिवार
Date From (दिनांक से): 19/10/2024
Date To (दिनांक तक): 19/10/2024
Time Period (समय अवधि): पहर 5
Time From (समय से): 14:00 बजे
Time To (समय तक): 14:00 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):
Date (दिनांक): 19/10/2024
Time (समय):20:18 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):
Entry No. (प्रविष्टि सं.): 102
Date & Time (दिनांक और समय): 19/10/2024 20:18 बजे

4. Type of Information (सूचना का प्रकार): लिखित

Scanned with OKEN Scanner

(157)

N.C.R.B (एन.सी.आर.
I.I.F.-I (एकीकृत जाँच फार्म -I,

5.Place of Occurrence (घटनास्थल):

Direction and distance from P.S.उत्तर, 08 किमी
1. (a) (थाना से दूरी और दिशा):
Beat No. (बीट सं.): हल्का सरुरपुर

(b) Address ग्राम नैथला खादर
(पता):

(c) In case, outside the limit of this Police Station, then
(यदि थाना सीमा के बाहर है तो):
Name of P.S.
(थाना का नाम):
District(State)
(ज़िला (राज्य)):

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): अनुज कुमार खान निरीक्षक बागपत
(b) Father's/Husband's Name(पिता / पति का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1989
(d) Nationality (राष्ट्रीयता): भारत
(e) UID No. (यूआईडी सं.):
(f) Passport No.(पासपोर्ट सं.):
Date of Issue (जारी करने की तिथि):
Place of Issue (जारी करने का स्थान):
(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	बागपत,बागपत,बागपत,उत्तर प्रदेश,भारत
2	स्थायी पता	बागपत,बागपत,बागपत,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-7739635239

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	अज्ञात			1. अज्ञात,बागपत,बागपत,उत्तर प्रदेश,भारत

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर ..... प्रथम सूचना रिपोर्ट। सेवा में, प्रभारी निरीक्षक, कोतवाली बागपत, जनपद बागपत। पत्रांकः 694 / एफआईआर / 2024 दिनांकः 19 अक्टूबर, 2024 महोदय, सादर अवगत कराना है कि आज दिनांक 19.10.2024 को अपराह्न समय लगभग 02.00 बजे क्षेत्र भ्रमण के दौरान पाया गया कि जनपद बागपत की तहसील बागपत के ग्राम नैथला खादर में यमुना नदी के किनारे 05 पिटो में उपखनिज साधारण बालू का अवैध खनन / अवैध परिवहन जिओ कर्डिनेट 285959.32 N 771152.02 E के आस-पास किया गया है जिसका विवरण निम्नवत् हैः- पिट नं0 1- 35 मीटर लम्बाई 18 मीटर चौड़ाई तथा औसत 01 मीटर की गहराई में 630 घनमीटर बालू का अवैध खनन / अवैध परिवहन किया गया है। पिट नं0 2- 58 मीटर लम्बाई 03 मीटर चौडाई तथा औसत 1.1 मीटर की गहराई में 191.4 घनमीटर बालू का अवैध खनन/अवैध परिवहन किया गया है। पिट नं 3- 65 मीटर लम्बाई 24.5 मीटर चौडाई तथा औसत 01 मीटर की गहराई में

1592.5 घनमीटर बालू का अवैध खनन / अवैध परिवहन किया गया है। पिट नं0 4- 30 मीटर लम्बाई 2.8 मीटर चौडाई तथा औसत 1.5 मीटर की गहराई में 126 घनमीटर बालू का अवैध खनन/अवैध परिवहन किया गया है। पिट नं0 5- 95 मीटर लम्बाई 44 मीटर चौडाई तथा औसत 2.1 मीटर की गहराई में 8778 घनमी बालू का अवैध खनन/अवैध परिवहन किया गया है। इस प्रकार 05 पिटो में कुल 11317.9 घनमीटर साधारण बालू का अवैध खनन/अवैध परिवहन किया गया है। साधारण बालू की रायल्टी दर अंकन 65/-रू प्रति घनमीटर है। जाँच के समय मौके पर कोई भी व्यक्ति नही मिला जिससे यह जात हो सकें कि उक्त खनन किन व्यक्तियों के द्वारा किया गया है। बिना अनुमति के उपखनिज बालू का किया गया खनन/परिवहन उप्र उपखनिज परिहार नियमावली-2021 के नियम 3, 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम 1957 की धारा-4 व 21 का उल्लंघन एवं दण्डनीय अपराध है। मौके पर कुल 11317.9 घनमीटर साधारण बालू की चोरी व राजस्व की क्षति की गई है। अतः अनुरोध है कि उपरोक्तानुसार ग्राम नैथला खादर में यमुना नदी के किनारे बिना अनुमति प्राप्त किये गये साधारण बालू की मात्रा 11317.9 घनमीटर की चोरी / राजस्व क्षति तथा अवैध खनन/अवैध परिवहन के संबंध में अज्ञात व्यक्तियों के विरूद्ध भारतीय दण्ड संहिता की सुसंगत धाराओ के अन्तर्गत प्रथम सूचना रिपोर्ट दर्ज कर आवश्यक कार्यवाही करने का कष्ट करें। संलग्नकः मौके के फोटोग्राफ हस्ताक्षर अंग्रेजी 19/10/24 अपठित (अनुज कुमार) खान निरीक्षक, बागपत। मो0नं0 7739635239 नोटः- मै का0 1039 हरेन्द्र कुमार प्रमाणित करता हू की तहरीर की नकल मेरे द्वारा शब्द व शब्द कम्प्यूटर पर अलावा तकनीकि त्रुटि के अंकित की गयी है।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है ।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): NIKLESH RASTOGI Rank (पद): SI (Sub-Inspector)

No. (सं.): to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

160

or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge,
Police Station
(थाना प्रभारी के हस्ताक्षर)
Name PS BAGHPAT
Rank I (Inspector)
No. 9454402959

Annexure-27

(161)

N.C.R.B (एन.सी.आर.बी)

FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S)
प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): बागपत | P.S. (थाना): बागपत | Year (वर्ष): 2025

FIR No. (प्र.सू.रि. सं.): 0176 | Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 06/04/2025 16:48 घंटे

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): शुक्रवार | Date from (दिनांक से): 04/04/2025 | Date To (दिनांक तक): 04/04/2025

Time Period (समय अवधि): पहर 5 | Time From (समय से): 12:10 बजे | Time To (समय तक): 12:10 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): | Date (दिनांक): 06/04/2025 | Time (समय): 16:48 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): | Entry No. (प्रविष्टि सं.): 072 | Date and Time (दिनांक और समय): 06/04/2025 16:48 बजे

81
118

(162)

Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): उत्तर, 08 कि. मी. Beat No. (बीट सं.): हल्का सरुरपुर

(b) Address (पता): ग्राम नैथला खादर,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): श्री अनुज कुमार खान निरीक्षक बागपत

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1990 (d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

81

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	खान व खनिज कार्यालय बागपत, बागपत, बागपत, उत्तर प्रदेश, भारत
2	स्थायी पता	खान व खनिज कार्यालय बागपत, बागपत, बागपत, उत्तर प्रदेश, भारत

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-77396XXXXX

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)
1	अज्ञात1			

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पति का विवरण):

S. No. (क्र.सं.)	Propertty Category (सम्पति श्रेणी)	Property Type (सम्पति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

81

12) First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी..... सेवा में, प्रभारी निरीक्षक, कोतवाली बागपत, जनपद बागपत। पत्रांकः 150 / बालू खनन-एफआईआर / 2025 दिनांकः 04 अप्रैल, 2025 महोदय, सादर अवगत कराना है कि आज दिनांक 04.04.2025 को समय अपराह्न 12.10 बजे क्षेत्रीय भ्रमण दौरान पाया गया कि जनपद बागपत की तहसील बागपत के ग्राम नैथला खादर में गाटा संख्या 1/2 में एक पिट में बालू का अवैध खनन व परिवहन किया गया। अवैध खनन स्थल की पैमाईश अधोहस्ताक्षरी द्वारा क्षेत्रीय सर्वे कानूनगो, बागपत के साथ सयुक्त रूप से की गयी। जिसमें 94 मीटर लम्बाई 42.5 मीटर चौडाई तथा औसत 1.45 मीटर गहराई में 5792.75 घनमीटर बालू का अवैध खनन / परिवहन किया जाना पाया गया है तथा उक्त खनन स्थल का जिओ कर्डिनेट 09001.284 N 771153.592 E है। साधारण बालू की दर अंकन 65/- रू0 प्रति घनमीटर है जॉच के समय मौके पर कोई भी व्यक्ति नही मिला जिससे यह ज्ञात हो सकें कि उक्त बालू खनन किन व्यक्तियों द्वारा किया गया है। मौके पर परिवहन हेतु मार्ग हरियाणा राज्य के सोनीपत जनपद से होकर गुजर रहा है। बिना अनुमति के उपखनिज बालू का खनन उप्र उपखनिज परिहार नियमावली 2021 के नियम 3. 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम 1957 की धारा 4 व 21 का उल्लंघन व दण्डनीय अपराध है। मौके पर कुल 5792.75 घनमीटर बालू की चौरी व राजस्व की क्षति हुई है। अतः अनुरोध है कि उपरोक्तानुसार ग्राम नैथला खादर के गाटा संख्या 1/2 में बिना अनुमति के किये गये अवैध बालू खनन / परिवहन के संबंध में अज्ञात व्यक्तियों के विरूद्ध भारतीय न्याय संहिता 2023 के सुसंगत धाराओ के अन्तर्गत प्रथम सूचना रिपोर्ट दर्ज कर आवश्यक कार्यवाही करने का कष्ट करें। संलग्नकः पैमाईश आख्या / फोटोग्राफस गवाह नं0 01-श्री नन्दकिशोर क्षेत्रीय सर्वे कानूनगो, बागपत मो0नं0 97562XXXXX हस्ताक्षर अपठित गवाह नं0 02-श्री सतीश उज्ज्वल होमगार्ड नं0 269 मो0नं0 63969XXXXX हस्ताक्षर हिन्दी सतीश गवाह नं 03-श्री यशवीर सिंह होमगार्ड नं0 311 मो0नं0 94102XXXXX हस्ताक्षर हिन्दी यशवीर सिंह। हस्ताक्षर अपठित 04/4/25 (अनुज कुमार) खान निरीक्षक, बागपत। मो0नं0-77396XXXXX। नोटः- मैं का0क्लर्क 496 सुनील कुमार प्रमाणित करता हूँ कि तहरीर की नकल व कायमी मुकदमा मेरे द्वारा कम्प्यूटर पर शब्द व शब्द (अलावा तकनीकी त्रूटि के) म0है0का0 671 सुधा सिंह से अंकित करायी गयी है।

01

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): DEVENDRA KUMAR Rank (पद): उपनिरीक्षक/ अवर निरीक्षक

No. (सं.): to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): PS BAGHPAT

Rank (पद): I (Inspector)

No. (सं.): 9454402959

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर /अंगूठे का निशान)

Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1				-		चेचक: नहीं

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (s) (पहनावा)
8	9	10	11	12	13	

Language/ Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)

Annexure-28

(168)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): बागपत Year (वर्ष): 2025

P.S. (थाना): बागपत

FIR No.(प्र.सू.रि. सं.): 0372

Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 29/06/2025 00:36

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day (दिन): सोमवार

Date From (दिनांक से): 02/06/2025

Date To (दिनांक तक): 02/06/2025

Time Period (समय अवधि): पहर 1

Time From (समय से): 00:00 बजे

Time To (समय तक): 00:00 बजे

(169)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

(b)Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 29/06/2025 Time (समय):00:28 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 003 Date & Time (दिनांक और समय): 29/06/2025 00:28 बजे

4. Type of Information (सूचना का प्रकार): लिखित
5.Place of Occurrence (घटनास्थल):

Direction and distance from P.S. (थाना से दूरी और दिशा): उत्तर, 08 किमी Beat No. (बीट सं.): हल्का सरूरपुर

1. (a)
(b) Address (पता): नैथला खादर

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम): District(State) (ज़िला (राज्य)):

(170)

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): श्री अनुज कुमार खान निरीक्षक बागपत

(b) Father's/Husband's Name(पिता / पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1980

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)

1

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	खान निरीक्षक बागपत,बागपत,बागपत,उत्तर प्रदेश,भारत
2	स्थायी पता	खान निरीक्षक बागपत,बागपत,बागपत,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-7739635239

7.Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

(71)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच प्रपत्र -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	अजात1			

8.Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9.Particulars of properties of interest (संबन्धित सम्पति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No. UIDB Number

12.First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी टाईपशुदा.....सेवा मे , प्रभारी निरीक्षक ,कोतवाली बागपत जनपद बागपत महोदय, सादर अवगत कराना है कि दिनांक 21.06.2025 को अधोहस्ताक्षरी द्वारा सयुक्त रूप से क्षेत्रीय लेखपाल ग्राम नैथला खादर, थानाध्यक्ष बागपत व तहसीलदार, बागपत के साथ ग्राम नैथला खादर के गाटा सख्या 1/2 में पाये गये अवैध बालू खनन / परिवहन की जाँच की गयी। जच आख्या में उल्लिखित है कि गौरव बिल्डर्स प्रो राजीव द्वारा दिनांक 02.06.2025 को प्रार्थना-पत्र किया गया जिसमें उल्लिखित किया गया है कि गाटा संख्या 1/2 मौजा नैथला खादर में अवैध खनन माफियाओ ने अवैध खनन करके बालू चोरी कर लिया है। गौरव बिल्डर्स के उक्त प्रार्थना पत्र के क्रम में कार्यालय के पत्र संख्या 331 दिनांक 11.06.2025 के द्वारा प्रकरण की जच हेतु तीन सदस्यीय टीम का गठन किया गया। गठित टीम द्वारा दिनांक 21.06.2025 को ग्राम नैथला खादर के गाटा सख्या 1/2 मे हुए अवैध बालू खनन / परिवहन की जाँच की गयी। जच आख्या निम्नवत् है:- 01-ग्राम नैथला खादर के गाटा संख्या 1/2 में नया खनन जिओ कर्डिनेट N- 28 59 59.6859 E-77 11 52.074 के आस-पास दो पिटो में बालू का खनन/परिवहन किया जाना पाया गया है जिसका विवरण इस प्रकार है:- पिट संख्या 01-पिट संख्या 01 में 32 मीटर लम्बाई, 19 मीटर चौडाई तथा औसत 1.5 मीटर की गहराई में कुल 912 घनमीटर बालू का अवैध खनन / परिवहन किया गया है। पिट संख्या 02-पिट संख्या 02 में 61 मीटर लम्बाई 31.5 मीटर चौडाई तथा औसत 1.45 मीटर गहराई में 2786 घनमीटर बालू का अवैध खनन / परिवहन किया गया है। इस प्रकार उक्त दोनो पिटो से कुल 3698 घनमीटर

(170)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

वालू का अवैध खनन / परिवहन किया जाना पाया गया है। 02--पूर्व में उक्त क्षेत्र मे किये गये अवैध वालू खनन के संबंध में थाना कोतवाली बागपत में एफआईआर नम्बर 0888 दिनाक 19.10.2024 व एफआईआर नम्बर 0176 दिनांक 06.04.2025 को दर्ज करायी गयी थी। 03-जाँच के समय कोई भी व्यक्ति अवैध वालू खनन / परिवहन करते हुए नही पाया गया। 04-ग्राम नैथला खादर के गाटा संख्या 1/2 से अवैध वालू खनन के परिवहन का रास्ता ग्राम गढ़मेरपुर जनपद सोनीपत, हरियाणा राज्य से होकर बनाया गया है। 05-जनपद सोनीपत के ग्राम गढमेरपुर के ग्रामवासियों से पूछताछ करने पर मौखिक रूप से बताया गया कि कुछ लोग रात्रि में ग्राम नैथला खादर में यमुना नदी में अवैध वालू खनन / परिवहन करते है तथा उक्त वालू को जनपद सोनीपत में कई स्थानो पर विक्रय करते है। अवैध खनन कर्ताओ का नाम पता बताने मे ग्रामवासियो द्वारा असमर्थता व्यक्त की गयी। 06-अवैध खनन के रास्ते के पास ही चौकी गढ़मेरपुर, जनपद सोनीपत स्थित है। 07-बिना अनुमति के प्राप्त किये गये कुल 3698 घनमीटर वालू का अवैध खनन / अवैध परिवहन उप्र उपखनिज परिहार नियमावली 2021 के नियम-3, 58 व 72 तथा खान एवं खनिज (विकास एवं विनिमयन) अधिनियम 1957 की धारा 4 व 21 का उल्लंघन तथा दण्डनीय अपराध है तथा 3898 घनमीटर वालू की रायल्टी 65/-रू प्रतिघनमीटर की दर से रू0 2,40,370/- तथा खनिज मूल्य 12,01,850/- रू0 की राजस्व क्षति व खनिज सम्पदा की चौरी अवैध खनन / अवैध परिवहन द्वारा की गयी है जोकि भारतीय न्याय संहिता 2023 (बी.एन.एस) की सुसंगत धाराओं का भी उल्लंघन है। अतः उपरोक्त के दृष्टिगत ग्राम नैथला खादर के गाटा संख्या 1/2 मे अवैध वालू खनन /परिवहन के संबंध में अज्ञात व्यक्तियों के विरूद्ध राजस्व क्षति व खनिज सम्पदा का अवैध खनन/अवैध परिवहन द्वारा चौरी के संबंध में भारतीय न्याय संहिता 2023 (बी.एन.एस) की सुसंगत धाराओं में प्रथम सूचना रिपोर्ट दर्ज करने का कष्ट करें। संलग्नकः जाँच आख्या मूल रूप में। ह0 अग्रजी अपठित 25/06/25 (अनुज कुमार) खान निरीक्षक, बागपत। मोबाईल नम्बर 7739635239 नोट मै हे0का0 543 योगेन्द्र सिह प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द मेरे द्वारा अलावा टैक्नीकल त्रुटि के शब्द व शब्द सीसीटीएनएस पोर्टल पर टाइप की गई है।

(173)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच प्र. में -I)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है ।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): ANKIT KUMAR Rank (पद): SI (Sub-Inspector)

No. (सं.): to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)

R.O.A.C.(आर. ओ .ए .सी.)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge.
Police Station
(थाना प्रभारी के हस्ताक्षर)
Name PS BAGHPAT
Rank I (Inspector)
No. 9454402959

Annexure - (28-A)

(175)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): बागपत
P.S. (थाना): बागपत Year (वर्ष): 2026
FIR No.(प्र.सू.रि. सं.): 0097
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 12/02/2026 00:25

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	3(1)
2	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	58
3	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	72(1)
4	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
5	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21
6	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day (दिन): मंगलवार
Date From (दिनांक से): 27/01/2026
Date To (दिनांक तक): 27/01/2026
Time Period (समय अवधि): पहर 1
Time From (समय से): 00:00 बजे
Time To (समय तक): 00:00 बजे

(b)Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 12/02/2026 Time (समय):00:15 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 004 Date & Time (दिनांक और समय): 12/02/2026 00:15 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5.Place of Occurrence (घटनास्थल):

Direction and distance from P.S. (थाना से दूरी और दिशा): उत्तर, 7 किमी Beat No. (बीट सं.):

1. (a)
(b) Address (पता): नैथला खादर यमुना नदी क्षेत्र

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):
Name of P.S. (थाना का नाम):
District(State) (ज़िला (राज्य)):

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): मोनू

(b) Father's Name (पिता का नाम) : मुन्शीराम

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 2006

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.स.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	सर्वे लेखपाल बागपत ,बागपत,बागपत,उत्तर प्रदेश,भारत
2	स्थायी पता	सर्वे लेखपाल बागपत ,बागपत,बागपत,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-7082944853

7.Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	संदीप			1. ग्राम मिर्कपुर,सोनीपत,हरियाणा, भारत
2	ढीला उर्फ रामकिशोर			1. ग्राम मिर्कपुर,सोनीपत,हरियाणा, भारत
3	प्रवीन			1. ग्राम मिर्कपुर,सोनीपत,हरियाणा, भारत

8.Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9.Particulars of properties of interest (संबन्धित सम्पति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10.Total value of property (In Rs/-)-सम्पति का कुल मूल्य(रु

11.Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number

12.First Information contents (प्रथम सूचना तथ्य):

नकल प्रार्थना पत्र ..... सेवा में , श्रीमान थानाध्यक्ष कोतवाली बागपत जनपद बागपता महोदय , सादर अवगत कराना है कि प्रार्थी दिनांक 27/01/026 को सर्वे कानूगो के साथ ग्राम नैथला खादर मे अवैध बालू खनन की शिकायत के क्राम जांच की गई जिसमे पाया गया कि यमुना नदी क्षेत्र मे हरियाणा राज्य के जनपद सोनीपत की ग्राम गढ मिर्कपुर से होकर रास्ता बना है जिसमे आसपास के ग्राम वासियों से पूछने पर बताया गया कि संदीप , ढीला उर्फ रामकिशोर व प्रवीन पुत्र अज्ञात में निवासी ग्राम गढ मिर्कपुर जिला सोनीपत रात्रि में चोरी छुपे बालों का अवैध खनन/ परिवहन किया जाता है। शुभम व अमलेश निवासी ग्राम गढ मिर्कपुर जिला सोनीपत द्वारा बताया गया है मौके पर भारी मात्रा में औसतन 1 से 2 मीटर गहराई नैथला खादर में अवैध खनन किया गया है जिसकी मात्रा लगभग 14530 घन मीटर है बिना अनुमति के उप खनिज साधारण बालू अवैध खनन/अवैध परिवहन उत्तर प्रदेश उप खनिज परिहार नियमावाली 2021 के नियम 3,58,72 तथा खान एवं खनिज विकास एवं विनियम अधिनियम 1957 की धारा 4 व 21 तथा BNS की धारा 303(2) का उल्लंघन है एवं दंडनीय अपराध है। नैथला खादर यमुना नदी क्षेत्र में अवैध खनन अवैध/परिवहन करने वाले व्यक्ति संदीप , ढीला उर्फ राम किशोर , प्रवीन निवासी ग्राम गढ

179

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

मिर्कपुर जिला सानापत के विरुद्ध BNS की धारा भारतीय दंड सहिता की सुसंगत धारा मे प्रथम सूचना रिपोर्ट करते हुए आवश्यक कार्यवाही करने की कष्ट करें। प्रार्थी हस्ता0 अपठित नामः- मोनू पुत्र मुन्शीराम पदनामः- सर्वे लेखपाल बागपत। मो0- 7082944853 । नोटः- मै का0 1039 हरेन्द्र कुमार प्रमाणित करता हूँ कि नकल तहरीर व कायमी मेरे द्वारा कम्प्यूटर पर टैक्नीकल त्रुटि छोडकर टाइप की गयी है।

13. **Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है ।)

(1) **Registered the case and took up the investigation:** (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): or (या)

(2) **Directed (Name of I.O.)** (जांच अधिकारी का नाम): MONA SHARMA **Rank** (पद): SI (Sub-Inspector)

No. (सं.): **to take up the Investigation** (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) **Refused investigation due to** (जांच के लिए):

or (के कारण इंकार किया या)

(4) **Transferred to P.S.** (थाना): **District** (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge
Police Station
(थाना प्रभारी के हस्ताक्षर)
Name PS BAGHPAT
Rank I (Inspector)
No. 9454402959

274

Annexure - 29

(181)

प्रेषक,

जिलाधिकारी,
बागपत।

सेवामे,

Deputy Commissioner
Sonipat (Haryana)

पत्रांक: 383 / ख0अनु0–बागपत / 2025 दिनांक: 23/06/2025

विषयः– **जनपद बागपत की सीमा के अन्तर्गत यमुना नदी क्षेत्र से खनन माफियाओं द्वारा उपखनिज साधारण बालू के अवैध खनन/परिवहन की रोकथाम में सहयोग प्रदान किये जाने के संबंध में।**

महोदय,

सादर अवगत कराना है जनपद बागपत की तहसील बागपत के ग्राम नैथला खादर में उपखनिज साधारण बालू के अवैध खनन/परिवहन के संबंध में बार–बार शिकायत प्राप्त हो रही है। पूर्व में प्राप्त शिकायतो के आधार पर उक्त क्षेत्र में साधारण बालू के अवैध खनन/परिवहन की जॉच उपरान्त कोतवाली बागपत, जनपद बागपत में प्रथम सूचना रिपोर्ट संख्या 0888 दिनांक 19.10.2024 व द्वितीय प्रथम सूचना रिपोर्ट संख्या 0176 दिनांक 06.04.2025 को दर्ज करायी जा चुकी है तथा दिनांक 21.06.2025 को भी उक्त क्षेत्र में शिकायत प्राप्त होने के उपरान्त की गयी सयुंक्त स्थलीय जॉच में साधारण बालू के अवैध खनन /परिवहन की पुष्टि हुई है। जॉच आख्या दिनांक 04.04.2025 के अनुसार अवैध खनन के परिवहन का रास्ता हरियाणा राज्य के सोनीपत जनपद से होकर गुजरता है।

उक्त के अतिरिक्त तहसीलदार सदर, बागपत, खान निरीक्षक, बागपत एव थानाध्यक्ष, थाना बागपत की जॉच आख्या दिनांक 21.06.2025 में भी उल्लिखित किया गया है कि ग्राम नैथला खादर के गाटा संख्या 1/2 से अवैध बालू खनन के परिवहन का रास्ता ग्राम गढमेरपुर जनपद सोनीपत हरियाणा राज्य से होकर बनाया गया है तथा जनपद सोनीपत के ग्राम गढमेरपुर के ग्रामवासियों से पूछताछ करने पर मौखिक रूप से बताया गया कि कुछ लोग रात्रि में ग्राम नैथला खादर में यमुना नदी में अवैध बालू खनन/परिवहन करते है तथा उक्त बालू को जनपद सोनीपत के कई स्थानो पर विक्रय करते है। अवैध खनन कर्ताओ का नाम बताने में ग्राम वासियों द्वारा असमर्थता व्यक्त की गयी। खनन माफियाओं के हौसले दिन प्रतिदिन बढते जा रहे है और राजस्व की लगातार भारी क्षति हो रही है। ऐसे में बालू खनन माफियाओं पर अंकुश लगाये जाने हेतु प्रभावी कार्यवाही किया जाना अति आवश्यक हो गया है। अवैध परिवहन का रास्ता गढमेरपुर, मिकरपुर गढ नाका थाना बहालगढ के अन्तर्गत आता है।

अतः आपसे अनुरोध है कि जनपद बागपत की तहसील बागपत के ग्राम नैथला खादर में यमुना नदी से साधारण बालू के खनन माफियाओ द्वारा किये जा रहे अवैध खनन/परिवहन पर प्रभावी नियंत्रण लगाने हेतु अपने स्तर से सम्बन्धित को निर्देशित करने का कष्ट करें।

(अस्मिता लाल)
जिलाधिकारी,
बागपत।

संख्या व दिनांक उपरोक्तानुसार

प्रतिलिपिः– पुलिस अधीक्षक, बागपत को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी,
बागपत।

Annexure - 30

(182) 275

प्रेषक,

जिलाधिकारी,
बागपत।

सेवा में

Deputy Commissioner,
Sonipat (Haryana)

पत्रांक:107 /ख0अनु0–बागपत/2026 दिनांक 28 जनवरी, 2026

विषयः– **जनपद बागपत की सीमा के अन्तर्गत यमुना नदी क्षेत्र से खनन माफियाओं द्वारा उपखनिज साधारण बालू के अवैध खनन/परिवहन की रोकथाम में सहयोग प्रदान किये जाने के संबंध में।**

महोदय,

कृपया इस कार्यालय के पत्रांक 383/ख0अनु0–बागपत/2025 दिनांक 28.06.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत जनपद बागपत की तहसील बागपत के ग्राम नैथला खादर में यमुना नदी से साधारण बालू के खनन माफियाओ द्वारा किये जा रहे अवैध खनन/परिवहन पर प्रभावी नियंत्रण लगाने हेतु अपने स्तर से सम्बन्धित को निर्देशित करने का अनुरोध किया गया था। किन्तु उक्त क्षेत्र में खनन माफियाओ द्वारा लगातार अवैध बालू का खनन/परिवहन किया जा रहा है जिसके संबंध में बार–बार शिकायते प्राप्त हो रही है।

पूर्व में प्रेषित उक्त पत्र के द्वारा अवगत कराया गया था कि जनपद बागपत की तहसील बागपत के ग्राम नैथला खादर में उपखनिज साधारण बालू के अवैध खनन/परिवहन के संबंध में बार–बार शिकायते प्राप्त हो रही है। पूर्व में प्राप्त शिकायतो के आधार पर उक्त क्षेत्र में साधारण बालू के अवैध खनन/परिवहन की जॉच उपरान्त कोतवाली बागपत, जनपद बागपत मे प्रथम सूचना रिपोर्ट संख्या 0888 दिनांक 19.10.2024 व द्वितीय प्रथम सूचना रिपोर्ट संख्या 0176 दिनांक 06.04.2025 को दर्ज करायी जा चुकी है तथा दिनांक 21.06.2025 को भी उक्त क्षेत्र में शिकायत प्राप्त होने के उपरान्त की गयी सयुंक्त स्थलीय जॉच मे साधारण बालू के अवैध खनन/परिवहन की पुष्टि हुई है। जॉच आख्या दिनांक 04.04.2025 के अनुसार अवैध खनन के परिवहन का रास्ता हरियाणा राज्य के सोनीपत जनपद से होकर गुजरता है तथा तहसीलदार सदर, बागपत, खान निरीक्षक, बागपत एवं थानाध्यक्ष, थाना बागपत की जॉच आख्या दिनांक 21.06.2025 में भी उल्लिखित किया गया है कि ग्राम नैथला खादर के गाटा संख्या 1/2 से अवैध बालू खनन के परिवहन का रास्ता ग्राम गढमिरकपुर जनपद सोनीपत, हरियाणा राज्य से होकर बनाया गया है तथा जनपद सोनीपत के ग्राम गढमिरकपुर के ग्रामवासियों से पूछताछ करने पर मौखिक रूप से बताया गया कि कुछ लोग रात्रि में ग्राम नैथला खादर में यमुना नदी में अवैध बालू खनन/परिवहन करते है तथा उक्त बालू को जनपद सोनीपत के कई स्थानो पर विक्रय करते है। अवैध खननकर्ताओ का नाम बताने में ग्राम वासियों द्वारा असमर्थता व्यक्त की गयी। खनन माफियाओं के हौसले दिन प्रतिदिन बढते जा रहे है और राजस्व की लगातार भारी क्षति हो रही है। ऐसे में बालू खनन माफियाओं पर अंकुश लगाये जाने हेतु प्रभावी कार्यवाही किया जाना अति आवश्यक हो गया है। अवैध परिवहन का रास्ता गढमेरपुर, मिकरपुर गढ नाका थाना बहालगढ के अन्तर्गत आता है।

दिनांक 24.01.2026 को क्षेत्रीय लेखपाल ग्राम नैथला खादर द्वारा थाना कौतवाली बागपत में प्रथम सूचना रिपोर्ट दर्ज कराने हेतु आख्या प्रस्तुत की गयी है कि ग्राम नैथला खादर 1/2 की जॉच क्षेत्रीय कानूनगो के साथ की गयी जिसमें पाया गया कि भारी मात्रा में उपखनिज साधारण बालू का अवैध खनन एवं अवैध परिवहन किया गया है जिसका रास्ता हरियाणा राज्य के सोनीपत जनपद के ग्राम गढमिरकपुर से होकर गुजरता है।

अतः आपसे पुनः अनुरोध है कि जनपद बागपत की तहसील बागपत के ग्राम नैथला खादर में यमुना नदी से साधारण बालू के खनन माफियाओ द्वारा किये जा रहे अवैध खनन/परिवहन पर प्रभावी नियंत्रण हेतु अपने स्तर से खनन अधिकारी, सोनीपत व सम्बन्धित थानाध्यक्ष को निर्देशित करने का कष्ट करें तथा कृत कार्यवाही से इस कार्यालय को भी अवगत कराने का कष्ट करें।

(अमित लाल)
जिलाधिकारी,
बागपत।

संख्या व दिनांक उपरोक्तानुसार

प्रतिलिपि:– 01–निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, लखनऊ को सादर सूचनार्थ प्रेषित।
02–पुलिस अधीक्षक, बागपत को इस अनुरोध के साथ प्रेषित कि प्रभारी निरीक्षक, कोतवाली बागपत को प्रभावी कार्यवाही करने हेतु निर्देशित करने का कष्ट करें।
03–क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, गाजियाबाद को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी,
बागपत।

संलग्नक -III 31

183

प्रेषक,

जिलाधिकारी,
बागपत।

सेवा में,

Deputy Commissioner,
Sonipat (Haryana)

पत्रांक: 2135/ख0अनु0–बागपत/2026–27 दिनांक 13 अप्रैल, 2026

विषयः– जनपद बागपत की सीमा के अन्तर्गत यमुना नदी क्षेत्र से खनन माफियाओं द्वारा उपखनिज साधारण बालू के अवैध खनन/परिवहन की रोकथाम में सहयोग प्रदान किये जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक इस कार्यालय के पत्र संख्या 383/ख0अनु0–बागपत/2025 दिनांक 28.06.2025 व 1007/ख0अनु0–बागपत/2026 दिनांक 28.01.2026 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत जनपद बागपत की तहसील बागपत के ग्राम नैथला खादर में यमुना नदी से साधारण बालू का खनन माफियाओं द्वारा किये जा रहे अवैध खनन/परिवहन पर प्रभावी नियंत्रण लगाने हेतु अपने स्तर से सम्बन्धित को निर्देशित करते हुए कृत कार्यवाही से इस कार्यालय को अवगत कराये जाने का अनुरोध किया गया था।

यह भी उल्लेखनीय है कि ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7640 एकड में 06 माह हेतु स्वीकृत अनुज्ञाधारक द्वारा दिनांक 06.03.2026 को अपने स्वीकृत क्षेत्र से रात्रि में हरियाणा राज्य की ओर से अज्ञात व्यक्तियों के द्वारा अवैध खनन किये जाने के सम्बन्ध में कोतवाली, जनपद बागपत में शिकायत दर्ज करायी गयी है।

अतः पूर्व में प्रेषित पत्रों के कम में अनुरोध है कि ग्राम नैथला में यमुना नदी से खनन माफियाओं के द्वारा किये जा रहे अवैध खनन/परिवहन के सम्बन्ध में आपके जनपद से की गयी कार्यवाही से इस कार्यालय को अवगत कराने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

भवदीया,

(अस्मिता लाल)
जिलाधिकारी,
बागपत।

प्रतिलिपिः–

1– निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन लखनऊ को सादर सूचनार्थ प्रेषित।
2– पुलिस अधीक्षक, बागपत को इस अनुरोध के साथ प्रेषित कि प्रभारी निरीक्षक, कोतवाली बागपत को प्रभावी कार्यवाही करने हेतु निर्देशित करने का कष्ट करें।
3– क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, गाजियाबाद को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी,
बागपत।

परिशिष्ट -32

पृ.सं. 13-4-2026

पत्रांक 95
07-04-026

No 1946/CC-JD
दि० 16-3-2026
दि० 15-4-2026

(194)

→ खनन अधिकारी
क्षेत्रीय लेखपाल
क्षेत्रीय राजस्व
निरीक्षक संयुक्त
कार्यवाही

जिलाधिकारी
बागपत।

महोदया,

1946/CC-JD
16-3-2026

जाँच आख्या

सादर अवगत कराना है कि हिन्दी खबर डिजिटल के माध्यम से दिनांक 27.03.2026 TNI24NEWS के माध्यम से दिनांक 29.03.2026 एवं मत्स्य जीवी सहकारी संघ लि0 बागपत से प्राप्त शिकायती पत्र दिनांक 16.03.2026 में उल्लिखित बिन्दुओं के सम्बन्ध में दिनांक 30.03.2026 को ग्राम नैथला खादर में स्वीकृत खनन अनुज्ञा/पट्टा क्षेत्र की जाँच क्षेत्रीय लेखपाल/क्षेत्रीय राजस्व निरीक्षक के साथ किया गया। जाँच आख्या निम्नवत् है–

(194)

15-04-26

उपर जिलाधिकारी बागपत –

(01)– ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड़ में दिनांक 06.02.2026 से 06 माह हेतु मै0 गौरव बिल्डर्स, प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा तहसील बडौत जिला बागपत के पक्ष में उप खनिज बालू का खनन अनुज्ञा स्वीकृत है। जिसमें जाँच के समय कार्य बन्द पाया गया।

02– ग्राम नैथला खादर में जाँच के समय पाया गया कि पट्टा धारक स्वीकृत क्षेत्र में जल स्तर के नीचे से उपखनिज का उठान किये जाने के चिन्ह पाये गये जोकि उत्तर प्रदेश उपखनिज नियमावली के नियम–42 (ज) का उल्लंघन है जिस पर उक्त नियमावली के नियम–60 (4) के अन्तर्गत 5,00,000/– की शास्ति की देयता अनुज्ञाधारक पर बनती है जिसके सम्बन्ध में अनुज्ञाधारक को नोटिस निर्गत करते हुए उपरोक्त धनराशि जमा कराया जाना उचित प्रतीत होता है।

03– दोनों क्षेत्रों में स्वीकृत क्षेत्र में सीमा स्तम्भ लगे हुए पाये गये।
04– दोनों क्षेत्रों के वेबब्रिज में कैमरे लगे हुए पाये गये।
05– दोनों क्षेत्रों में अनुज्ञाधारक एवं पटटाधारक द्वारा रास्तें में पानी का छिडकाओं किया था।
06– दोनों क्षेत्रों में अवैध परिवहन की रोकथाम हेतु वे–ब्रिज लगा हुआ है।

जाँच आख्या महोदया की सेवा में सादर प्रेषित है।

30/03/026
मोनू
सर्वे लेखपाल

30/3/026
नन्द किशोर
सर्वे कानूनगो

473/जा0-J/26
10-4-2026
महोदया,
नायब तहसीलदार सर्वे
बागपत की सेवा में सादर प्रेषित।

उप जिलाधिकारी–सदर
बागपत

30/3/26
सर्वे नायब तहसीलदार
बागपत

278

संलग्नक -1/33

185

कार्यालय जिलाधिकारी, बागपत।

क्रमांकः 2041/खन0अनु0–बागपत/नोटिस/2026–27 दिनांकः 15 अप्रैल, 2026

–:नोटिस:–

मै0 गौरव बिल्डर प्रो0 श्री राजीव सिंह
पुत्र श्री कालूराम निवासी बदरखा,
तहसील बडौत, जनपद बागपत।

ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड में उप खनिज बालू का खनन अनुज्ञा दिनांक 06.02.2026 से 06 माह हेतु आपके पक्ष में सशर्त स्वीकृत है।

उपजिलाधिकारी, बागपत द्वारा प्राप्त शिकायतों के क्रम में ग्राम नैथला खादर में स्वीकृत अनुज्ञा क्षेत्र के सम्बन्ध में क्षेत्रीय लेखपाल, सर्वे ग्राम नैथला खादर, सर्वे कानूनगो, बागपत व सर्वे नायब तहसीलदार, बागपत द्वारा दिनांक 30.03.2026 को संयुक्त रूप से की गयी जॉच अपने पृष्ठांकन संख्या 473 दिनांक 10.04.2026 के द्वारा इस कार्यालय में प्रेषित की गयी है। उपजिलाधिकारी, बागपत द्वारा उपलब्ध करायी गयी आख्या में उल्लिखित किया गया है कि–

1– ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड में दिनांक 06.02.2026 से 06 माह हेतु मै0 गौरव बिल्डर्स, प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा तहसील बडौत, जिला बागपत के पक्ष में उपखनिज बालू का खनन अनुज्ञा स्वीकृत है। जिसमें जॉच के समय कार्य बन्द पाया गया।

2– ग्राम नैथला खादर में जॉच के समय गया कि अनुज्ञाधारक स्वीकृत क्षेत्र में जल स्तर के नीचे से उपखनिज का उठान किये जाने के चिन्ह पाये गये जोकि उत्तर प्रदेश उपखनिज नियमावली के नियम–42 (ज) का उल्लंघन है जिस पर उक्त नियमावली के नियम–60 (4) के अन्तर्गत 5,00,000–00 की शास्ति की देयता अनुज्ञाधारक द्वारा बनती है जिसके सम्बन्ध में अनुज्ञाधारक को नोटिस निर्गत करते हुए उपरोक्त धनराशि जमा कराया जाना उचित प्रतीत होता है।

उपरोक्तनुसार उपजिलाधिकारी, बागपत द्वारा उपलब्ध करायी गयी से स्पष्ट है कि आपके द्वारा स्वीकृत क्षेत्र में जल स्तर के नीचे से उपखनिज का उठान किया गया है। जोकि उत्तर प्रदेश उपखनिज नियमावली के नियम–42 (ज) का उल्लंघन है जिस पर उक्त नियमावली के नियम–60 (4) के अन्तर्गत 5,00,000–00 की शास्ति की देयता बनती है।

अतः उपजिलाधिकारी, बागपत द्वारा उपलब्ध करायी गयी उक्त जॉच आख्या दिनांक 10.04.2026 के क्रम में आपको निर्देशित किया जाता है कि उक्त नोटिस प्राप्ति के तीस दिन के अन्दर जॉच आख्या में उल्लिखित बिन्दुओं के संबंध में अपना लिखित जवाब तथा जॉच आख्या में इंगित धनराशि अंकन 5,00,000–00 को निर्धारित लेखाशीर्षक–0853 में जमा कराते हुए चालान की प्रति इस कार्यालय को उपलब्ध कराना सुनिश्चित करें। यदि आपके द्वारा उक्त धनराशि निर्धारित नियत समयावधि में अपना जवाब अथवा धनराशि जमा नहीं करायी जाती है तो आपके विरूद्ध एक पक्षीय कार्यवाही अमल में लायी जायेगी। जिसके लिए आप स्वयं उत्तरदायी होंगे।

अपर जिलाधिकारी (वि0/रा0),
बागपत।

प्रतिलिपिः– जिलाधिकारी महोदया, बागपत को सादर अवलोकनार्थ प्रेषित।

अपर जिलाधिकारी (वि0/रा0),
बागपत।

Annexure – 34

(196) 279

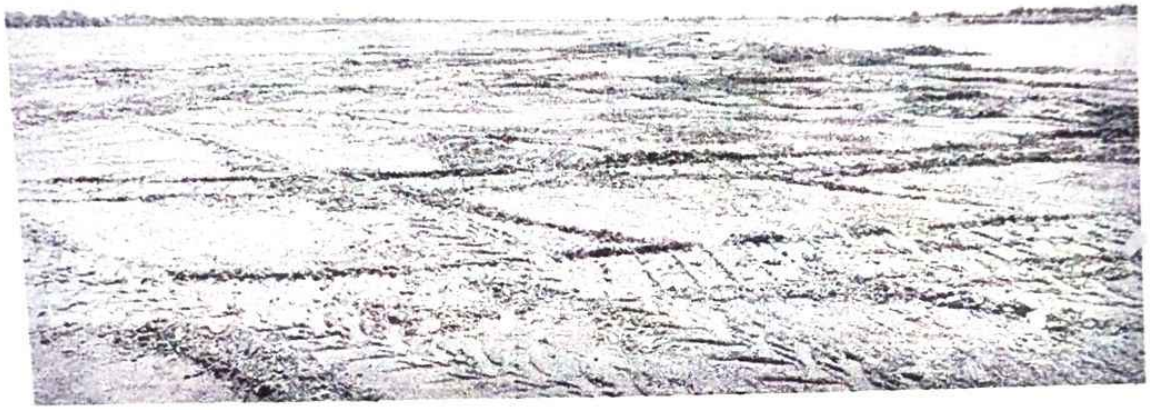
जिलाधिकारी
बागपत।

महोदया,

जाँच आख्या

सादर अवगत कराना है कि आपके कार्यालय के पत्र संख्या 2100 दिनांक 01.04.2026 के कम में आपकी उपस्थिति में आज दिनांक 15.04.2026 को ग्राम नैथला खादर संख्या 1/2 क्षेत्रफल 30.7646 एकड में दिनांक 06.02.2026 से छः माह हेतु स्वीकृत खनन अनुज्ञा में उपखनिज बालू के खनन की मात्रा की जॉच की गयी। जॉच आख्या निम्नवत् हैः–

(187)



01– ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड़ में दिनांक 06.02.2026 से 06 माह हेतु मै0 गौरव बिल्डर्स, प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा तहसील बडौत जिला बागपत के पक्ष में उप खनिज बालू का खनन अनुज्ञा शर्तो के अधीन स्वीकृत है।

02– जॉच के समय मौके पर स्वीकृत क्षेत्र में किये गये उपखनिज बालू के खनन की मात्रा का आंकलन जी0पी0एस0 मशीन एवं टेप के माध्यम से की गयी पैमाइश के अनुसार अनियमित आकार में 51341 वर्गमीटर क्षेत्र में औसत 1.2 मीटर गहराई में से लगभग कुल 61610 घनमीटर का खनन/परिवहन किया जाना पाया गया।

जॉच आख्या महोदया की सेवा में सादर प्रेषित है।

15/04/26
क्षेत्रीय लेखपाल सर्वे,
ग्राम नैथला

15/4/26
क्षेत्रीय कानूनगो सर्वे,
ग्राम नैथला

15/04/2026
सर्वेक्षक,
भूतत्व एवं खनिकर्म विभाग,
क्षेत्रीय कार्यालय,
गाजियाबाद।

15/04/2026
ज्येष्ठ खान अधिकारी/प्रवर्तन अधिकारी,
भूतत्व एवं खनिकर्म विभाग,
क्षेत्रीय कार्यालय, गाजियाबाद।

Annexure - 35

(188)

कार्यालय प्रभागीय वनाधिकारी, बागपत वन प्रभाग बागपत।
पत्रांक 1739 /2–1, बागपत दिनांक 02/04/ 2026.

सेवा में,

खनन अधिकारी,
बागपत।

विषयः– डिमाण्ड ड्राफ्ट प्राप्त होने के सम्बन्ध में।
सन्दर्भः– आपके कार्यालय का पत्र दिनांक रहित।
महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के क्रम में अवगत कराना है कि मै0 गौरव बिल्डर्स नैथला खादर पट्टा धारक बागपत को आपके द्वारा 1000 पौधों का वृक्षारोपण कराये जाने के निर्देश दिये गये थे। जिसके क्रम मै0 गौरव बिल्डर्स नैथला खादर पट्टा धारक बागपत द्वारा पंजाब नेशनल बैंक, दिल्ली रोड़ बडौत ड्राफ्ट संख्या 915384 दिनांक 05.03.2026 धनराशि 162650.00 मात्र का प्रभागीय वनाधिकारी, बागपत के नाम से इस कार्यालय में प्रेषित कर दिया गया है। जोकि प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, मेरठ को इस कार्यालय के पत्रांक 1637 / 2–1, दिनांक 19.03.2026 से नियमानुसार विधिवत कार्यवाही हेतु प्रेषित कर दिया गया है।

भवदीय

प्रभागीय वनाधिकारी,
बागपत वन प्रभाग,
बागपत

संख्या 1739 /5–3 दिनांकित।
प्रतिलिपि क्षेत्रीय वन अधिकारी, बागपत को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रभागीय वनाधिकारी,
बागपत वन प्रभाग,
बागपत

Annexure-36

कार्यालय ज्ञाप

(189)

जिलाधिकारी महोदया बागपत के पत्र संख्या 2104/ख0अनु0बा0/2026 दिनांक 01.04.2026के द्वारा ग्राम नैथला खादर के गाटा संख्या 1/2 क्षेत्रफल 30.7646 एकड़ में उप खनिज बालू का खनन अनुज्ञा दिनांक 06.02.2026 के 06 माह हेतु मै0 गौरव बिल्डर प्रो0 श्री राजीव सिंह पुत्र श्री कालूराम निवासी बदरखा, तहसील बडौत, जिला बागपत के पक्ष में शर्तो का अधीन स्वीकृत हैं, एवं

जिलाधिकारी महोदया बागपत के पत्र संख्या 2102/ख0अनु0बा0/2026–27 दिनांक 01.04.2026 के द्वारा श्री मनीष जायसवाल, निवासी ग्राउण्ड फलोर होटल सुरेश पैलेस स्टेशन रोड पुरानी बस्ती जनपद बस्ती–272002 उ0प्र0 के पट्टा में ई–निविदा सह ई–नीलामी के माध्यम से उच्चतम बोली के आधार पर ग्राम गौरीपुर खादर के गाटा संख्या 3, 4 व 5क क्षेत्रफल 14.0224है0 में उपलब्ध उप खनिज बालू का खनन पट्टा दिनांक 12.03.2026 से 05 वर्ष की अवधि हेतु स्वीकृत किया गया हैं।

उक्त स्वीकृत खनन अनुज्ञा क्षेत्र में अवैध खनन/अवैध परिवाहन/आवॅर लॉडिंग की रोकथाम हेतु सतत निगरानी हेतु निम्नुसार जॉच दल गठित की गई है। जो दिनांक 01.04.2026 से 30.04.2026 तक बीच–बीच में जाकर जॉच की जाएगी।

इस विषयक उपरोक्त स्वीकृत खनन क्षेत्र में तहसील स्तर पर दिनांक 01.04.2026 से दिनांक 30.04.2026 तक निम्नलिखित कार्मिकों की अधिकारी के साथ लगायी जाती है–

डयूटी स्थल			ग्राम– नैथला खादर		ग्राम– गौरीपुर खादर	
दिनाक	टीम संख्या	डयूटी का समय	नाम कार्मिक	मो0 नम्बर	नाम कार्मिक	मो0नम्बर
01.04.2026	01	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री कंवरपाल	8755145368	श्री नूर मौहम्मद	9634920201
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री पदम सिंह	9536075151	श्री देवेन्द्रपाल	9528027600
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
02.04.2026	02	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री तोखे सिंह	9456837438	श्री पवन सिंह	7465991181
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री राजपाल	9557467130	श्री सतवीर	9756773060
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
03.04.2026	03	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री दिनेश दत्तशर्मा	9639090390	श्री कृष्ण शर्मा	9536510196
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री अशोक धामा	9719373277	श्रीसुरेशचन्द शर्मा	9149104806
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
04.04.2026	04	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री शिवम राणा	9411262916	श्री प्रवीण	7500888001
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री विपिन कुमार	7017520349	श्री राहुल गुप्ता	8430101200
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
05.04.2026	01	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री पदम सिंह	9536075151	श्री देवेन्द्रपाल	9528027600
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री कंवरपाल	8755145368	श्री नूर मौहम्मद	9634920201
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
06.04.2026	02	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री राजपाल	9557467130	श्री सतवीर	9756773060
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री तोखे सिंह	9456837438	श्री पवन सिंह	7465991181
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
07.04.2026	03	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री अशोक धामा	9719373277	श्रीसुरेशचन्द शर्मा	9149104806
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री दिनेश दत्तशर्मा	9639090390	श्री कृष्ण शर्मा	9536510196
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
08.04.2026	04	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री विपिन कुमार	7017520349	श्री राहुल गुप्ता	8430101200
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री शिवम राणा	9411262916	श्री प्रवीण	7500888001
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
09.04.2026	01	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री कंवरपाल	8755145368	श्री नूर मौहम्मद	9634920201
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री पदम सिंह	9536075151	श्री देवेन्द्रपाल	9528027600
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
10.04.2026	02	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री तोखे सिंह	9456837438	श्री पवन सिंह	7465991181
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री राजपाल	9557467130	श्री सतवीर	9756773060
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
11.04.2026	03	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री दिनेश दत्तशर्मा	9639090390	श्री कृष्ण शर्मा	9536510196
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री अशोक धामा	9719373277	श्रीसुरेशचन्द शर्मा	9149104806
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
12.04.2026	04	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री शिवम राणा	9411262916	श्री प्रवीण	7500888001
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री विपिन कुमार	7017520349	श्री राहुल गुप्ता	8430101200
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				
13.04.2026	01	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री पदम सिंह	9536075151	श्री देवेन्द्रपाल	9528027600
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री कंवरपाल	8755145368	श्री नूर मौहम्मद	9634920201
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
14.04.2026	02	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री राजपाल	9557467130	श्री सतवीर	9756773060
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री तोखे सिंह	9456837438	श्री पवन सिंह	7465991181
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721

(190)

15.04.2026	03	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री अशोक धामा	9719373277	श्रीसुरेशचन्द शर्मा	9149104806
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री दिनेश दत्तशर्मा	9639090390	श्री कृष्ण शर्मा	9536510196
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
16.04.2026	04	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री विपिन कुमार	7017520349	श्री राहुल गुप्ता	8430101200
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री शिवम राणा	9411262916	श्री प्रवीण	7500888001
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
17.04.2026	01	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री कंवरपाल	8755145368	श्री नूर मौहम्मद	9634920201
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री पदम सिंह	9536075151	श्री देवेन्द्रपाल	9528027600
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
18.04.2026	02	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री तोखे सिंह	9456837438	श्री पवन सिंह	7465991181
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री राजपाल	9557467130	श्री सतवीर	9756773060
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
19.04.2026	03	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री दिनेश दत्तशर्मा	9639090390	श्री कृष्ण शर्मा	9536510196
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री अशोक धामा	9719373277	श्रीसुरेशचन्द शर्मा	9149104806
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
20.04.2026	04	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री शिवम राणा	9411262916	श्री प्रवीण	7500888001
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री विपिन कुमार	7017520349	श्री राहुल गुप्ता	8430101200
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
21.04.2026	01	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री पदम सिंह	9536075151	श्री देवेन्द्रपाल	9528027600
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री कंवरपाल	8755145368	श्री नूर मौहम्मद	9634920201
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416721
22.04.2026	02	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री राजपाल	9557467130	श्री सतवीर	9756773060
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री तोखे सिंह	9456837438	श्री पवन सिंह	7465991181
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
23.04.2026	03	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री अशोक धामा	9719373277	श्रीसुरेशचन्द शर्मा	9149104806
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री दिनेश दत्तशर्मा	9639090390	श्री कृष्ण शर्मा	9536510196
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
24.04.2026	04	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री विपिन कुमार	7017520349	श्री राहुल गुप्ता	8430101200
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री शिवम राणा	9411262916	श्री प्रवीण	7500888001
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
25.04.2026	01	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री कंवरपाल	8755145368	श्री नूर मौहम्मद	9634920201
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री पदम सिंह	9536075151	श्री देवेन्द्रपाल	9528027600
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
26.04.2026	02	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री तोखे सिंह	9456837438	श्री पवन सिंह	7465991181
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री राजपाल	9557467130	श्री सतवीर	9756773060
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
27.04.2026	03	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री दिनेश दत्तशर्मा	9639090390	श्री कृष्ण शर्मा	9536510196
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री अशोक धामा	.9719373277	श्रीसुरेशचन्द शर्मा	9149104806
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
28.04.2026	04	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री शिवम राणा	9411262916	श्री प्रवीण	7500888001
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री विपिन कुमार	7017520349	श्री राहुल गुप्ता	8430101200
		श्री राघवेन्द्र पाण्डेय नायब तहसीलदार बागपत				9454416721
29.04.2026	01	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री पदम सिंह	9536075151	श्री देवेन्द्रपाल	9528027600
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री कंवरपाल	8755145368	श्री नूर मौहम्मद	9634920201
		श्री अभिषेक कुमार सिंह तहसीलदार बागपत				9454416716
30.04.2026	02	प्रातः 07:00बजे से रात्रि 07:00 बजे तक	श्री राजपाल	9557467130	श्री सतवीर	9756773060
		रात्रि 07:00 बजे प्रातः 07:00बजे तक	श्री तोखे सिंह	9456837438	श्री पवन सिंह	7465991181

नोटः तहसीलदार बागपत व नायब तहसीलदार बागपत समय-समय पर चकवार रात्रि में स्थलीय निरीक्षण करना सुनिश्चित करेगें। इसमें किसी प्रकार की शिथिलता न बरती जाये।

(अमित चन्द शर्मा)
उप जिलाधिकारी सदर
बागपत।

(191)

कार्यालय उप जिलाधिकारी बागपत

पत्रांक: 254/एस०टी०बागपत खनन 2025–26

दिनांक 01.04.2026

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

01 जिलाधिकारी महोदया बागपत को सादर अवलोकनार्थ प्रेषित।

02 पुलिस अधीक्षक महोदय बागपत को सादर अवलोकनार्थ।

03 अपर जिलाधिकारी (वि/रा) बागपत प्रभारी अधिकारी खनन महोदय को इस अनुरोध के साथ प्रेषित कि कृप्या राजस्व कार्मिको के साथ पुलिस कार्मिको की भी ड्यूटी लगवाने का कष्ट करें।

04 जिला खनन अधिकारी बागपत को इस आशय के साथ प्रेषित कि कृपया उपरोक्त वाहनों की जनपद वार सूची अद्योहस्ताक्षरी व राजस्व कार्मिको को उपलब्ध कराने का कष्ट करें।

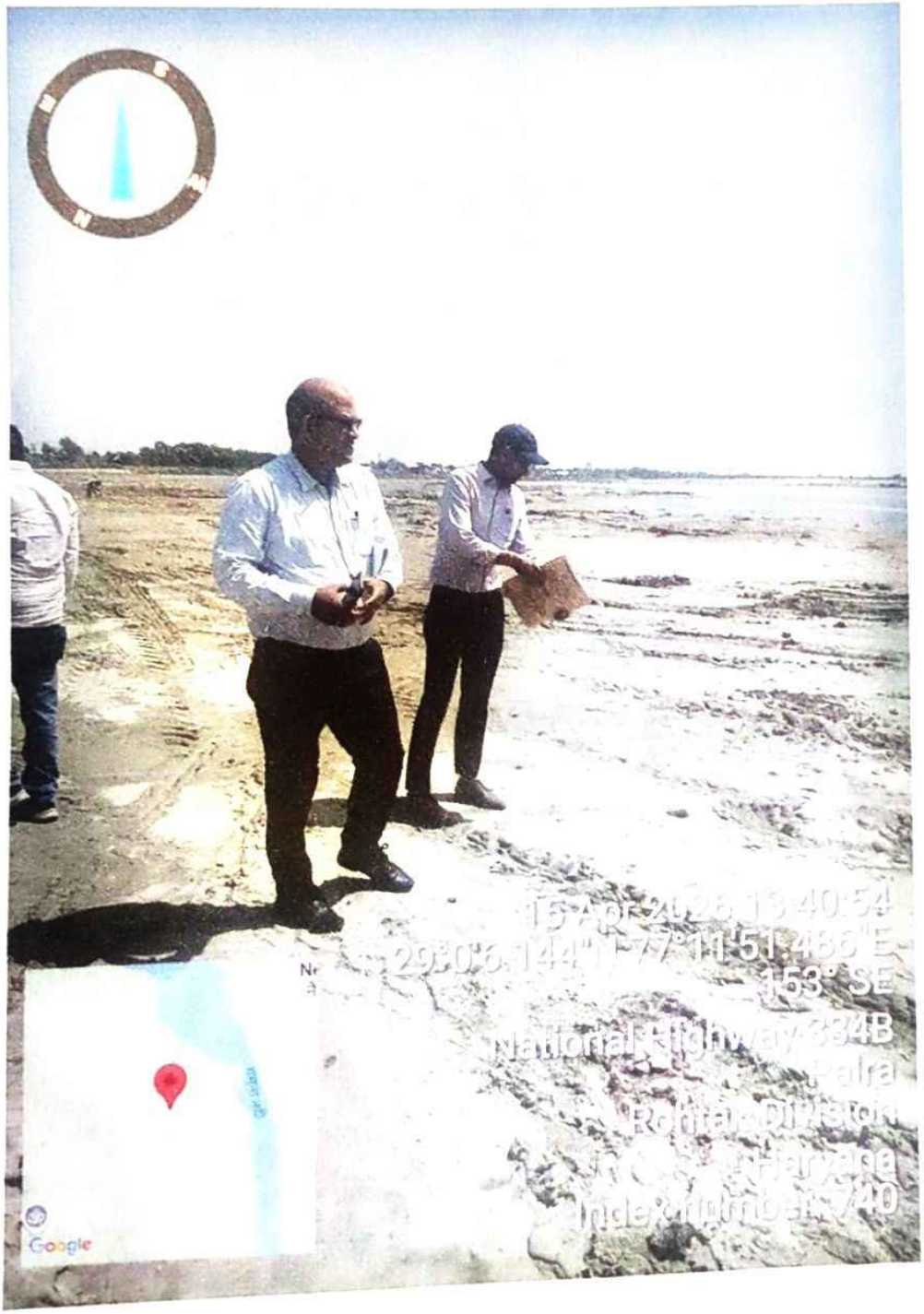
05 तहसीलदार बागपत को इस निर्देश के साथ प्रेषित कि उक्त अभियान का सतत पर्यवेक्षण करते हुए प्रतिदिन की प्रगति से अद्योहस्ताक्षरी को अवगत कराना सुनिश्चित करें।

06 नायब तहसीलदार बागपत को इस निर्देश के साथ प्रेषित कि कार्मिको की उपस्थिति समय से सुनिश्चित कराते हुए बकाया राजस्व की वसूली हेतु वांछित कार्यवाही करते हुए दैनिक प्रगति से अवगत कराना सुनिश्चित करें।

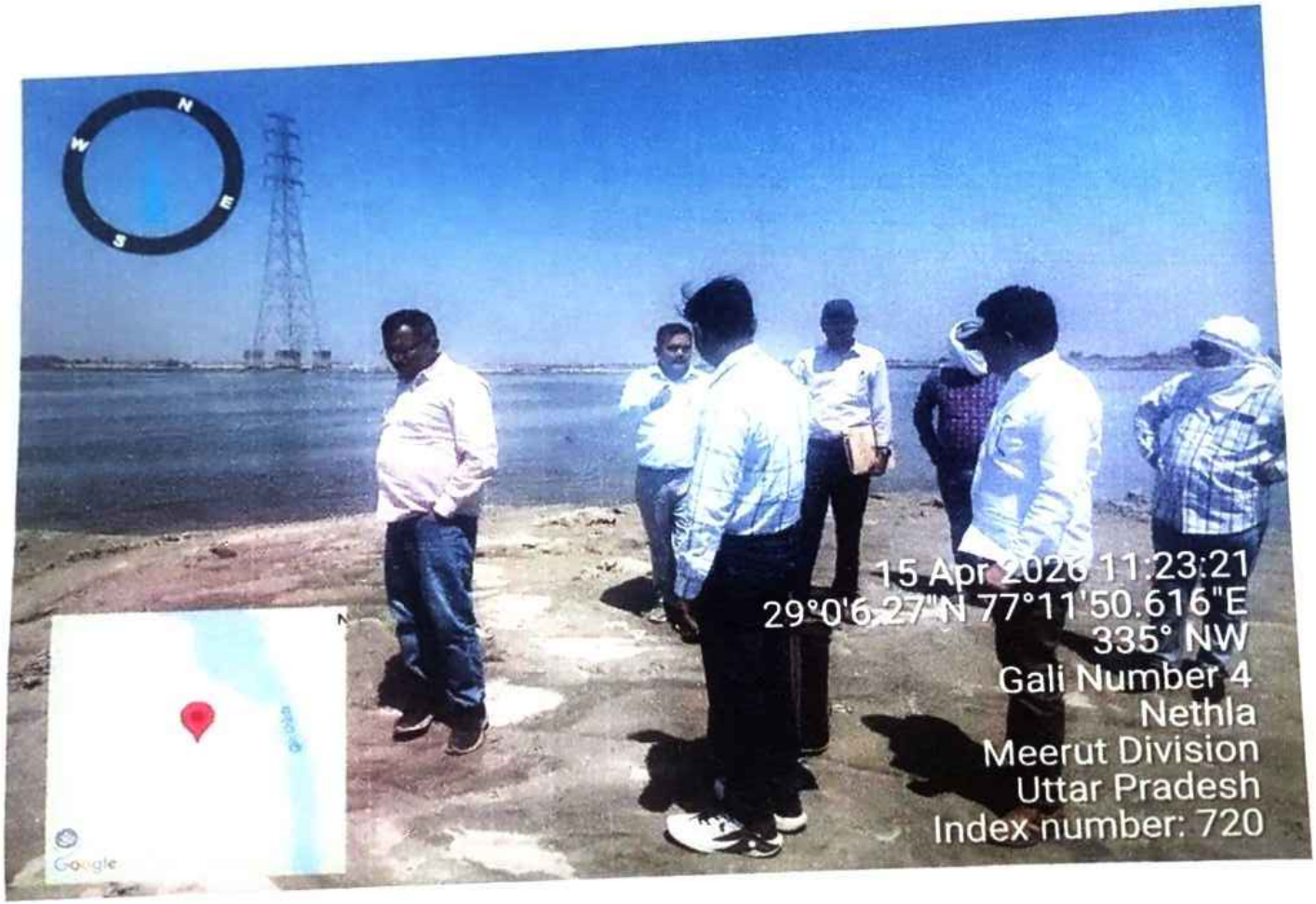
07 ड्यूटी हेतु नामित उपरोक्त कार्मिक (राजस्व अमीन) को इस निर्देश के साथ प्रेषित कि सूची में अंकित वाहन/वैद्य प्रपत्रों के बिना खनिज का परिवहन करने वाले वाहनों को पकडकर उसकी तत्काल सूचना तहसीलदार बागपत / नायब तहसीलदार बागपत को उपलब्ध कराना सुनिश्चित करें

01/04/2026

(अमर चन्द वर्मा)
उप जिलाधिकारी, सदर
बागपत।


Google

5 Apr 2026 11:25:33
29°0'6.246"N 77°11'50.73"E
Gali Number 4
Meerut Division
Uttar Pradesh
Index number: 728
Google


15 Apr 2026 11:23:21
29°0'6.27"N 77°11'50.616"E
335° NW
Gali Number 4
Nethla
Meerut Division
Uttar Pradesh
Index number: 720
Google